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16 Bhadra, 1935 (Saka)

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RAJYA SABHA
OFFICIAL REPORT
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[P.T.O.]

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NEW DELHI

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RAJYA SABHA

Saturday, the 7th September, 2013/16 Bhadra, 1935 (Saka)

The House met at eleven of the clock,

MR. DEPUTY CHAIRMAN in the Chair.

MESSAGES FROM LOK SABHA

MR. DEPUTY CHAIRMAN: Now, messages from Lok Sabha.

- (i) **The Rajiv Gandhi National Aviation University Bill, 2013**
- (ii) **The Prohibition of Employment as Manual Scavengers and their Rehabilitation Bill, 2013**
- (iii) **The Parliament (Prevention of Disqualification) Amendment Bill, 2013**
- (iv) **The Representation of the People (Amendment and Validation) Bill, 2013**

SECRETARY-GENERAL : Sir, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:

- (I) “In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Rajiv Gandhi National Aviation University Bill, 2013, as passed by Lok Sabha at its sitting held on the 6th September, 2013.”
- (II) “In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Prohibition of Employment as Manual Scavengers and their Rehabilitation Bill, 2013, as passed by Lok Sabha at its sitting held on the 6th September, 2013.”
- (III) “In accordance with the provisions of rule 120 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to inform you that Lok Sabha, at its sitting held on the 6th September, 2013, agreed without any amendment to the Parliament (Prevention of Disqualification) Amendment Bill, 2013, which was passed by Rajya Sabha at its sitting held on the 22nd August, 2013.”
- (IV) “In accordance with the provisions of rule 120 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to inform you that Lok Sabha, at its sitting held on the 6th September, 2013, agreed without any

- 2 *Re: Passing of* [RAJYA SABHA] *Constitution (One Hundred and Twentieth Amendment)-Bill, 2013*
amendment to the Representation of the People (Amendment and Validation) Bill, 2013, which was passed by Rajya Sabha at its sitting held on the 27th August, 2013.”

Sir, I lay a copy each of the following Bills on the Table:

- (1) The Rajiv Gandhi National Aviation University Bill, 2013.
- (2) The Prohibition of Employment as Manual Scavengers and their Rehabilitation Bill, 2013.

Re: PASSING OF CONSTITUTION (ONE HUNDRED AND TWENTIETH AMENDMENT) BILL, 2013

श्री रवि शंकर प्रसाद (बिहार) : सर, मैं एक गंभीर विषय की ओर आपका ध्यान आकर्षित करना चाहता हूँ।...*(व्यवधान)*...एक मिनट...*(व्यवधान)*

SHRI C.M. RAMESH (Andhra Pradesh): Sir,... *(Interruptions)*.....

श्री रवि शंकर प्रसाद : सर, यह एक गंभीर विषय है।...*(व्यवधान)*...

SHRI V. HANUMANTHA RAO (Andhra Pradesh): Sir, everyday they have this ...*(Interruptions)*... सर,*(व्यवधान)*...पूरे सदन को खराब कर रहे हैं।...*(व्यवधान)*...

श्री रवि शंकर प्रसाद : सर, मैं एक गंभीर विषय की ओर आपका ध्यान आकर्षित करना चाहता हूँ।...*(व्यवधान)*...एक मिनट...*(व्यवधान)*...

SHRI C.M. RAMESH: Who has made this ...*(Interruptions)*.....

श्री रवि शंकर प्रसाद : सर, हमारा बहुत गंभीर विषय है।...*(व्यवधान)*...सर, गंभीर विषय यह है कि पिछले हफ्ते...*(व्यवधान)*... Mr. Chowdary, just a minute. ...*(Interruptions)*.....

SHRI C.M. RAMESH: Sir, Zero Hour is going on in... *(Interruptions)*.....

MR. DEPUTY CHAIRMAN: Please, please. ...*(Interruptions)*.....

श्री रवि शंकर प्रसाद : सर, पिछले हफ्ते ज्यूडिशियल कमिशन कांस्टीट्यूशनल अमेंडमेंट बिल को पारित किया गया। यह कहा गया कि यह विषय बहुत अर्जेंट है, देश के लिए जरूरी है। उस पर यहां 8 घंटे चर्चा हुई। हम लोगों को लगा कि इसे स्टैंडिंग कमेटी में जाना चाहिए था, लेकिन वहां इसे नहीं भेजा गया और माननीय कानून मंत्री ने कहा कि नहीं, आज ही जरूरी है। लेकिन, आज यह स्थिति है कि वह संविधान संशोधन विधेयक दोनों सदनो से पारित नहीं हुआ है। मुझे बड़ी पीड़ा के साथ आपसे एक आपत्ति करनी है कि यह एक गंभीर विषय था। हमने कहा

भी था कि इसे स्टैंडिंग कमेटी में जाना चाहिए और चर्चा होनी चाहिए। अगर सरकार ने दोनों हाउसेस से भी इसे नहीं पारित कराया, तो हड़बड़ी में इस पर यहां बहस क्यों कराई गई? यह गंभीर आपत्ति हम आपको बताना चाहते हैं। ...**(व्यवधान)**... यह हमारी गंभीर आपत्ति है।...**(व्यवधान)**... And we wish to lodge our very strong protest over it. What was the agenda behind rushing through the Constitutional Amendment in such a hurry bypassing the Standing Committee when the Government could not get it through from both the Houses? Why was it done, Sir? I want to know it.

श्री एन. के. सिंह (बिहार) : सर, ...**(व्यवधान)**...इन्होंने जो गंभीर प्रश्न उठाया है, उससे मैं संपूर्ण रूप से सहमत हूँ। एक तरह से राज्य सभा के लिए, जो हम लोगों ने इसमें भाग लिया और इस पर भाषण दिया, यह एक हास्यप्रद स्थिति है।...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: But we cannot discuss something why it was not taken up in the Lok Sabha. We cannot do that. ...**(Interruptions)**....

PROF. RAM GOPAL YADAV (Uttar Pradesh): But we may register our opposition to it. ...**(Interruptions)**....

SHRI P. RAJEEVE (Kerala): Sir, we want a response... ...**(Interruptions)**....

प्रो. राम गोपाल यादव : सर, ...**(व्यवधान)**...लेकिन, हम इस पर अपनी आपत्ति तो दर्ज करा ही सकते हैं।...**(व्यवधान)**...हम लोगों ने यहां अपनी बात कही, सारे अखबारों ने चर्चा की।...**(व्यवधान)**...

SHRI RAVI SHANKAR PRASAD: Sir, ...**(Interruptions)**.... ...taken for a ride to bypass the Standing Committee on the ground of urgency. Kindly see it. ...**(Interruptions)**.... You sought to bypass the Standing Committee as it was urgent. It has not been passed. ...**(Interruptions)**....

SHRI P. RAJEEVE: We said that the Constitution Amendment Bill should be sent to the Standing Committee. Only because of urgency, we voted in favour of the Bill. ...**(Interruptions)**.... We want to know from the Government as to what the position is. ...**(Interruptions)**....

MR. DEPUTY CHAIRMAN: Mr. Rajeeve, the problem is, we cannot discuss here why a particular Bill is not taken up in the Lok Sabha or not. We cannot discuss that. ...**(Interruptions)**.... We passed the Bill, and it is over. ...**(Interruptions)**....

SHRI P. RAJEEVE: The Minister gave an assurance... ...**(Interruptions)**....

MR. DEPUTY CHAIRMAN: If the Minister has to say something, I have no objection. But we cannot discuss this subject. ...**(Interruptions)**....

MR. DEPUTY CHAIRMAN: * is removed. ...(Interruptions).....

SHRI N.K. SINGH: He must come and explain to us. ...(Interruptions).....

MR. DEPUTY CHAIRMAN: Hon. Members, I understand your concern and I appreciate you. But the point is that we cannot discuss or ask why a particular Bill be passed or not passed and why it is not taken up in the Lok Sabha. ...(Interruptions).. We cannot do that. ...(Interruptions)... We cannot do that. ...(Interruptions)..... Let us stop it there. ...(Interruptions)..... Let us stop it there. ...(Interruptions)... Let us stop it there. ...(Interruptions).....

DR. V. MAITREYAN: We will not allow any of Mr. Sibal's Bill. ...(Interruptions)..... He violated all the commitment.

MR. DEPUTY CHAIRMAN: No, no. ...(Interruptions)..... The Appropriation (No.4)

श्री थावर चंद गहलोत (मध्य प्रदेश) : सर, मेरा point of order है।...(व्यवधान)...

MR. DEPUTY CHAIRMAN: No point of order. ...(Interruptions)..... You made your point. ...(Interruptions)...

SHRI RAVI SHANKAR PRASAD: Why did the Minister say it was urgent? मंत्री जी ने यह क्यों कहा कि यह अरजेंट है, इसलिए इसको आज पास करना है? उन्होंने ऐसा क्यों कहा?... (व्यवधान)...

MR. DEPUTY CHAIRMAN: It is all right. ...(Interruptions)..... That is over. ...(Interruptions)..... That is over. ...(Interruptions).....

श्री थावर चंद गहलोत : सर, मेरा point of order है।...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Okay, what is your point of order? ...(Interruptions)..... Under what rule? ..(Interruptions)...

श्री थावर चंद गहलोत : सर, रूल 259 के अंतर्गत मेरा point of order है। सर, यह सदन और संसद समय-समय पर भिन्न-भिन्न प्रकार के कार्य संचालन संबंधी नियमों का प्रावधान करती है और जब नियमों का प्रावधान करती है, तो उन पर अमल कराने का काम आसन्दी का है, चेयरपर्सन का है, चेयरमैन का है। ये जो समितियां बनी हैं, इसलिए बनी हैं कि यहां कोई विषय आने के पहले वे उसके सब बिंदुओं पर गहराई से विचार-विमर्श करें और उस पर प्रतिवेदन आए तथा उन पर काम करें।...(व्यवधान)....जैसा सरकार कहती है, वैसा आसन्दी को करना जरूरी नहीं है। नियमों का पालन कराना आपका कर्तव्य है।...(व्यवधान)...

* Expunged as ordered by the Chair.

MR. DEPUTY CHAIRMAN: There is no point of order in it. ...(*Interruptions*)....

श्री थावर चंद गहलोत : सर, आप हमको बताएं कि आप अपने नियमों का पालन क्यों नहीं करवा पा रहे हैं?...(*व्यवधान*)...

MR. DEPUTY CHAIRMAN: I will do. ...(*Interruptions*)....

श्री थावर चंद गहलोत : सर, यह अन्याय है, यह सदन की अवमानना है।...(*व्यवधान*)...

MR. DEPUTY CHAIRMAN: Now you take your seat. ...(*Interruptions*).... You have made your point. ...(*Interruptions*).... Now take your seat. ...(*Interruptions*)....

श्री थावर चंद गहलोत : सर, सरकार की यह बात उचित नहीं है, इसलिए इस संबंध में आपको संज्ञान लेना चाहिए। यह आपका कर्तव्य भी है और अधिकार भी है।...(*व्यवधान*)...

MR. DEPUTY CHAIRMAN: I think we should now ...(*Interruptions*).... We will now take up the Appropriation (No.4) Bill and there is a Short Discussion on price rise. ...(*Interruptions*).... If you cooperate, we can take them up together. ...(*Interruptions*)....

श्री रवि शंकर प्रसाद : सर, आप मंत्री जी को बुलाइए।...(*व्यवधान*)... We will ask questions. ...(*Interruptions*)....

MR. DEPUTY CHAIRMAN: Appropriation Bill. ...(*Interruptions*).... Why do you want to do that? ...(*Interruptions*).... Let us take Appropriation Bill. ...(*Interruptions*).... We have to take up Appropriation Bill. ...(*Interruptions*)....

श्री रवि शंकर प्रसाद : आप कपिल सिब्बल जी को हाउस में बुलाइए।...(*व्यवधान*)... हम कपिल सिब्बल जी से सवाल पूछेंगे।...(*व्यवधान*)... We will ask questions. ...(*Interruptions*)....

MR. DEPUTY CHAIRMAN: Ravi Shankar Prasadji, we have to take up Appropriation Bill. ...(*Interruptions*).... Please cooperate. ...(*Interruptions*).... What is the way out? ...(*Interruptions*).... You are asking something which is not possible now. ...(*Interruptions*)...

SHRI BALBIR PUNJ (Odisha): It is a case of privilege. ...(*Interruptions*).... He* the House. ...(*Interruptions*)....

श्री रवि शंकर प्रसाद : सर, कमलनाथ जी बताएं कि वे कपिल सिब्बल को बुलाएंगे?...(*व्यवधान*)... Can you call Mr. Kapil Sibal to the House?

श्री थावर चंद गहलोत : सर, यह संसदीय समिति, जो एक मिनी पार्लियामेंट में है, उसका भी अपमान है।...(*व्यवधान*)...

* Expunged as ordered by the Chair.

MR. DEPUTY CHAIRMAN: Let us hear Mr. Kamal Nath. ...*(Interruptions)*...

THE MINISTER OF URBAN DEVELOPMENT AND THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI KAMAL NATH): Sir, there is a process. When a Bill is passed by the Rajya Sabha, as everybody knows in this House, there is a process to be gone through for a Bill to be taken in the Lok Sabha. All hon. Members are aware that there is a process: the Bill has to be printed; the Rajya Sabha has to transmit it. As I learn, there was some patent error in the Bill which delayed it. This process, despite the best efforts, could not happen — I am told — till midnight yesterday. And, because it could not happen ...*(Interruptions)*....

श्री रघुनन्दन शर्मा (मध्य प्रदेश) : बिल को स्थायी समिति में भेजना था न।...*(व्यवधान)*...

SHRI KAMAL NATH: Because the process was not complete, I could not list it in the Business or even in the Supplementary Business. It was the intention of the Government, complete intention of the Government, to ensure that the Bill is taken up in the Lok Sabha. The Government's seriousness was demonstrated in this House by making an appeal to all the Members that it should be passed so that it can be taken up. It is one of those things that because of a technical error the process could not happen. That delay ...*(Interruptions)*....

DR. V. MAITREYAN: You should have extended the Lok Sabha. ...*(Interruptions)*....

SHRI KAMAL NATH: In this House, I would not like to talk of what happened in the Lok Sabha because it is not appropriate. What I can say and reiterate is that it was Government's intention to take this Bill up. If the process had been gone through, we would, perhaps, have taken it up. ...*(Interruptions)*....

MR. DEPUTY CHAIRMAN: That's okay. ...*(Interruptions)*....

SHRI RAVI SHANKAR PRASAD: Sir, it is a very simple thing. Hon. Parliamentary Affairs Minister, I take your point. Kamal Nathji, please listen to me. I take your point. If there was any technical, fundamental or patent error in the Bill, obviously, the hon. Law Minister was not ready with the Bill. If the hon. Law Minister was not ready with the Bill, why he rushed the Bill through the Rajya Sabha saying, "It is a very urgent matter, it has to be passed today come what may". I am sorry, he has taken us for a ride. He owes an apology to this House as to why this House was * that the Bill could not go to the Standing Committee. He insisted that everything was ready. But everything was not ready. I am sorry, Sir, the Law Minister must come and apologize to the House. ...*(Interruptions)*... He must come. ...*(Interruptions)*....

* Expunged as ordered by the Chair.

MR. DEPUTY CHAIRMAN: Now, let us...

...(Interruptions).....

SHRI PRASANTA CHATTERJEE (West Bengal): Shri Kapil Sibal should be called to this House. ...(Interruptions)..... Why did he raise such an urgency? ...(Interruptions).....

SHRI C.M. RAMESH: Stop civil war in Hyderabad. ...(Interruptions)..... A civil war is going on in Hyderabad.

...(Interruptions).....

श्री थावर चंद गहलोत : सर, संसदीय स्थायी समिति की गरिमा को संरक्षण कहाँ से मिलेगा?...*(व्यवधान)*...ऐसी कौन-सी तकनीकी खामी थी, जिसके रहते हुए उस पर यहाँ चर्चा हो गई?...*(व्यवधान)*...

MR. DEPUTY CHAIRMAN: The House is adjourned for fifteen minutes.

The House then adjourned at thirteen minutes past eleven of the clock.

The House reassembled at twenty-nine minutes past eleven of the clock,

[MR. DEPUTY CHAIRMAN in the Chair.]

DR. V. MAITREYAN: Sir, ...

MR. DEPUTY CHAIRMAN: Yes.

DR. V. MAITREYAN: Sir, is the Law Minister coming to the House?

MR. DEPUTY CHAIRMAN: Why do you ask me?

DR. V. MAITREYAN: Pardon, Sir.

MR. DEPUTY CHAIRMAN: Am I the Law Minister? Why do you ask me?

DR. V. MAITREYAN: Sir, you have to give direction. ..*(Interruptions)*.. Home Minister, Law Minister, Finance Minister and, probably, Prime Minister. Is he all in all or what? ...*(Interruptions)*....

MR. DEPUTY CHAIRMAN: Now, please, please. Can I take up the Appropriation Bill?

SHRI RAVI SHANKAR PRASAD: Sir, there is a point of order, very important. Mr. Roy, please raise it. ...*(Interruptions)*..... Sir, please allow him to raise it. ...*(Interruptions)*.....

SHRI SUKHENDU SEKHAR ROY (West Bengal): Sir, I want to raise a point of order.

MR. DEPUTY CHAIRMAN: You want to raise a point of order. Do that. Under what rule?

SHRI SUKHENDU SEKHAR ROY: Sir, now that the hon. Parliamentary Affairs Minister has informed the House that there was some patent error in the Constitution (Amendment) Bill passed by the House, the consequence is that none of us had applied proper mind to the Bill. Otherwise, the patent error could have been detected. ...*(Interruptions)*.... Now, in such a situation, Sir, the Law Minister should come here and explain the position although we know that under Rule 108, the Chairman has the power to correct patent errors. But the Parliamentary Affairs Minister did not say that it was done inadvertently. It should have been said, ought to have been said that it was done inadvertently. This is my submission. ...*(Interruptions)*....

SHRI RAVI SHANKAR PRASAD: Sir, kindly appreciate our predicament. It was a Constitutional Amendment of great import impinging upon appointment of Judges of Supreme Court and High Court. He is sitting in the Upper House. We were persuaded in a hurry to pass a Bill having patent errors. What kind of message have we sent to the entire country? This is an august House. ...*(Interruptions)*.... So many lawyers are here. ...*(Interruptions)*....

SHRI N.K. SINGH: Also, Sir, at least, we should know what that patent error is. Does the patent error relate to a typographical error? Does it relate to any substance of the Bill? We must know what that patent error is. ...*(Interruptions)*....

SHRI RAVI SHANKAR PRASAD: And, if there was an error, why was it hurried? ...*(Interruptions)*.... He must answer why he was hurrying it in the House. ...*(Interruptions)*....

श्री पुरुषोत्तम खोडाभाई रूपाला (गुजरात) : डिप्टी चेयरमैन सर, हमने कौन सी गलती को मंजूरी दी, हमने जो बिल पास किया, उसमें कौन सी गलती है, यह जानने का हमारा अधिकार है।...*(व्यवधान)*...

MR. DEPUTY CHAIRMAN: No, please. ...*(Interruptions)*.... Mr. Parliamentary Affairs Minister, would you like to say something? ...*(Interruptions)*... Please. Please. Let us hear the Parliamentary Affairs Minister. ...*(Interruptions)*....

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI RAJEEV SHUKLA): Sir, the discussion on the Appropriation Bill and price rise can be taken together. This is what I want to request you. ...*(Interruptions)*....

श्री पुरुषोत्तम खोडाभाई रूपाळा : डिप्टी चेयरमैन सर, कौन सी गलती को मंजूर किया...*(व्यवधान)*...

श्री रवि शंकर प्रसाद : सर, मैं आप से आग्रह करूंगा कि विषय की गंभीरता को समझते हुए 10 मिनट के लिए हाउस एड्जॉर्न कीजिए। सारी पार्टिज के लोग इस बारे में चिंतित हैं। आप सरकार को कहिए कि वह कानून मंत्री को बुलाए। हम एप्रोप्रिएशन बिल की आवश्यकता को समझते हैं।...*(व्यवधान)*...लेकिन आप विषय की गंभीरता को समझिए। Let Mr. Kapil Sibal come and apologize to this House as to why he * us. ...*(Interruptions)*....

श्री थावर चंद गहलोत : इस के बिना और कुछ स्वीकार नहीं है।...*(व्यवधान)*...

श्री शिवानन्द तिवारी (बिहार) : उनको खुद “सुओ मोटू” आकर हाउस के सामने एक्सप्लेन करना चाहिए था...*(व्यवधान)*

MR. DEPUTY CHAIRMAN: The House is adjourned for thirty minutes.

The House then adjourned at thirty-three minutes past eleven of the clock.

The House re-assembled at three minutes past twelve of the clock,

[MR. DEPUTY CHAIRMAN in the Chair.]

MR. DEPUTY CHAIRMAN: Okay. ...*(Interruptions)*.... Now, some pertinent issues were... ...*(Interruptions)*.... Please, please. ...*(Interruptions)*.... Please take your seats. ...*(Interruptions)*....आप लोग बैठिए...*(व्यवधान)*...आप लोग बैठिए।...*(व्यवधान)*... Please take your seats. All of you, please take your seats. ...*(Interruptions)*.... Some hon. Members have raised certain issues regarding the Constitution (Amendment) Bill. The hon. Minister, Shri Kapil Sibal, is here. He will make a statement.

SHRI RAVI SHANKAR PRASAD: Sir, I would like to ask a question after he has completed.

THE MINISTER OF LAW AND JUSTICE (SHRI KAPIL SIBAL): Yes, certainly.Mr. Deputy Chairman, Sir, I want to state at the outset that I am deeply anguished at the fact that the Constitution (Amendment) Bill that was passed by this House the day before yesterday could not be taken up in the Lok Sabha today. We were exceptionally

* Expunged as ordered by the Chair.

keen to do that. At the beginning, the Secretariat realized that there was some error that had been committed, and I want to explain what that error was. When we introduced the Bill, we introduced it as the 120th Constitutional Amendment. When we passed it, it should have been passed as the 99th Constitutional Amendment. The number, therefore, had to be that. That was the patent error. Now, patent error means that which is visible to the eye. So, when the Secretariat saw it, they immediately intimated it to us. The Chairman then immediately corrected that error. Immediately then, it was transmitted orally to the Lok Sabha, informing that the Bill would be coming.

At 3 o' clock in the afternoon, the Bill was sent there, and we were on the job right from the afternoon till midnight that the Bill should be somehow printed and ready for consideration by Lok Sabha. So, it is not as if we were not intending to introduce the Bill and have it passed in Lok Sabha. However, it is regrettable that despite our best efforts, we could not send it in time to Lok Sabha for passing it. I assure the distinguished Members of this House that there was no such intention on our part. In fact, I said in Lok Sabha yesterday that we are meeting tomorrow to pass the Judicial Appointments Commission Bill. But, I am sorry that this could not happen in the manner in which we wanted it to happen, and with our best efforts, it could not happen.

DR. V. MAITREYAN: But the Government should have insisted on the Speaker to continue for today and get the Bill passed.

SHRI RAVI SHANKAR PRASAD: Sir, I have heard very patiently what the hon. Law Minister had to state. You may recall, Sir, when this whole historic Constitution (Amendment) Bill was being debated here, both, hon. the LoP and myself, insisted that this being a very important Bill, let there be a filtration by the Standing Committee because a wider consideration takes place there. Many other hon. Members shared that concern. Hon. the Law Minister said, "It is very urgent. It has to be passed today. It is very urgent." Now, we see that home work has not been done. Even the numbering of the Amendment was wrong and we were* into passing a Bill, for which the home work had not been done.

MR. DEPUTY CHAIRMAN: Not * . Don't say that. No...

SHRI RAVI SHANKAR PRASAD: Sir, I insist that don't expunge it. He has admitted that it was wrong.

MR. DEPUTY CHAIRMAN: Yes, but that is not *

* Expunged as ordered by the Chair.

MR. DEPUTY CHAIRMAN: Under what rule?

श्री थावर चंद गहलोत : अंडर रूल 258।

MR. DEPUTY CHAIRMAN: You always say that. Nothing is there.

श्री थावर चंद गहलोत : कृपया मेरी बात सुन लीजिए। सर, मान लीजिए कि नंबरिंग में गलती हो गई तो सरकार वहां संशोधन देकर, उसको पास कराकर फिर उसे राज्य सभा में भेज सकती थी। ऐसा क्यों नहीं किया गया? मुझे आशंका है कि कोई और...(व्यवधान)...

MR. DEPUTY CHAIRMAN: That he has explained.

श्री थावर चंद गहलोत : कोई और गड़बड़ है। यह जो कारण दिया जा रहा है, यह उचित नहीं है। जो नम्बर था, उसमें सरकार संशोधन कर देती और फिर उसे राज्य सभा में भेज देती। यह जो तर्क दिया जा रहा है, कारण दिया जा रहा है, वह गलत है। कारण ठीक नहीं है, अन्य कोई कारण है...(व्यवधान)...यह कारण गलत है।

MR. DEPUTY CHAIRMAN: Okay, that is all. No point of order. ...(Interruptions)....
It is no point of order.

श्री पुरुषोत्तम खोडाभाई रूपाला : हाउस ने जो पास किया है वह...(व्यवधान)...

MR. DEPUTY CHAIRMAN: There is no point of order in that. You are a disciplined Member. Why do you do this? ...(Interruptions).... Rupalaji, let us take the business. The Minister has regretted.

श्री थावर चंद गहलोत : सर, जो जानकारी दी गई है, वह सही नहीं है।...(व्यवधान)...मंत्री जी बताएं कि क्या इस प्रकार का प्रावधान नहीं है कि अगर बिल के नम्बर में गलती हुई तो उसका संशोधन करके फिर उसे राज्य सभा में लेकर आते?...(व्यवधान)...

श्री उपसभापति: आप बैठिए। No, please. Mr. Rajeeve, what do you want?
...(Interruptions)...

श्री थावर चंद गहलोत : सर, आप हमें न्याय दिलाइए।...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Your point of order is ruled out. Please, sit down.
I ruled out the point of order.

श्री थावर चंद गहलोत : *

MR. DEPUTY CHAIRMAN: Mr. Gehlot, please sit down. It is not going on record. What Mr. Gehlot says will not go on record.

*Not recorded.

14 *Re: Passing of* [RAJYA SABHA] *Constitution (One*
Hundred and Twentieth *Amendment)-Bill, 2013*

SHRI P. RAJEEVE: Sir, we have a very consistent stand that when we are discussing a Constitution (Amendment) Bill, it should be sent to the Standing Committee. But while giving the reply, the Minister gave a very specific assurance.

MR. DEPUTY CHAIRMAN: He explained it as to why he could not do it. *..(Interruptions)..*

SHRI P. RAJEEVE: Let me complete, Sir. He gave a specific assurance that it should be sent to the Lok Sabha, and, thereafter, to the State Legislature. If we send it to the Standing Committee, we lose two, three months before the next Session.

MR. DEPUTY CHAIRMAN: But in spite of his best efforts, he could not do it. What more do you want?

SHRI P. RAJEEVE: Let me complete, Sir. *..(Interruptions)..*

श्री पुरुषोत्तम खोडाभाई रूपाला : लोक सभा को एक्सटेंड क्यों नहीं किया? *...(व्यवधान)...*

SHRI P. RAJEEVE: Secondly, Sir, that point is not relevant now because the basis for not sending it to the Standing Committee is to avoid the loss of this time. Second thing, if the other House. *..(Interruptions)..*

MR. DEPUTY CHAIRMAN: Don't discuss the other House here. *..(Interruptions)..*

SHRI P. RAJEEVE: I am not mentioning the procedure or Rules of the other House. *...(Interruptions)...*If the other House will take it up in the next Session, and, they decide to send it to a Committee, then, this Upper House lost its opportunity to discuss in a Committee. *..(Interruptions)..*

MR. DEPUTY CHAIRMAN: No, no. *..(Interruptions)..*

श्री पुरुषोत्तम खोडाभाई रूपाला : सर। *...(व्यवधान)...* डिप्टी चेयरमैन सर। *...(व्यवधान)...* डिप्टी चेयरमैन सर। *...(व्यवधान)...*

SHRI P. RAJEEVE: It is very serious. How can we believe in a Government like this? *..(Interruptions)..*

MR. DEPUTY CHAIRMAN: Don't go to such imagination - kite-flying. *..(Interruptions)..* Do you want to say something? *..(Interruptions)..* We will now take up... *..(Interruptions)..*

SHRI ANANDA BHASKAR RAPOLU (Andhra Pradesh): Mr. Deputy Chairman, Sir, it is a matter of ... *..(Interruptions)..*

SHRI PALVAI GOVARDHAN REDDY (Andhra Pradesh): Sir, my point is that...
..(Interruptions)..

श्री रवि शंकर प्रसाद : माननीय मंत्री जी।...**(व्यवधान)**...एक मिनट।...**(व्यवधान)**...माननीय मंत्री जी से गलती हुई है, हाउस के सम्मान के लिए वह एक बार apologise. बोल दीजिए। आप हाउस चलाइए।...**(व्यवधान)**...

श्री उपसभापति : Regret हो गया।...**(व्यवधान)**...

SHRI RAVI SHANKAR PRASAD: He said only anguish. ..(Interruptions)..

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY AND THE MINISTER OF LAW AND JUSTICE (SHRI KAPIL SIBAL): Look at the records, I have said so. ..(Interruptions)..

MR. DEPUTY CHAIRMAN: Anguish and regret, both are okay. ..(Interruptions)..

श्री पुरुषोत्तम खोडाभाई रूपाळा : सर, मेरी बात सुन लीजिए।...**(व्यवधान)**...सर,**(व्यवधान)**...

डा. नजमा ए. हेपतुल्ला (मध्य प्रदेश) : सर, anguish का हिंदी मतलब होता है दुख, माफी मांगना नहीं।...**(व्यवधान)**

SHRI V. HANUMANTHA RAO: Mr. Deputy Chairman, Sir, this House has...
..(Interruptions)....

MR. DEPUTY CHAIRMAN: Mr. Ramesh, please go back to your seat.
..(Interruptions).. I will give you time. ..(Interruptions)..

डा. नजमा ए. हेपतुल्ला : सर, इन्होंने anguish कहा है, anguish का मतलब दुख होता है। यहां पर apology की मांग है। उनको माफी मांगनी चाहिए।...**(व्यवधान)**...

श्री उपसभापति : उन्होंने regret बोला है। He said, regret.

डा. नजमा ए. हेपतुल्ला : सर, कपिल सिबल साहब वकील हैं, उनसे कैसे गलती हो गई?...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: He said, 'regret'. He is a lawyer, he knows it. That is why, he said, 'regret'. ..(Interruptions)..

श्री पुरुषोत्तम खोडाभाई रूपाळा : डिप्टी चेयरमैन सर।...**(व्यवधान)**...सर, जब इस हाउस ने बिल पास कर दिया, तो उसको बिना हाउस में लाए करेक्ट कैसे करेंगे।...**(व्यवधान)**...

SHRI K.N. BALAGOPAL (Kerala): Sir, this is a matter, which.. ..(Interruptions)..

MR. DEPUTY CHAIRMAN: Mr. Balagopal, please sit down. *..(Interruptions)..* Mr. Ramesh, I will allow you to speak. *..(Interruptions)..* Please go back to your seat. *..(Interruptions)..* Mr. Balagopal, please sit down. *..(Interruptions)..* I called Rajeeve, that is all. *..(Interruptions)..* Now, hon. Members, please. Telangana Members and Andhra Members, please take your seat. *..(Interruptions)..* No, no. I have to deal with Telangana people also. *..(Interruptions)..* Hon. Members.. *..(Interruptions)..* What is this, Mr. Balagopal? Mr. Rajeeve has spoken; then, why do you want to.. *..(Interruptions)..*

SHRI K.N. BALAGOPAL: Sir, it is said that it will be corrected. It is passed as 120th Constitutional Amendment.

MR. DEPUTY CHAIRMAN: He has explained it. *..(Interruptions)..*

SHRI K.N. BALAGOPAL: *

MR. DEPUTY CHAIRMAN: That is not needed. *..(Interruptions)..* It is not going on record. *..(Interruptions)..* Mr. Balagopal, please take your seat. *..(Interruptions)..* Hon. Members, let me say. *..(Interruptions)..* I am on my legs. *..(Interruptions)..*

SHRI PRASANTA CHATTERJEE: What is the procedure to rectify the error? Let the Minister explain. *..(Interruptions)..*

MR. DEPUTY CHAIRMAN: I am coming to that. *..(Interruptions)..* Mr. Prasanta Chatterjee, that error is already corrected. *..(Interruptions)..* Mr. Prasanta Chatterjee, you asked the procedure of its correction. It is already corrected. Our office has taken note of that patent error. The patent error means only a seeming error, not a fatal error. *..(Interruptions)..* Please. *..(Interruptions)..* I am on my legs. See, in our Rules, there is provision for correcting it by the Chairman, and, the hon. Chairman has corrected it, and, corrected Bill has gone to Lok Sabha. So, it is corrected. *..(Interruptions)..*

DR. V. MAITREYAN: Sir, the Lok Sabha did not have the patience to sit for one more day. *..(Interruptions)..*

MR. DEPUTY CHAIRMAN: You are a senior Member. The second part of the question is, the House wanted hon. Law Minister to come to the House and explain why it happened and why it was not taken up in the other House. Not only he explained that, he expressed his anguish and regretted also. *...(Interruptions)....* Please. *...(Interruptions)....* That is okay. *...(Interruptions)....* We should have a give

*Not recorded.

and take policy. ...*(Interruptions)*.... Madam, we should have a give and take policy. ...*(Interruptions)*.... Have a give and take policy. ...*(Interruptions)*.... We are all human beings. ...*(Interruptions)*.... See, it is human nature to err. ...*(Interruptions)*.... Anybody can commit an error. ...*(Interruptions)*.... This is an inadvertent error. ...*(Interruptions)*....

DR. NAJMA A. HEPTULLA: Sir, I want to know whether the mistake was of the Ministry or of the Secretariat.

MR. DEPUTY CHAIRMAN: No. You cannot bring in the Secretariat here.

डा. नजमा ए. हेपतुल्ला : Okay, गलती उनकी थी, ये क्यों कह रहे हैं, ...*(ब्यवधान)*...

MR. DEPUTY CHAIRMAN: They corrected it. The Secretariat only corrected it.

DR. NAJMA A. HEPTULLA: The Secretariat helped by pointing out the mistake. ...*(Interruptions)*....

MR. DEPUTY CHAIRMAN: They corrected it. ...*(Interruptions)*.... You cannot bring in the Secretariat here.

DR. NAJMA A. HEPTULLA: Who was responsible for that mistake? ...*(Interruptions)*....

MR. DEPUTY CHAIRMAN: There are two things. ...*(Interruptions)*.... Najmaji, you are a very senior Member. You are well-versed with the Rules. She knows Rules much better than me. But one thing I have to say is this. We cannot bring in the Secretariat here. In this case, the Secretariat corrected it. Once the Minister has owned it, that is moral responsibility. ...*(Interruptions)*.... That is over. ...*(Interruptions)*.... He has expressed regret. ...*(Interruptions)*....

DR. NAJMA A. HEPTULLA: That is the reason why I am protecting the Secretariat.

MR. DEPUTY CHAIRMAN: Najmaji, I am also protecting it.

DR. NAJMA A. HEPTULLA: Sir, I know that you speak better than me.

MR. DEPUTY CHAIRMAN: No.

DR. NAJMA A. HEPTULLA: But sometimes you should listen to our voice also. ...*(Interruptions)*....

18 *Re: Passing of* [RAJYA SABHA] *Constitution (One*
 Hundred and Twentieth *Amendment)-Bill, 2013*

SHRI KAPIL SIBAL: Najmaji, to cut the controversy short, I say, once again, that despite my best efforts, I am sorry and it is regretted, the Bill could not be passed in the Lok Sabha. Are you happy? ...*(Interruptions)*....

MR. DEPUTY CHAIRMAN: Thank you for the cooperation. ...*(Interruptions)*.... This is my request to the Members from Andhra Pradesh. See, your issue is very important. But the country is more important. ...*(Interruptions)*....

SHRI C.M. RAMESH: Are we not part of the country? ...*(Interruptions)*.... Andhra Pradesh is burning. ...*(Interruptions)*.... You have to stop the violence. ...*(Interruptions)*....

MR. DEPUTY CHAIRMAN: We have to pass the Appropriation Bill. ...*(Interruptions)*.... Sit down please. ...*(Interruptions)*.... Please listen to the Minister. ...*(Interruptions)*....

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): Sir, I can understand the concern of Members from the State of Andhra Pradesh about the situation in Andhra Pradesh, especially about the *bandh*. ...*(Interruptions)*....

श्री प्रकाश जावडेकर (महाराष्ट्र): आज कांग्रेस के कारण हैदराबाद में...*(व्यवधान)*...यह नहीं हो सकता।...*(व्यवधान)*...

SHRI P. CHIDAMBARAM: Sir, the Government has listened carefully to the Members from the State of Andhra Pradesh. They have expressed concern about the situation in Andhra Pradesh, especially the situation in the city of Hyderabad today. We have taken note of that. We are in touch with the Government of Andhra Pradesh. ...*(Interruptions)*.... There is a Government there. ...*(Interruptions)*.... You made a statement. ...*(Interruptions)*.... If he wants a response, he must be patient. We have taken note of it. We will take all steps possible to ensure that law and order is maintained and safety and security of all citizens is maintained, especially in the city of Hyderabad and all over the State of Andhra Pradesh. My respectful appeal to all the Members is, accept our word, be patient and we will take steps and let the Business of the House continue.

SHRI Y.S. CHOWDARY (Andhra Pradesh): Sir, in protest we are walking out. ...*(Interruptions)*....

(At this stage some hon. Members left the Chamber)

MR. DEPUTY CHAIRMAN: Now, we shall take up the Appropriation (No.4) Bill, 2013. Shri P. Chidambaram.

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GOVERNMENT BILLS**#The Appropriation (No. 4) Bill, 2013****#SHORT DURATION DISCUSSION****Abnormal rise in the prices of onion and other essential commodities**

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): Sir, I beg to move:

That the Bill to authorize payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 2013-14, as passed by Lok Sabha, be taken into consideration.

The question was proposed.

MR. DEPUTY CHAIRMAN: Hon. Members, there was a pending Short Duration Discussion. We are taking the Appropriation Bill and the Short Duration Discussion together. So, I am starting. ...*(Interruptions)*..... Now, Shri Prakash Javadekar. ...*(Interruptions)*.....

SHRI PRASANTA CHATTERJEE (West Bengal): I have given notice on price rise. ...*(Interruptions)*.....

SHRI T.K. RANGARAJAN: Sir, how can you club them together? ...*(Interruptions)*.....

श्री प्रकाश जावडेकर (महाराष्ट्र): उपसभापति जी, आपने एप्रोप्रिएशन बिल और महंगाई, दोनों मुद्दों की चर्चा एक साथ रखी है। मैं अपने पंद्रह मिनट के समय के अंदर दोनों पर बोल लूंगा। उपसभापति महोदय...*(व्यवधान)*...भाई साहब, ...*(व्यवधान)*...

डा. नजमा ए. हेपतुल्ला: उपसभापति महोदय, ये एप्रोप्रिएशन बिल पर बोल रहे हैं या प्राइवेट मेम्बर्स बिजनेस पर बोल रहे हैं? ...*(व्यवधान)*...

श्री प्रकाश जावडेकर: मैं दोनों पर बोल रहा हूँ।

डा. नजमा ए. हेपतुल्ला: उपसभापति जी, ये दोनों विषयों पर नहीं बोल सकते हैं, because you cannot club a private discussion along with the Government legislation. ...*(Interruptions)*.....

संसदीय कार्य मंत्रालय में राज्य मंत्री एवं योजना मंत्रालय में राज्य मंत्री (श्री राजीव शुक्ल) : नजमा जी, आप हर चीज पर क्यों बोल रही हैं?...*(व्यवधान)*...

DR. NAJMA A. HEPTULLA: You can announce that while we are discussing the Appropriation Bill, we can discuss about price rise also. ...*(Interruptions)*..... You

#Discussed Together

[Dr. Najma A. Heptulla]

cannot say that a private Member's discussion can be connected with it. ...*(Interruptions)*.... Sir, technically, it is wrong. ...*(Interruptions)*.... Tomorrow, the Secretariat will tell you. ...*(Interruptions)*....

MR. DEPUTY CHAIRMAN: Najmaji, it is like this. ...*(Interruptions)*.... I will explain. ...*(Interruptions)*.... I will meet your point. ...*(Interruptions)*.... I am telling you. I am coming to your point. ...*(Interruptions)*.... I will explain. ...*(Interruptions)*.... Let me explain. ...*(Interruptions)*.... N.K. Singhji, let me explain. ...*(Interruptions)*.... I am on my legs. ...*(Interruptions)*.... I understood your point. ...*(Interruptions)*.... Balagopalji, please listen. It is like this. ...*(Interruptions)*.... The point which is raised by Najmaji and Prasantaji is very relevant point that Short Duration Discussion is a private business and the other is the Government Business. ...*(Interruptions)*.... It is correct. ...*(Interruptions)*.... Not only that, they relate to two different Ministers also. But, in the morning, in the meeting of the leaders, there was a discussion and in the discussion, it was decided that we will take up the Appropriation Bill because it has to be passed and returned. I don't want to cite the rule, but it has to be passed. But, we have to have an opportunity to have this also. At that time, while you are speaking on the Appropriation Bill, the issue of price rise can also be raised by Members. That is all. So, the Finance Minister is equally, perhaps more, competent to talk on price rise. ...*(Interruptions)*.... So, let us have them like that. ...*(Interruptions)*.... Then, what is the problem? ...*(Interruptions)*....

DR. NAJMA A. HEPTULLA: Sir, what I am saying is this. ...*(Interruptions)*.... Sir, let the mike be switched on. ...*(Interruptions)*.... I cannot scream. ...*(Interruptions)*....

MR. DEPUTY CHAIRMAN: Okay. Let the mike be switched on. ...*(Interruptions)*.... I have called Najmaji. ...*(Interruptions)*....

DR. NAJMA A. HEPTULLA: The point is, you announced that we will take up the Appropriation Bill and the Short Duration Discussion on price rise together. I am sorry, Sir. It could have been said, as decided, we will discuss the Appropriation Bill and we can discuss price rise as a part of the Appropriation Bill.

MR. DEPUTY CHAIRMAN: I corrected that. ...*(Interruptions)*.... Now, I corrected. ...*(Interruptions)*....

DR. NAJMA A. HEPTULLA: When you are going to pass the Bill, it means, you are passing a resolution on price rise. ...*(Interruptions)*....

MR. DEPUTY CHAIRMAN: No, no. ...*(Interruptions)*.... That is what I said now. ...*(Interruptions)*.... Najmaji knows very well that in the Short Duration Discussion, there is no voting at all. Therefore, in the Appropriation Bill, Members can raise the issue of price rise. I have explained about the reply. Therefore, we will take up the Appropriation Bill and as Najmaji said, those who want to raise the issue of price rise can raise it for which also, the Finance Minister, who is equally or more competent, will reply. ...*(Interruptions)*.... Okay. ...*(Interruptions)*.... What is your point?

SHRI N.K. SINGH (Bihar): Sir, my point is, the time allotted by the BAC for the Appropriation Bill is two hours. The left over time of the discussion on the Short Duration is, I believe, when I have ascertained, one hour 17 minutes. What I suggest, Sir, is if this is to be the procedure, then, I think that you should really say that this particular subject is to be in conjunction and whatever way you have formulated should be three hours and 17 minutes.

MR. DEPUTY CHAIRMAN: For that I will take the consensus of the House. Now, we have to pass Bills also.

SHRI RAJEEV SHUKLA: Let us start. Even if the House takes three hours, we do not mind.

DR. V. MAITREYAN (Tamil Nadu): If it is 2 hours fixed time, my party will get lesser time. If it is 3 hours, then, we may get more time.

MR. DEPUTY CHAIRMAN: Let us make it two hours. ...*(Interruptions)*.... Mr. Minister, let us allot two hours for these discussions together. ...*(Interruptions)*... Two hours will do. I do not have many speakers. ...*(Interruptions)*... No, I do not have many speakers. ...*(Interruptions)*...

SHRI SATYAVRAT CHATURVEDI (Madhya Pradesh) : Mr. Deputy Chairman, Sir, many Members have given their names to speak either on the price rise or the Appropriation Bill. So, once you collect the names for both the debates you will have more names.

MR. DEPUTY CHAIRMAN: Okay, three hours. Mr. Minister, are you agreeing for three hours?

SHRI RAJEEV SHUKLA: I agree.

MR. DEPUTY CHAIRMAN: Mr. Prakash Javadekar. No new names will be taken. I am taking up both the issues together...*(Interruptions)*.... We are taking every thing in a democratic way. The House should be in order. ...*(Interruptions)*...

SHRI PRAKASH JAVADEKAR: Mr. Deputy Chairman, Sir, we are essentially discussing the Appropriation Bill.

श्री नरेश अग्रवाल (उत्तर प्रदेश) : उपसभापति महोदय, यह तय हुआ था कि दिन में दो बजे सदन अनिश्चित काल के लिए स्थगित होगा।...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Now, please. Three hours have been allotted for both the issues.

श्री प्रकाश जावडेकर : सर, हाउस ऑर्डर में लाइए। सब खड़े हैं, बीच में, इधर-उधर।...(व्यवधान)...

Mr. Deputy Chairman, ...(Interruptions)...सर, सब लोग खड़े हैं। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Order please. ...(Interruptions)... Order please. ...(Interruptions)... Mr. Rupala, Dr. Bharatkumar Raut, order please. Order please. ...(Interruptions)...

DR. BHARATKUMAR RAUT (Maharashtra): Mr. Deputy Chairman, Sir, I would like to know from the Parliamentary Affairs Minister...(Interruptions)...

MR. DEPUTY CHAIRMAN: He is on his legs. After he finishes his speech. Are you yielding?

DR. BHARATKUMAR RAUT: I would like to know from the Government whether the Finance Minister is going to reply to the issue on the rise in the prices of onion and other essential commodities.

MR. DEPUTY CHAIRMAN: I have already given the ruling. The Finance Minister is competent and he will give the reply. That is my ruling. Sit down. ...(Interruptions)... I have given my ruling. You can't question that. Now, Mr. Javadekar please go ahead.. The Finance Minister has agreed to reply also.

श्री पुरुषोत्तम खोडाभाई रूपाला (गुजरात) : सर, आपने मेरा नाम लिया था।...(व्यवधान)...

MR. DEPUTY CHAIRMAN: No, Mr. Javadekar is on his legs. No, please. ...(Interruptions)... What is this? Please don't talk in the passage. Please, please. Order, please.

श्री प्रकाश जावडेकर : उपसभापति महोदय, यह क्या है?... (व्यवधान)... The clock should be reset.

MR. DEPUTY CHAIRMAN: You don't worry about that. I am looking at the display board.

श्री प्रकाश जावडेकर : सर, आज हम एप्रोप्रिएशन बिल पर चर्चा कर रहे हैं, लेकिन इसके साथ जो महंगाई के मुद्दे हैं, वे भी हमें उठाते हैं। पहले मैं संक्षेप में महंगाई की बात करूंगा। अर्थशास्त्री प्रधानमंत्री की अगर सबसे बड़ी कोई विफलता है, तो वह है महंगाई को लगाम न लगा पाने की विफलता। *The economist Prime Minister's biggest failure in 10 years is his failure to arrest the price rise.* महंगाई कोई प्राकृतिक आपदा नहीं है। जिस तरह उत्तराखंड में नेचुरल कैलामिटी आई, यह उस तरह की कोई प्राकृतिक आपदा नहीं है। आसमानी नहीं यह सुलतानी संकट है और यहां सुलतान का रोल कांग्रेस, यूपीए सरकार प्ले कर रही है। यह कांग्रेस का पाप है, लेकिन उसकी कीमत आम जनता को भुगतनी पड़ रही है। जब-जब कांग्रेस सत्ता में आती है, तब-तब महंगाई बढ़ती है। जिसके नाम पर कांग्रेस ने वोट पाए, उस आम आदमी के साथ यह विश्वासघात है।

सर, महंगाई, बढ़ने से आम आदमी का असली वेतन घटता है। *Real wages go down.* इससे आम आदमी को फैमिली बजट ध्वस्त होता है, उसके जीवनयापन का स्तर गिरता है, एपीएल का आदमी बीपीएल हो जाता है और कुपोषण बढ़ता है। ये सब महंगाई के बुरे परिणाम हैं। प्राइस राइज लोगों पर एक जुल्म है, जो कांग्रेस सरकार ने किया है।

आप हर बार दुनिया के आंकड़े देकर हवाला देते हैं कि पूरी दुनिया में महंगाई बढ़ रही है। *I have got the latest Economist of 30th August.* इसमें 2013 के 9 महीनों के आंकड़े बताए गए हैं। यूनाइटेड स्टेट्स ऑफ अमेरिका में इन्फ्लेशन रेट 1.5% है, चायना में 2.7% है, ब्रिटेन में 2.6% है, जापान में, 0.1% है, ब्राजील में 5.6% है, साउथ अफ्रीका में 5.5% है, लेकिन भारत में 9.6% है। यह हम आपका ही चेहरा दिखा रहे हैं। आप हर बार दुनिया का हवाला देकर कहते रहते हैं कि दुनिया का हवाला देकर कहते रहते हैं कि दुनिया में महंगाई हो रही है, इसीलिए हमारे यहां हो रही है, इसीलिए हमारे यहां हो रही है, लेकिन यह बात बिल्कुल गलत है। हमारे यहां महंगाई ज्यादा बढ़ी है और हमसे ज्यादा महंगाई केवल वेनेजुएला में है क्योंकि वहां पर इन्फ्लेशन रेट 39% है। अब अगर आप यह कहना चाहेंगे कि हमारे यहां महंगाई वेनेजुएला से कम है, तब तो आपका भला हो।

Sir, there is complete mismanagement of food stocks. 20 मिलियन टन फूड स्टॉक का बफर होता है। 40 मिलियन टन पब्लिक डिस्ट्रिब्यूशन में लगता है। आपने 80 मिलियन टन फूड-स्टॉक को रखे-रखा और सड़ा दिया। उच्चतम न्यायालय ने कहा कि गरीबों को मुफ्त में बांट दो, तब भी आपने नहीं बांटा। You did not listen to the Supreme Court.

हमारे समय में स्टॉक जब ज्यादा होता था और महंगाई थोड़ी होती थी, तब हम उसे बाजार में ले आते थे, लेकिन आप उसे बाजार में भी नहीं लाए। आपने अनाज को सड़ा करके शराब वालों को दे दिया। आपने महंगाई बढ़ाई, यह आपका पाप है, यह आपका मिसमैनेजमेंट है।

[श्री प्रकाश जावडेकर]

अब मैं एडिबल ऑयल की बात करूंगा। 2003 तक एडिबल ऑयल हम अपने देश में ही तैयार करते थे। लेकिन 2004 के बाद आपने ऐसी नीति बनाई कि एडिबल ऑयल के मामले में जो इंडिपेंडेंट कंट्री थी, वह आज 60% इम्पोर्ट डिपेंडेंट हो गई है। जो खाद्यान्न तेल यहीं पैदा होता था और यहीं हम खाते थे, अब उसको भी आपने विदेश के हवाले कर दिया है।

अब मैं पेट्रोल-डीजल की बात करता हूँ। अर्थमंत्री जी, मुझे आप बताइए, क्योंकि आपको दुनिया का ज्यादा अनुभव है, ऐसा कौन सा देश है, जहां पेट्रोल-डीजल और पेट्रोलियम प्रोडक्ट्स पर इतनी बड़ी मात्रा में टैक्स लगता हो? *Which country has so much of taxation?* आप कह रहे हैं कि 2 लाख करोड़ रुपये की अंडर रिकवरी है, लेकिन आपका टैक्सेशन भी तो अंडर रिकवरी के जितना ही है। यह अंडर रिकवरी भी बहुत चैलेंजबल फिगर है। टैक्सेशन कभी भी इतना नहीं होता है। एक क्षेत्र से आप कितना लूटेंगे? जब पेट्रोल-डीजल महंगा होता है, उसके कारण बाकी सब भी महंगा हो जाता है।

जो रुपए का डीवैल्यूएशन हुआ, वह भी आपकी करनी है। बंगला देश के टका के साथ आपका 20% डीवैल्यूएशन हो गया, आप मुझे बताइए कि ऐसा दुनिया का और कौन सा देश है। बंगलादेश के टका के साथ आपका डीवैल्यूएशन है। सारी इमर्जिंग कंट्रीज का ऐसा नहीं हुआ है। सारी इम्पोर्टेड आइटम्स, एडिबल ऑयल, कोल, इलेक्ट्रॉनिक गुड्स से लेकर हर चीज, पेट्रोलियम प्रोडक्ट्स भी महंगे हो गए। यह आपकी करनी है। इसका लाभ तो कुछ नहीं हुआ है। मैं संक्षेप में प्वाइंट्स उठा रहा हूँ।

आपने आर.बी.आई. को कहा कि वह इन्फ्लेशन कंट्रोल करे, लेकिन आर.बी.आई. क्या ने किया? उसने 13 बार केवल ब्याज की दर बढ़ाई। *Is freezing of demand the only answer for arresting inflation?* No, Sir. You should have managed the supply side, which you neglected, which you mismanaged, and that is why, people have suffered. चिदम्बरम जी का एक नया अर्थशास्त्र है। उसमें यह है कि ग्रोथ के लिए इन्फ्लेशन जरूरी है। जैसे कि एक एडवर्टाइजमेंट आता है - 'दाग अच्छे हैं', वैसे ही ये कह रहे हैं कि इन्फ्लेशन अच्छा है। इन्फ्लेशन अच्छा है, अगर ग्रोथ सचमुच में 10 परसेंट की होती है, लेकिन यहां इन्फ्लेशन तो बढ़ा, परंतु ग्रोथ नहीं बढ़ी। तो इसे stagflation की अवस्था में आप लाएं। स्पेकुलेशन के बारे में लगातार Stiglitz से लेकर दुनिया भर में कहा जा रहा है कि स्पेकुलेशन को अलाउ मत करो, लेकिन आपने किया, इंसेशियल कमोडिटीज में भी किया। सर, इसकी चर्चा सदन में 10 बार हुई। सरकार सुनने को तैयार नहीं है। आज मैं उपाय भी बताऊंगा। एन.डी.ए. के समय में क्या करते थे? हर पंद्रह दिन में ग्रुप ऑफ मिनिस्टर्स हंड्रेड आइटम्स या हंड्रेड आर्टिकल्स, जो मुख्य चीजें जनता के लिए जरूरी हैं, उनके प्राइस मूवमेंट को देखता था। हम हर फोर्टनाइटली उसको रिव्यू करते थे और हर फोर्टनाइटली उसके उपाय भी करते थे। आप यह नहीं कर रहे हैं। आप एकदम लास्ट में जागते

हैं, तब तक नहीं जागते। मैन्युफैक्चरिंग को स्ट्रॉंग बनाना था, जो आपने नहीं किया। नरेंद्र मोदी जी की अध्यक्षता में प्रधान मंत्री जी ने एक कमेटी बनाई थी। गुजरात के मुख्य मंत्री नरेंद्र मोदी की अध्यक्षता में वह कमेटी इसलिए बनी कि महंगाई का कैसे सामना करें। नरेंद्र मोदी कमेटी ने उपाय सुझाए कि future trading को बंद करो, प्राइस स्टेब्लाइजेशन फंड क्रिएट करो, एग्रीकल्चर मैनेजमेंट में सुधार लाओ, प्रायरिटी लेंडिंग बढ़ाओ, लेकिन आपने ऐसा कुछ नहीं किया। आपके उपाय क्या हैं - मंदिरों से सोना लो और उसे वहां भेजो। दूसरा उपाय क्या है - पेट्रोल पम्पस रात को बंद रखो। महंगाई ऐसे थोड़े ही कम होगी? मुझे तो कभी-कभी हंसी आती है कि यह सरकार है या एक दिशाहीन जहाज भटक रहा है और लोग उसके लिए भुगत रहे हैं। यह महंगाई का पाप आपका है।

सर, अब मैं एप्रोप्रिएशन बिल पर चर्चा में भाग लेना चाहता हूँ। इसमें उन्होंने 10 मुद्दे कहे हैं। चिदम्बरम जी आर्टिकुलेट करने में बहुत अच्छे अर्थमंत्री हैं। उन्होंने कहा - “Control fiscal deficit, arrest current account deficit, manage external debts, revive investment cycle, quicken public sector enterprises, capitalize PSU banks, reap the benefits of monsoon, encourage manufacturing, encourage exports and resolve the impasse on iron ore and coal mining.” यह पढ़ने में बड़ा अच्छा लगता है, लेकिन वास्तविकता क्या है? वास्तविकता सीधी है। फिस्कल डेफिसिट, जो आपने साल भर के लिए तय किया है, पिछले चार महीने में उसका 60 परसेंट से ज्यादा आपने खर्च किया है, उसको क्रॉस किया है। So, you are already crossing your limits in four months. तो यह साल भर की जो फिगर है, इसे छः महीने में ही खत्म करेंगे, तो फिस्कल डेफिसिट कैसे अरेस्ट होगा और इसमें आप क्या कम करेंगे? कैपिटल एक्सपेंडीचर कम करेंगे? जब कैपिटल एक्सपेंडीचर कम करेंगे, तो इन्फ्रास्ट्रक्चर नहीं आएगा, तब रोजगार नहीं बढ़ेगा और फिर गरीबी बढ़ेगी। इसलिए, आप कैपिटल एक्सपेंडीचर का कम मत कीजिए। आपके जो फिजूल खर्चे हैं, उनको कंट्रोल कीजिए। आप उन्हें कंट्रोल नहीं कर रहे हैं। मैं वही बता रहा हूँ कि आप आज क्या कर रहे हैं।

सर, परसों यूरिया इंडस्ट्रीज का एक एडवर्टाईजमेंट आया कि इस साल यूरिया नहीं मिलेगा, वह क्लोजर के कगार पर है, क्योंकि सरकार सब्सिडी नहीं दे रही है। इसका मतलब क्या हुआ - आपको जो खर्च देना चाहिए, वह नहीं दे रहे हैं, you are postponing the expenditure. ऑयल कम्पनीज की बैलेंस शीट्स यही कह रही हैं, फर्टिलाइजर्स कम्पनीज की भी बैलेंस शीट्स यही कह रही हैं और एफ.सी.आई. की बैलेंस शीट भी यही दिखा रही है कि सरकार को जो उन्हें देना चाहिए, नहीं दे रही है। So, despite postponing the expenditure, you have incurred a huge fiscal deficit in the first four months of the current year. यह आपका performance है। आपने कहा कि करेंट इकॉनॉमिक डेफिसिट को अरेस्ट करेंगे। यह आप कैसे करेंगे? You are arresting the Current Account Deficit or managing it by borrowing. Is it the way to

[श्री प्रकाश जावडेकर]

arrest the Current Account Deficit? You are making liability a virtue. You are making virtue out of liability. Nobody has seen such kind of economics. You said that you are managing the external debts. जब एनडीए ने सत्ता छोड़ी थी और सत्ता आपको दी थी, तो उस समय एक्सटर्नल डैट 100 बिलियन डॉलर का था, आज वह 400 बिलियन डॉलर का हो गया। उस समय केवल चार बिलियन का शॉर्ट टर्म था, आज आप इसको कहां ले गए? अगर 100 बिलियन का शॉर्ट टर्म होगा, तो आपको इसको borrowing से फाइनेंस करेंगे? हम यह कहना चाहते कि आप आईएमएफ के पास नहीं जाएंगे, sovereign bond के बारे में कहेंगे कि all options are open, लेकिन आप कुछ घोषणा नहीं करेंगे, तो आपकी अर्थव्यवस्था में, आपकी नीति में विश्वास कैसे पैदा होगा? हम कहना चाहते हैं कि आप अपनी दिशा स्पष्ट कीजिए। आप देश को बेइज्जत मत कीजिए। आपने कहा, 'Revive investment cycle.' यह क्या हो गया? पिछले 9 साल लकवा मार गया था। आप ने इतने समय तक इन्वेस्टमेंट के लिए निर्णय नहीं किया और अब पिछले छः महीने से ऐसे हाइपरएक्टिव हुए हैं कि हर सप्ताह इन्वेस्टमेंट का निर्णय ले रहे हैं, लेकिन उसकी भी सारे डेडलाइंस फेल हो रही हैं। No investment decisions taken on a fast-track have materialized, because there is no follow-up action. 'Revive investment cycle' कहना आसान है, but, you have failed to do so. You failed because of your own style of functioning, the Government's style of functioning. You said 'Quicken public sector enterprise.' Quicken public sector enterprise नहीं हो रहा है। आप पब्लिक सेक्टर को कहेंगे कि इसे भी बाहर से लीजिए, बाकी काम कीजिए, लेकिन उनको जो देना चाहिए, वह आप उनको नहीं दे रहे हैं और स्कूटर्स इंडिया वगैरह जैसे में आप इन्वेस्टमेंट करेंगे, यह कोई public sector enterprise को quicken करने का उपाय नहीं है। आपने कहा कि पीएसयूज बैंक्स को कैपिटलाइज करेंगे। जिस तरह एनपीए बढ़ रहे हैं, ऐसे में इनका कैपिटलाइज करके भी क्या होगा? जो बैंकिंग को जानता है, वह इसको समझ सकता है। अगर हम more than Rs. 2.5 lakh crores के एनपीए की तरफ बढ़ रहे हैं, तो it is a warning signal. You must take it on a war-footing. And, you are not doing that. That is why capitalization is a very inadequate programme.

What you are saying is again 'Reap the benefit of the monsoon.' नौ साल में आपका एग्रीकल्चर ग्रोथ रेट दो, ढाई या तीन परसेंट से जयादा नहीं बढ़ रहा है। यह इस मानसून से अचानक कैसे हो जाएगा? अभी सारे उत्तर प्रदेश, बिहार, बंगाल और सब ईस्टर्न स्टेट्स कह रहे हैं कि बाढ़ के कारण क्रॉप्स की बहुत हानि हुई है, इसलिए उनके सामने समस्या खड़ी हो गई है और अब वे यह सोच रहे हैं कि पिछले साल जितना उत्पादन भी इस साल होगा या नहीं होगा। यह भी एक समस्या होगी। आप झूठी आशा मत दिखाइए। आपने नौ साल में इरिगेशन में कितना इन्वेस्टमेंट किया? आपने कुछ भी इन्वेस्टमेंट नहीं किया। आपने इरिगेशन में इन्वेस्टमेंट किया होता, प्रॉडक्टिविटी में इन्वेस्टमेंट किया होता, लेकिन आपने वह भी नहीं किया। हमने मध्य प्रदेश में एग्रीकल्चर

में इन्वेस्टमेंट किया, तो मध्य प्रदेश में एग्रीकल्चर का ग्रोथ रेट 18 परसेंट हो गया। अगर गुजरात ने लगातार 11 साल एग्रीकल्चर में 10 परसेंट से ज्यादा ग्रोथ की है, तो that has contributed to the whole national average which is still at 3 per cent and not even 4 per cent. हमारे राज्यों ने अच्छा perform किया। दूसरे भी कुछ राज्य होंगे, उनके सहारे तो ये आंकड़ा बता रहे हैं, लेकिन वह बहुत decimal में है। यह मुझे कहना चाहिए।

I will take only two minutes. You are saying 'Encourage manufacturing' लेकिन एसईजेड को आप रीयल एस्टेट में बदल रहे हैं, तो एक्सपोर्ट कैसे बढ़ेगा? Manufacturing sectors कैसे बढ़ेगा। आपकी manufacturing policy, जो आनन्द शर्मा के विभाग ने तैयार की, वह कहां है? वह धरी के धरी रह गई। Where is the fast track goods corridor? कुछ नहीं है। Linkages to SEZ. Therefore, export competitiveness are all forgotten. They are not happening, Sir. They are all your failures. You are saying encourage exports. क्या रुपए के अवमूल्यन से एक्सपोर्ट बढ़ेंगे? सर, दुनिया में एक्सपोर्ट तभी बढ़ते हैं, जब कंट्री इनोवेट करती है। अपने देश में टेलीफोन का penetration हुआ। मैंने एक हिसाब लगाया, तो पता चला कि इस देश ने पिछले 20 साल में 300 करोड़ से ज्यादा हैण्डसेट्स की खरीद की है और तीन हैंडसेट्स भी नहीं बनाए हैं। यह आपकी कैसी पॉलिसी है? हम 300 करोड़ में एक भी नहीं बनाते, क्योंकि हमने इन्वैशन पर ध्यान नहीं दिया है, ये फेल्योर है। फिर एक्सपोर्ट कैसे होगा? डिवेलुएशन करके एक्सपोर्ट बढ़ता है, यह पुरानी कहावत है, यह सच नहीं है।

This is my last point. आपने कहा है, resolve the impasse in the coal and mining sector. सर, कोल और माइंस का impasse किसने तैयार किया? अब आप उसे रिजॉल्व करने की बात कर रहे हैं। It is your baby.

MR. DEPUTY CHAIRMAN: Please conclude.

SHRI PRAKASH JAVADEKAR: Yes, I am concluding. It is your पाप। इसलिए हम यह कह रहे हैं कि who created the mess? You did it. आज टाइम्स समाचारपत्र में जो खबर आई है, उसे आपने देखा होगा कि फाइल्स मिसिंग नहीं हैं, फाइल्स में से सेलेक्टेड कागज मिसिंग हैं। वे अपने आप मिसिंग नहीं हुए हैं, जैसा मैंने परसों भी कहा है कि फाइल खुद नहीं चली जाती है, फाइल को कोई ले जाता है, तभी वह जाती है। इसलिए आज देश की जो आर्थिक हालत है, जो लोगों को भुगतना पड़ रहा है, उसका कारण आपके ये पाप हैं। इसे आपको स्वीकार करना पड़ेगा और आपको जाना पड़ेगा। बहुत-बहुत धन्यवाद।

डा. प्रभा ठाकुर (राजस्थान) : सर, मैंने प्राइस राइज पर बोलने के लिए अपना नाम दिया था और उसी पर मैं बोलूंगी।

[डा. प्रभा ठाकुर]

सर, आपने मुझे समय दिया इसके लिए धन्यवाद। श्री नरेश अग्रवाल जी ने जो यह मुद्दा उठाया है, यह ज्वलंत समस्या है, लेकिन इसके साथ ही साथ मैं यह कहना चाहूंगी कि यह एक निरंतर समस्या है। आज से 30 साल पहले भी यह महंगाई की समस्या थी और आज भी यह समस्या है। “कमरतोड़ महंगाई” गाना इस दौर में भी बना है और 30 साल पहले मनोज कुमार की एक फिल्म आई थी, उसमें भी एक गाना, “महंगाई मार गई” आया था। यानी, महंगाई एक ऐसी समस्या है, जो निरंतर है, लेकिन इसमें विशेष बात देखने की यह है कि अभी भाई प्रकाश जी ने जिस तरह से कहा कि ये सब कांग्रेस के पाप हैं और इसीलिए कांग्रेस को जाना पड़ेगा, तो मैं कांग्रेस के पुण्य बताना चाहती हूँ, जिनकी तरफ या तो उनका ध्यान नहीं गया या वे उनको बताना नहीं चाहते।

सर, मुद्दे की बात यह है कि महंगाई बढ़े, लेकिन महंगाई इस तरह से बढ़े कि आमदनी अगर एक रुपया बढ़े, तो महंगाई आठ आना बढ़े, तब आमदनी उसका सामना कर सकता है, उसका मुकाबला कर सकता है और उस महंगाई में भी वह अच्छी तरह से सर्वाइव कर सकता है। यह न हो कि आमदनी अठन्नी खर्चा रुपइया। हमारे यहां यह एक पुरानी कहावत है। आमदनी एक रुपया हो, खर्चा अठन्नी हो, तो चलता है और महंगाई का मुकाबला किया जा सकता है। उसके लिए यूपीए सरकार ने जो प्रयास किए हैं और जिन्हें वह निरंतर करती जा रही है, उनके बारे में मैं बताना चाहती हूँ। सरकार ने जितने प्रयास किए हैं, उनमें से एक प्रयास तो अभी हुआ है और वह है, खाद्य सुरक्षा विधेयक। जब इतना अनाज एक परिवार को मिलेगा, जिसमें बीपीएल भी हैं, एपीएल भी है, जिसमें इस देश की 67 परसेंट जनता ली गई है। जब उन्हें दो रुपये किलो गेहूँ, तीन रुपये किलो चावल या एक रुपया किलो मोटा अनाज मिलेगा, तो सोचिए कि उनके लिए कितना आसान होगा। वे साग-भाजी ले भी ले सकेंगे या दाल भी पका सकेंगे, क्योंकि उन्हें अनाज, जो कि भोजन की मूल समस्या से जुड़ा हुआ है, वह इस दाम में मिल रहा है। वह खाद्य सुरक्षा विधेयक नहीं है, बल्कि यह कानून बना है। सरकार ने इसको कानून बनाया है और इसके पीछे सोनिया गांधी जी की प्रतिबद्धता रही है, उनकी इच्छाशक्ति रही है। सर, रोना तो कई लोग रोते हैं। इस देश में केवल केन्द्र सरकार ही नहीं है, बल्कि राज्य सरकारें भी हैं और यह सबकी कलेक्टिव जिम्मेदारी है। जो राज्य सरकार अपनी जनता के प्रति और उनको महंगाई से मुक्ति दिलाने के प्रति वाकई में संवेदनशील है, वह यह काम करती है। सोनिया गांधी जी ने इस मुद्रास्फीति और आर्थिक संकट के दौर में भी ये इच्छाशक्ति दिखाई है। जब हम वैश्विक आर्थिक संकट की समस्या से जूझ रहे हैं और हमारे यहां भी आर्थिक ग्रोथ में कमी आई है, उसके बावजूद यह हमारी सरकार की इच्छा शक्ति है कि आम आदमी के प्रति, जैसा कि मेनिफेस्टो में भी दिया था, आम आदमी के साथ, कांग्रेस का हाथ। उसमें कांग्रेस ने यह संकल्प दिखाया है कि कैसे 67 प्रतिशत आबादी को अनाज उपलब्ध हो बहुत आसान कीमत पर, ताकि उनके भोजन की समस्या जो मूल समस्या है, वे उसका मुकाबला कर सकें। मैं सोनिया गांधी जी की इस संकल्प शक्ति पर एक शेर कहना चाहूंगी :

“मंजिलें बस उन्हीं को मिलती हैं, जिनके सपनों में जान होती है,
सिर्फ पंखों से कुछ नहीं होता, हौसलों से उड़ान होती है।”

हौसला बुलंद होना चाहिए, फिर भी उन्होंने प्रतिबद्धता बताई, जबकि इस दौर में भी हम आर्थिक संकट से गुजर रहे हैं। तो यह है गरीबों के लिए, आम आदमी के लिए हमारी इच्छा शक्ति। आज मैं राज्य सरकारों की बात करूँ, मैं राजस्थान से आती हूँ, वहाँ की बात मैं बताऊँगी। किसान हमारा अन्नदाता है। हमारी सरकार ने किसान के फसल की मिनिमम सपोर्ट प्राइस बढ़ाई है। चाहे गन्ना किसान हों, कपास के किसान हों, अनाज के किसान हों, उन्हें मिनिमम सपोर्ट प्राइस ज्यादा मिले, बिचौलियों से वे बच सकें, उन्हें अच्छा पैसा मिल सके, ताकि वे खुशहाली के साथ अपने परिवार का गुजारा चला सकें और महंगाई का मुकाबला करने में सक्षम हो सकें। आमदनी, बढ़े, रोजगार के अवसर मिलें, आम जनता को संसाधन मिलें, सुविधाएं मिलें, हमारी सरकार की मूल भावना यह रहती है। जब आमदनी एक रुपया बढ़ती है तो महंगाई आठ आना बढ़ती है। यह नियम है कि जब भी खुशहाली आएगी आमदनी बढ़ेगी और तब कुछ महंगाई भी बढ़ती है। लंदन में रेस्टोरेंट में सौ रुपए में एक रोटी मिलती है, जबकि हमारे यहाँ ढाबे पर वह रोटी एक रुपए में मिल जाती है। हालांकि लंदन में फिर भी आमदनी का स्तर वह नहीं है, जो हमारे यहाँ है। यहाँ खुशहाली है। आप इंग्लैंड में जाकर देखिए किस तरह से यूरोपियन देश और अन्य देश, वहाँ मुद्रा-स्फीति से जूझ रहे हैं। हमारा इतनी बड़ी आबादी वाला देश होने के बावजूद तथा सीमित संसाधन होने के बावजूद किस तरह हमारी सरकार काम कर रही है। गांवों को रोजगार दे दिया है और गांवों को इतना भरपूर रोजगार दिया है कि गांव के लोग आज आसानी से इस महंगाई के दौर में अच्छा खाना खा सकते हैं, बच्चों को सही ढंग से पढ़ा सकते हैं। इस प्रकार राज्य सरकार ने बच्चों के लिए मिड-डे-मील की व्यवस्था की है, जिस तरह से हमारी सरकार जननी शिशु सुरक्षा योजना लाई है, ताकि प्रसव के समय में आम लोगों पर अतिरिक्त आर्थिक भार न पड़े, वरना इसमें ही हजारों रुपए खर्च हो जाते हैं। इस स्थिति में भी उनको सुरक्षा दी है। सोनिया जी की संवेदना देखिए, जो कि यू.पी.ए. की अध्यक्ष हैं, उन्होंने बहनों की मांग पर रसोई गैस सिलेंडर जिसे सरकार को अधिक कीमत देकर विदेशों से लेना पड़ता है, उसके बावजूद साल में जो 6 सिलेंडर दिए जाने थे, उन्होंने बहनों की मांग पर 9 सिलेंडर देने का प्रावधान किया है। सर, मैं यह जानना चाहती हूँ कि क्या किसी भी अन्य राज्य सरकार ने यह संकल्प दिखाया कि वह भी एक रसोई गैस सिलेंडर अपनी तरफ से बहनों को देती, एक या दो सिलेंडर की व्यवस्था करती। सर, आम जनता जानती है, सभी जानते हैं कि एन.डी.ए. की सरकार के समय भी डीजल के दाम में एक साल में 18 बार बढ़े लेकिन इसमें मैं उनका दोष नहीं मानती, क्योंकि डीजल, पेट्रोल में हम आत्मनिर्भर नहीं हैं, रसोई गैस में हम आत्मनिर्भर नहीं हैं। हमें यह सब विदेशों से मंगाना पड़ता है, विदेशों का जो मार्केट प्राइस होता है, उसमें खरीदकर जब हम लेते हैं और लेना जरूरी है तो हमारे पास और उपाय क्या है। हम उसी दर में जितना कम से कम हो सकता है, रसोई गैस में सरकार खुद खर्चा

[डा. प्रभा ठाकुर]

उठाकर सब्सडी देकर उसे जनता को उपलब्ध करा रही है। यह एक संवेदनशील सरकार का काम है, जिसे हमारी सरकार कर रही है। सर, आज पश्चिम बंगाल, पंजाब, गुजरात में डीजल पेट्रोल पर वैंट की दर क्या है, हम सभी जानते हैं, लेकिन क्या वहां की राज्य सरकारों ने डीजल पर वैंट की दर घटाई? हां, राजस्थान सरकार ने जनता को राहत दिलाने के लिए वैंट की दर को 2 प्रतिशत कम किया है। सर, मगरमच्छ के आंसू बहाना और जुबानी सुहानूभति दिखाना अलग बात है, लेकिन काम कर के बताना अलग बात है। सर, पंडित नेहरू का सिद्धांत था, बातें कम, काम ज्यादा। उसी सिद्धांत पर हमारे प्रधानमंत्री, हमारे वित्त मंत्री, हमारी यूपीए अध्यक्ष एवं हमारी सरकार काम करती है और लगातार वह उस दिशा में काम कर रही है।

सर, राजस्थान की सरकार ने अपने ही संसाधनों से आम आदमी के लिए निशुल्क दवाएं और निशुल्क चिकित्सा जांच की सुविधा के लिए व्यवस्था की है। वह उसने अपने संसाधनों से ही की है। ये और राज्य सरकारें भी करें, उन्हें कौन रोकता है? दूसरी राज्य सरकारों के पास भी तो वे रेवेन्यू जनरेट करने के अपने संसाधन हैं। अगर उनके मन में जनता के लिए दर्द है, तो वे भी करें। उन्हें ऐसा करने से कौन रोकता है?

सर, मैं बताना चाहती हूँ कि पिछले 5 वर्षों में राजस्थान में राज्य सरकार ने अपने वायदे के अनुसार किसानों के बिजली के रेट नहीं बढ़ाए। ऐसा और राज्य सरकारें भी करें। उन्हें कौन रोकता है? राजस्थान में इंदिरा गांधी आवास योजना और गरीबों की आवास योजना के लिए 75 हजार रुपए की सहायता राज्य सरकार अपनी ओर से दे रही है ताकि एक गरीब आदमी अपनी कच्ची झोंपड़ी की जगह पक्का मकान बना सके। इस के अलावा वहां की सरकार ने लोगों की पेंशन बढ़ाई है। सर, राजस्थान सरकार ने निर्णय लिया है कि चाहे किसी का कमाऊ बेटा हो या न हो, तब भी वहां बूढ़े मां-बाप को पूरी पेंशन मिलेगी।...(व्यवधान)...सर, मैं फैक्ट्स पर बात कह रही हूँ। मैं यहां सदन में गलत फिगर्स नहीं दे सकती। मैं अपने राज्य का उदाहरण दे रही हूँ। बीजेपी का भी कई राज्यों में शासन है और दूसरे राज्यों में भी विभिन्न पार्टियों की सरकारें हैं, वहां उन्हें जन-कल्याणकारी सुविधाएं देने से कौन रोकता है। मैं राजस्थान की मिसाल इसलिए दे रही हूँ क्योंकि मैं उस प्रदेश से आती हूँ। मैं चाहती हूँ कि राजस्थान की तरह और भी राज्य सरकारें जनता के प्रति ऐसी संवेदनशीलता दिखाएं। सर, जरूरत यह भी है कि जो लोग जन-उपयोगी चीजों की जमाखोरी करते हैं और महंगाई बढ़ाते हैं, उनके ऊपर सख्ती हो, उनके यहां छापे मारे जाएं और जमाखोरी को रोका जाए। सर, अभी टमाटर व प्याज के दाम बढ़े, तो दिल्ली की मुख्यमंत्री ने आम गरीब आदमी के लिए विशेष दुकानें लगाई ताकि उन्हें वे सस्ते दर पर उपलब्ध हो सकें। इसी तरह और राज्यों में भी ऐसा किया जा सकता है। वहां की राज्य सरकारें भी अपनी जनता

1.00 P.M.

को सस्ते दामों पर ये चीजें उपलब्ध कराने के लिए ऐसा कर सकती हैं। सर, डेढ़-दो महीनों की बात और है, निश्चित रूप से प्याज व अन्य साग-सब्जी और खाद्य पदार्थों की कीमतें नीचे आएंगी, लेकिन तब तक आम आदमी को राहत देने के लिए राज्य सरकारें अपनी ओर से व्यवस्था करें। यह व्यवस्था दिल्ली में और अन्य कांग्रेस शासित राज्यों में हुई है। वहां जमाखोरों के यहां छापे मारे गए हैं और ऐसे जमाखोरों को पकड़ा गया है। तो ऐसे प्रयास और राज्य सरकारों को भी करने होंगे। केवल हाथ खड़े कर देने और सारा दोष केंद्र सरकार पर मढ़ दिए जाने से काम नहीं चलेगा। यह कह देना कि ये कांग्रेस के पाप हैं, इस से काम नहीं चलेगा। अरे, कांग्रेस के पुण्य से ही तो यह देश इतने वर्षों में इतना समृद्ध हुआ है।...(व्यवधान)...मुझे याद है, आप लोग मजाक उड़ाते थे तब राजीव जी ने कम्प्यूटरीकरण की बात की थी, मोबाइल फोन की बात की थी। आज आप देख लें, गांव में गाय चराने वाले के पास भी मोबाइल फोन है। ये उनकी देन है, जिस का आप लोग मजाक उड़ाते थे, लेकिन आज आम व्यक्ति इस योग्य हुआ है कि वह मोबाइल फोन खरीद सकता है और उसका बिल भी चुका सकता है। उसे ऐसा सक्षम किसने बनाया है? उसकी आमदनी बढ़ाने और सरकारी कर्मचारियों की तनखाह में, भते में, उनके परिवार की खुशहाली के लिए भी सरकार ने कदम उठाए हैं।

हमारे राजस्थान में राज्य सरकार ने भी कर्मचारियों का ध्यान रखते हुए उनके वेतन में वृद्धि की है।...(समय की घंटी)...इसलिए सर, मैं कहना चाहती हूँ कि अन्य राज्य सरकारें भी महंगाई पर नियंत्रण करने के लिए अपने-अपने तरीके से कई तरह के प्रयास कर सकती हैं, जिससे लोगों को ऐसी सुविधाएं मिलें और वे महंगाई का मुकाबला कर सकें, खुशहाली के साथ मुकाबला कर सकें और उनको उसमें कोई कठिनाई न हो। अब ज़रूरत यह है कि देश विकसित हो, आमदनी के संसाधन/विकसित हों, लोगों की आमदनी बढ़े और रोजगार के अवसर ज्यादा से ज्यादा मिलें। विश्व में जिस तरह बेरोजगारी फैल रही है, वह यहां न फैले और हमारे यहां इस विषय में सरकार पूरी ईमानदारी और इच्छाशक्ति से जुटी हुई है, इसलिए हमें कामयाबी भी मिल रही है। चाहे कुछ लोग मुंगेरी लाल के सपने देखते रहें कि आप जाने वाले हैं, जाने वाले हैं, लेकिन हम कहीं नहीं जाने वाले, आप देखिएगा कि हम लौटकर आएंगे।

MR. DEPUTY CHAIRMAN: Conclude, please.

डा. प्रभा ठाकुर : जनता टी. वी. पर आने वाले प्रचारों के चक्कर में नहीं आने वाली, उसे जो मिल रहा है, वह उसे देखेगी। तब जनता खुद यह फैसला करेगी कि किसने क्या किया, किसकी सरकार ने क्या किया है? जो सामने हैं, हाथ कंगन को आरसी क्या, सच तो सच है। सांच को आंच नहीं होती और झूठ के पैर नहीं होते। वह लंबे समय तक चल नहीं पाता। आपके कहने से सच झूठ नहीं बन सकता, तो इस विषय में मैं सरकार से यह जरूर कहना चाहूंगी कि MCX में जो लगातार खाद्यान्नों के बारे में कीमतें आती हैं, जिससे सट्टा बाजारी को बढ़ावा मिलता है,

[डा. प्रभा ठाकुर]

कृपया उस पर रोक लगा दें, ताकि खाद्य पदार्थों पर उसका प्रभाव न आए, सटोरियों को यह मौका न मिले और इस तरह से वे एक आर्टिफिशियल तरीके से महंगाई का माहौल क्रिएट न कर सकें।...**(समय की घंटी)**...इसी प्रकार भवन निर्माण के मामले में भी निर्माण सामग्री MCX में आने...**(समय की घंटी)**...पर भी रोक लगनी चाहिए, धन्यवाद।

श्रीमती जया बच्चन (उत्तर प्रदेश) : सर, मैं प्रभा ठाकुर जी की बहुत इज्जत करती हूँ मगर मैं आपसे पूछना चाहती हूँ कि यह प्राइस राइज और एप्रोप्रिएशन बिल के बारे में बात हो रही थी या राजस्थान की प्रोग्रेस रिपोर्ट के बारे में?

डा. प्रभा ठाकुर : जया जी, मैं प्राइस राइज पर ही बोल रही थी।

MR. DEPUTY CHAIRMAN: Okay; okay. It's alright. Shri Prasanta Chatterjee.

SHRI PRASANTA CHATTERJEE: Mr. Deputy Chairman, from our side, there is another speaker, Shri P. Rajeeve. He will focus on the Appropriation Bill. I am speaking on price rise. I have some figures from the Department of Consumer Affairs. I am having the figures pertaining to different cities. But I am quoting here only Delhi. In Delhi, about two years back, rice was Rs. 24/- per kg., now it is Rs. 28/- per kg.; *Atta* was Rs. 16/- per Kg., now it is Rs. 20/- per kg.; the gram daal was Rs. 44/- per kg., now it is 54/- per kg.; moong *daal* was Rs. 74/- per kg., now it is Rs. 80/- per kg.; mustard oil packing was Rs. 81/- per litre, now it is Rs. 99/- per kg.; tea (loose) was Rs. 163/- per kg., now it is Rs. 206/- per kg.; potato was Rs. 16/- per kg., now it is 20/- per kg.; the onion was 21/- per kg., now it is 54/- per kg.; tomato was Rs. 21/- per kg., now it is 36/- per kg. So, this is the trend of price. What is the percentage of persons living below the poverty line? According to Government figures, it is coming down. It has declined from 41.8 per cent to 25.7 per cent, in the rural areas; it has come down from 25 per cent to 13.7 per cent, in the urban areas, during the period 2004-05 to 2011-12. The prices are increasing, but the BPL figures are declining! Now, what is the international figure? The Global Hunger Index of the World Bank reports that India stands 67th out of 79 countries. As regards under-weight children, out of 129, our rank is 128th. Only Timor-Leste is behind us. What is the unemployment rate? The unemployment rate rose by shocking 10.2 per cent between January 2010 to January 2012. As far as the inflation rate is concerned, as Shri Prakash Javadekar has put it, our situation is quite gloom, as compared to other countries. I know, a Congress leader has claimed that, in Delhi, one can have lunch for rupees five.

You would have noted that, Sir. Reports say that onions are being released slowly into the market which together with continuing demand is pushing up the prices.

The other day, the Minister of State (Independent Charge) of the Ministry of Consumer Affairs, Food & Public Distribution, Prof. K.V. Thomas, admitted that delayed release of stocks and hoardings could be the reasons for higher prices. Sir, do you know how the petrol and diesel prices are going up, bypassing the Parliament? What is the policy decision of the Government, Sir? In 2009, the price of petrol was Rs.45/- per litre and now it is Rs.74.10. In 2009, the price of diesel was Rs.34/- per litre and now it is Rs.51.97 per litre. As for CNG price, in September, 2011, it was Rs.32/- and now it is Rs.41.90. After the Session, the prices of kerosene and gas will, again, be enhanced. It has become a routine affair. On the other hand, what is the profit of the oil companies? Sir, on 30th June, 2013, as per the unaudited results of the Indian Oil Company, the net profit was Rs.3,093.23 crores. So, substantial profit is there. Still, in a routine manner, the prices are going up. The Government had taken a policy decision during the UPA-II to deregulate the prices of oil and also of diesel. This has affected the public transportation cost. Our farmers have been hit hard by the rise in diesel prices. Our agricultural sector has been hit hard. You have arbitrarily handed over the natural resources to a corporate house for super profits. You are following a policy which appeases the multinational corporate houses. That is why, you have adopted the FDI in retail, Sir.

What about the Forward Trading? We demanded a ban on Future Trading, a reduction in prices of petrol and diesel and reversal of the deregulated system. Sir, 6.67 crore tonnes of foodgrains was rotting in Government godowns as on January 1, 2013. But, inspite of the Supreme Court's suggestion to distribute these foodgrains, the Government has refused to do so. Now, even with a reduction in the number of beneficiaries, cut in foodgrains and rise in prices, you are preparing for a nationwide campaign with the Food Security Bill for election gains. But you cannot adopt the policy of Universal PDS with Rs.2/- per kg. (minus the income-tax payees), the most significant instrument to moderate open price market and assured supply. ...(*Time-bell rings*)... One minute, Sir. Unless you abandon the neo-liberal policy, nothing will happen. You abandon the tax concessions to the rich. Do not cut subsidies to the poor. According to an estimate, since 2009, 20 lakh crore rupees have been given as tax concessions to mainly benefit the rich. With that amount, ensure the PDS for the nation at an affordable price. Thank you, Sir.

SHRI SUKHENDU SEKHAR ROY (West Bengal): Sir, on both, the Appropriate Bill and price rise, on behalf of my Party, only I will speak. So, I request you, Sir, to kindly give me some more time.

MR. DEPUTY CHAIRMAN: Your party time is six minutes.

SHRI SUKHENDU SEKHAR ROY: Sir, there is only one speaker.

MR. DEPUTY CHAIRMAN: Whether it is one speaker or two speakers, six minutes is the time.

SHRI SUKHENDU SEKHAR ROY: One or two minutes more, Sir.

MR. DEPUTY CHAIRMAN: Okay.

SHRI SUKHENDU SEKHAR ROY: Thank you, Sir.

Sir, I have nothing to say about the Appropriation Bill because it is almost a ritual to discuss the Appropriation Bill. But, in this regard, I would like to draw the attention of the hon. Finance Minister to Office Memorandum dated 24th October, 2005 *vide* which 11 States including Kerala, Punjab and West Bengal were included in the indicative list of debt-stressed States. So, there is no denying the fact that my State West Bengal is suffering from huge debt burden since 2004-05, according to the Government records. Sir, it is also a fact that we have inherited from the previous Government, which ruled and ruined West Bengal for long 34 years, a sum of Rs.2,03,000 crores as the debt burden. And, from day one, our hon. Chief Minister is making appeals, repeated appeals, to the Government to kindly consider our request. We are not asking for any dole or a 'special status' category. We are asking for a temporary relief, interim relief in the form of moratorium on the principal amount as well as restructuring of the interest amount. Time and again, the Central Government has assured the State Government that some concrete measures will be taken in this regard. We had several discussions; our Chief Minister had several discussions; the officers had several discussions; and even the Members of Parliament belonging to our Party met the predecessor of the present Finance Minister in his office on a number of occasions and we are assured that the Government is seized of the matter and it will take positive steps. Even in this House, Sir, an assurance was given in reply to my question on 24th of April, 2012 by the hon. Minister of State for Finance, Namo Narain Meenaji, and I quote only one or two lines of it. I quote, "A letter has been received from the State Government of West Bengal requesting an interest and repayment moratorium on the outstanding debt of the State in the form of an annual grant for a period of three consecutive years which is under examination." So, for a long one-and-a-half year, the examination is going on without yielding any result, without delivering any positive result as yet. We have heard that the hon. Finance Minister is visiting

the States. We cannot say whether it is in search of new allies or otherwise. But he is on record saying that a Committee has been constituted to redefine the backward State set-up. We have no objection to it. If some States get relief, we shall be happy because they are our brethren; they are our neighbours, Bihar, Odisha, Jharkhand or any other State for that matter. We cannot have any objection because all the States are integral part of India and all States have different problems. But why are we being deprived? I am asking myself, and pat comes the reply that there is no reason except that it is part of a political vendetta only because we withdrew our support from the Government. This is very unfair, Sir. This is my first submission.

Secondly, so far as the price rise is concerned, my hon. colleagues have already expressed many things. So, I will touch only two-three points. The food price inflation is about ten per cent. The onion price rose by 117 per cent compared to last year's price in August, as replied by the hon. Consumer Affairs Minister in reply to my question very recently in this House. Although its prices have started falling down, it is coming down, but the corrective measures must have been taken much earlier. Profiteering was allowed to continue unabated, hitting the common man. Sir, as Prasantda has said, the price of rice, wheat and all other food articles is still on the rise, and what to say about the price of petroleum products, particularly, diesel and petrol, which is being increased almost every fortnight on an average! It is reported that there will be further hike in the diesel and cooking gas price soon after today's Session is over, and that too at the rate of five rupees or so.

Sir, according to experts, vast areas of our country including the coastal area, the Sunderbans delta and the entire North-Eastern Region is floating on oil, but to help strengthen profiteering of the import lobby of crude oil and gas, the Government has not taken much initiatives for oil exploration. Sir, the Government put a cap on LPG last year. Let the hon. Finance Minister apprise the House how much money has been saved by putting the cap, in the last one year. According to our estimates, it is not more than Rs.1,500 cores.

Sir, the Planning Commission made an assessment that only those who earn Rs. 25 or less per day in rural areas and Rs.32 or less per day in urban areas are poor. Does it mean that the others are not poor? The Planning Commission has also claimed that poverty has been brought down to almost 21 per cent, while the World Bank Report published in April this year says that one-third of the world's poorest of the poor live in India, and they number 40 crores; 40 crore people of India are the poorest of the poor in the entire world as per the report published by the World Bank in April

[Shri Sukhendu Sekhar Roy]

this year! लेकिन सर, किसी कांग्रेसी नेता ने कह दिया कि मुंबई में 12 रुपए में खाना मिलता है, तो दूसरा नेता चौंक पड़ा और कहने लगा कि दिल्ली के जामा मस्जिद के एरिया में 5 रुपए में भरपेट खाना मिलता है। सर, मुझे यह देखकर किशोर कुमार के एक गाने की लाइन याद आ गई और फिल्म का नाम “चलती का नाम गाड़ी” था। किशोर कुमार मधुबाला के साथ यह गाना गा रहे थे।...**(व्यवधान)**... Sir, just one minute, please.

MR. DEPUTY CHAIRMAN: Okay, you may continue.

श्री सुखेन्दु शेखर राय : फिल्म “चलती का नाम गाड़ी” में किशोर कुमार यह गाना गा रहे थे, “पांच रुपैया बारह आना, मारेगा भैया ना ना ना ना”। अभी कांग्रेसी नेताओं ने नया गाना शुरू कर दिया है। बात पांच रुपैया बाहर आना की नहीं है, अभी नया संगीत पांच रुपए और बारह रुपए का है। अगर कांग्रेस की गाड़ी इस तरह चलती रहेगी, तो न जाने कितने दिनों तक गरीबों के साथ ऐसा मजाक चलता रहेगा। आज यह सवाल पैदा हो गया है। Sir, this Government has, in fact, declared war against the common people, because whenever a commoner goes to the market and touches any vegetable, food article or essential commodity, he gets the shock of an electrocution. Such is the price situation in the market prevailing today.

Hence, according to my Party, this Government has denied and deprived the poor people of this country even an animal existence and, therefore, this Government must go.

Thank you.

MR. DEPUTY CHAIRMAN: Now, the House is adjourned to meet at 2.00 P.M.

The House then adjourned for lunch at eighteen minutes past one of the clock.

The House reassembled after lunch at one minute past two of the clock,

[THE VICE-CHAIRMAN (SHRIMATI RENUKA CHOWDHURY) in the Chair].

SHRI N.K. SINGH : Madam, my Party has given the name of two speakers. I will speak on the Appropriation (No.4) Bill and the colleague of mine, Mr. Sabir Ali, is going to speak on the issue of price rise.

I think the first point that I want to make is that in a sense, this first supplementary is a very modest supplementary, just Rs.7,500 crores. This, perhaps, to some extent, underlines the Finance Minister's commitment to really, in many ways, respect the *Lakshman Rekha* he has drawn on the fiscal deficit and also on the Current Account Deficit. I also believe that the events of the last 72 hours have been quite positive. The so-called Raghuram Rajan effect in Mumbai has certainly improved the outlook of

the currency. The rupee has looked up. The Sensex has looked up. I think that the arrangement arrived at St. Petersburg, which really enables a more orchestrated action by the G-20 and a co-ordinated action between the Central Bankers to be able to prevent a one-way betting on where the currencies of the emerging markets will go. It has been a positive development along with the fact that we have been able to enter into an arrangement with Japan on raising the limit on the currency swap, on which I certainly wish to compliment the Government. And, I believe they have been able to do so without the kind of conditionalities which would have to be imposed if we had taken recourse to the International Monetary Fund. So, this is really a financial safety net without the onerous conditionalities of the International Monetary Fund.

However, having said this, I am sure the Finance Minister is acutely aware that these are temporary reprieves. That these enable us the breathing time to take the more difficult measures which are really required to put the economy back on a sound track. And, my first point really is that it is now been more than six months that the Finance Minister presented the Budget. In these six months, all the key macro economic variables have undergone a tectonic shift - variables in regard to the projected GDP numbers, nominal growth of GDP, real growth of GDP, inflation, on currency, on tax buoyancy, on likely receipts on disinvestment and the entire gamut of what constitutes the heart of the Budget. Therefore, I think it would have been appropriate, given the fact that all these key macro variables have changed, that this House would have had the opportunity of having a mid-term review of not the Budget, but a mid-term review of the economy. There is no procedure for a mid-term review of the Budget. But, I think, that a mid-term review of the economy, Madam, would have been of enormous value to us for being able to study the direction in which we will have to go.

Clearly, I think, the mid-term appraisal of the Budget or the economy rather would have given us a new path of fiscal consolidation, a new path of how to impart growth momentum because that remains still the central question of getting the growth momentum back on to the track, and the measures which the Government is contemplating for being able to do that.

Having said this, given the limited time, there is one more additional point, which I wish to bring to the notice of the Finance Minister and that is this. Not only the Budget as key macro variables requires a change but the fact remains that the Twelfth Five Year Plan itself now, Madam, requires a second look. Please think of the economic scenario of two years ago. Unfortunately, in the procedures of this House, we get no opportunity to discuss the Five Year Plan. It is one of the tragedies of Parliament that

[Shri N.K. Singh]

a five year economic strategy document of the Government does not have even five minutes of discussion in this House.

The Standing Committee of the Planning Commission is clubbed with the Standing Committee on Finance. Naturally, this is all over the world considered to be a symmetry of interests because the interest of the treasury and the interest of what is good from the viewpoint of many others requires different points of view. Whereas we have the pleasure of having an MoS for Planning, the Cabinet Minister for Planning is the Prime Minister himself. It does not afford the Parliament any opportunity to discuss the working of the Five Year Plan and the Planning Commission. And, therefore, I think, to the extent that ever since the Eleventh Five Year Plan was adopted, the entire economic strategy of Government has undergone a tectonic shift. What is the new economic strategy? That economic strategy is not only to come to terms with the key changes in the macro economic variables but the basic fact is that we have increasingly become a welfare, entitlement-driven economic approach on many key elements. So, I urge upon the Finance Minister to convey to his colleague, the Minister of Planning, which, in this case, happens to be the hon. Prime Minister, who is not here, that the Parliament should have an opportunity to discuss the Five Year Plan, that the key variables which are involved in the Twelfth Five Year Plan will require a very early review of the National Development Council and the sooner that is done, this would be better for the country.

With these words, Madam, I support the Appropriation Bill in the expectation that the Finance Minister would cover in his reply some of these issues which I have raised. Thank you very much.

THE VICE-CHAIRMAN (SHRIMATI RENUKA CHOWDHURY): Thank you. Now, Shri T. Rathinavel. I think, you are going to speak in Tamil.

SHRI T. RATHINAVEL (Tamil Nadu)* :

Hon'ble Deputy Chairman Sir,

I had seen the Parliament House only in the photographs published in newspapers and in text-books. Now, I have been given an opportunity to become a member of this august House and participate in this discussion. I heartily thank the goddess of our hearts, Hon'ble Puratchithalaivi Amma for giving me this opportunity. She is the heavenly light. She is the rarest gem that can be found once in thousand years. She

*English Translation of the original speech made in Tamil.

is the 'kalpa vriksha', the heavenly tree discovered by time. She is the goddess who eradicates misery. She is the protector of our sweet Tamil language. She is the light that illuminates the entire Tamil Nadu. She is the guide of future India. She is the future Prime Minister of India. On behalf of myself and on behalf of my family members, I would like to initiate this discussion by once again thanking our Chief Minister, Hon'ble Puratchithalaivi Amma,.

I would like to record the following points in this discussion on the abnormal rise in the prices of onion and other essential commodities and in the discussion on the supplementary demands for grants of the Union Government. Generally when a person peels onions, tears will come from his eyes. But now, on hearing the price of onions, tears come from our eyes. This is because of the wrong economic policy followed by the Union Government.

Due to the wrong economic policy followed by the Union Government, the prices of not only onions but those of other essential commodities are also increasing day by day. This has put a great question mark in the life of the poor and the downtrodden. Since this Government came to power, the prices of petrol and diesel have increased. The livelihood of the poor, the middle class and the salaried class has been greatly affected due to the price rise.

When Congress-DMK coalition came to power in 2004, the price of one litre of petrol was Rs. 20. Today it has exceeded Rs. 60. The price rise has crossed hundred percent during the past nine years. This price rise has affected not only those who own cars and buses, but also those labourers who go to factories, the working mothers and the college-going students. They use two wheelers. They need petrol and diesel for their vehicles. A large number of farmers use pump sets. They also need diesel for their pump sets. The fishermen who go to sea for fishing also have to use diesel for their fishing boats.

Moreover, the buses operated by the State Government use petrol and diesel as fuel. The rise in the prices of petrol and diesel results in bus fare hike. The Governments that are concerned about the welfare of the people have to bear the financial burden of the price rise of petrol and diesel. Though the Union Government is increasing the prices of petrol and diesel frequently, our Chief Minister Hon'ble Puratchithalaivi Amma has not increased the bus fare, in order to ensure the welfare of the people. The Union Government not only increases the prices of petrol and diesel, but also the price of cooking gas. Therefore, the livelihood of poor and the middle class people is under

[Shri T. Rathinavel]

threat. The Union Government did not come forward to control the prices. In today's situation, not only onions, but also the prices of essential commodities have increased. People have lost their power to purchase these commodities. If such a situation continues, there is no doubt that people's livelihood will be a big question mark.

In an initiative to illuminate the lives of the poor and the downtrodden in Tamil Nadu, our leader Hon'ble Puratchithalaivi Amma has inaugurated budget canteens known as 'Amma Unavagam' in ten corporations in Tamil Nadu. Through this initiative, food is supplied at a cheaper rate. The poor people and the middle class people are eating sumptuously by buying food at a cheaper rate in Tamil Nadu. I request the Union Government through this House to initiate and implement such a scheme throughout India.

Similarly the final award of the Cauvery Water Disputes Tribunal had not been notified in the gazette of India for a long time. Due to the efforts made by our Hon'ble Puratchithalaivi Amma, the final award of the Cauvery Water Disputes Tribunal was notified in the gazette of India. Farmers' distress is addressed. She took steps to make agricultural inputs available at subsidized and cheaper rates. If production increases, prices will be under control. Our Chief Minister Hon'ble Puratchithalaivi Amma's efforts have proved it. I request the Union Government to follow her way.

Similarly, she has made efforts not only to bring green revolution, but also white revolution in Tamil Nadu. She has donated cows and goats to the rural poor in order to enhance their sources of livelihood. Through this initiative, the Tamil Nadu Government has facilitated economic development of the rural poor. Through such initiatives our leader Hon'ble Puratchithalaivi Amma has shown the way to the entire subcontinent. The country has never seen such a Chief Minister. Such noble initiatives of our Chief Minister have to be followed by the Union Government. I request the Union Government to bring not only green revolution but also white revolution throughout the country.

The price of gold is increasing day by day at the international level. The poor and the downtrodden people find it very difficult to buy gold even for their '*mangal sutra*'. Our Chief Minister has extended her helping hand to them saying that she is there to help the parents of girl children. In order to mitigate their misery, our Chief Minister is providing Rs.25,000 as assistance to the poor people for marriage. She also gives Rs. 50,000 to poor brides who are either graduates or diploma holders. She also gives four grams of gold for the mangal sutra of each poor bride.

The country has never seen such a Chief Minister in its history. But our Union Ministers have said that none should buy gold for an year. The Government of our Hon'ble Puratchithalaivi Amma is a role model for all other State Governments and for the Union Government

Sir, the value of Indian rupee against American dollar is falling day by day. Now, the value of an Indian Rupee against an American dollar is Rs.66. In such a situation, the Union Government does not take any steps to save the value of India rupee. Instead, it increases the prices of petrol, diesel, onions and other commodities. In newspapers and in other media, there are reports that the prices of petrol and diesel will further be increased. The Union Government has said that freight rates will be increased from the forthcoming October. It is the season of various festivals such as Diwali, Christmas and Pongal. If freight rates are increased from October, it will result in the rise of the prices of essential commodities also. As a result, the poor, the downtrodden and the middle class will be affected severely. Saint Tiruvalluvar has said in a kural:

“Who makes no daily search for wrongs, nor justly rules, that kind

Doth day by day his realm to ruin bring.” (Couplet No. 553)

It means, “The country of the king will daily fall to ruin, who does not daily examine into and punish (crimes).” The present Union Government is echoing the meaning of this Kural (couplet).

The country is already suffering from fiscal deficit. There is a huge gap between the imports and exports. The value of Indian rupee is falling. Our country's system is in a state of bankruptcy. Without taking these issues into consideration, without worrying about the prices of essential commodities, the Union Government is increasing the prices of essential commodities frequently. Price rise has to be controlled. The livelihood of the poor and the downtrodden has to be protected. If the Government fails to do so, it will have to pay the price during the forthcoming general elections to Parliament. With these words, I conclude my speech. Thank you.

THE VICE-CHAIRMAN (SHRIMATI RENUKA CHOWDHURY): Thank you very much. Now, Shashi Bhusan Beheraji.

SHRI SHASHI BHUSAN BEHERA (Odisha): Madam, I thank you for giving me an opportunity to participate in the discussion on the Appropriation Bill, the Supplementary Grants for 2013-14. These Supplementary Grants are for a mere amount

[Shri Shashi Bhusan Behera]

of Rs.7,500 crore. Out of Rs.7,500 crore, Rs.1,000 crore is for Nirbhaya Fund, that is, for the welfare of women. So, there is nothing more to speak about the Supplementary Demands. It has been passed in the Lok Sabha. Here also, it will get the nod. I must appreciate the statements made by Mr. N.K. Singh. He is an expert in financial matters. He said that with the present change in the economic scenario, the rupee depreciation has got a little turn from the upward trend. But, still, to my raw mind – I am not an economist or a financial expert like Mr. N.K. Singh – certainly this country is going through a severe financial crisis. Depreciation of rupee certainly has an impact on the rise in price. Mostly, the affected areas, if you take them State-wise, are the backward States, which have a large population of Scheduled Castes and Scheduled Tribes. Economically, they are so backward that the rise in prices has a huge impact on them. The Government is taking the plea of rise in price of petrol and gold. They want a cut in the use of gold and petrol. It is the responsibility of the Government and they should set an example for others in respect of a cut in the use of petrol. This is the appeal from the Finance Minister and the Prime Minister. Sir, it seems that the Indian economy is in a mess. If you study, you will find that the Indian economy grew at its slowest in the last one decade. If you take the Current Account Deficit, it is a major problem for the Government. What is the roadmap for the Government to contain the Current Account Deficit? The Government needs to keep its expenditure under check in order to limit the fiscal deficit. What is the exact planning for this? Nothing is known to the country. The Government should take necessary steps to check the rupee depreciation against the dollar. Our industrial production should be increased and provide incentives to the industry to export so that our economy is strengthened.

If you take the issue of farmers, the World Bank says 87 per cent of the marginal farmers and 70 per cent of small farmers are not getting loans. Only the multinational companies and big business houses are getting loans. Then, how will our agricultural economy improve? What is the exact planning for this? What is the policy of the Government on export and import? What is the policy of the Government on bilateral trade? I understand that the European Union is insisting on India for free trade and to import beverages and milk. If we import milk from the EU, we have to pay duty to the extent of 60 per cent. Should we allow this? When India is sufficient in milk production; and one of the big milk producing countries in the world, what will happen to our indigenous milk production? These are very important things. The Government has to give serious consideration.

We have bilateral trade relations with 34 countries. What are we doing? Our imports are increasing and exports are declining. So, our economy is suffering. The

Government has to look into this. The Government has to take major steps to check the economic crisis and rupee depreciation.

The Government has inherited a stable finance and benefited from the world boom but failed to develop substantial rural strategy over the past decade.

THE VICE-CHAIRMAN (SHRIMATI RENUKA CHOWDHURY): Please conclude.

SHRI SHASHI BHUSAN BEHERA: So, I hope the Government will take all necessary steps to check the present financial crisis; and give a better economy to this country. With these words, I conclude.

THE VICE-CHAIRMAN (SHRIMATI RENUKA CHOWDHURY): Dr. Y.P. Trivedi, not here. Next Shri Birendra Prasad Baishya. Please remember time constraint and speak.

SHRI BIRENDRA PRASAD BAISHYA (Assam): Madam Vice-Chairperson, thank you. Before I rise to speak, I got a mild threatening from you. Okay.

THE VICE-CHAIRMAN (SHRIMATI RENUKA CHOWDHURY): No threatening, only informing you.

SHRI RAVI SHANKAR PRASAD (Bihar): “threatening” should not be there.

SHRI BIRENDRA PRASAD BAISHYA: I will try to finish my speech. I will do it. The Bill seeks to appropriate Rs.7499,42,00,000 which has already been passed by the Lok Sabha. Madam, I stand here to support the Bill with certain observations. I will be very brief. Madam, we are very much concerned about the negative economic growth, higher rate of inflation and depreciation of the Indian currency as compared to the US dollar. Our economy is now at a very serious stage. We have seen what has happened in the European countries, including the developed countries, like the USA during the recession period. Due to our sound banking system, we could face the situation. When major leading banks of the United States of America and other European countries collapsed, at that time also our banking system could survive and our economy could survive. We are very much concerned about the depreciation of our currency. It has affected our economy very badly during the last several days. We have seen some improvement in our currency from yesterday. Everything depends upon the currency. If the value of our currency goes down further as compared to the US dollar, it will not only hit our economy, but it will hit everything. Automatically, the crude prices will go up and our common people who have already suffered a lot,

[Shri Birendra Prasad Baishya]

will suffer more. So, I would like to request the hon. Finance Minister to take care of this aspect, and the Government should take some serious measures in discussion with the Reserve Bank of India — the new Governor has already taken over — to strengthen our currency; otherwise, it will affect the entire economy and it will affect crude prices also. Already, the rate of inflation is high, and it may go further up. So, it is the duty of the Government to take care of the value of our currency in consultation with the Reserve Bank of India.

Madam, in his Budget Speech on 28th February, 2013, the hon. Finance Minister talked about a very important aspect of the North East Region. I would like to quote from his Budget Speech and I would like to have the reaction of the Finance Minister. It says, “The Multilateral Development Banks are keen to assist in efforts to promote regional connectivity.” Regional connectivity is the call of the hour. I come from the North Eastern Region. Therefore, I am mentioning about what the Finance Minister had stated in his Budget Speech. In his Budget Speech, the hon. Finance Minister then said, “Combining the ‘Look East’ policy and the interests of the North Eastern States, I propose to seek the assistance of the World Bank and the Asian Development Bank to build roads in NE States and connect them to Myanmar. This is very important. It will improve not only our tourism sector, it will improve the economy of the entire North Eastern Region, which would be helpful for the country as a whole”. I would like to have the reaction of the hon. Finance Minister. In his Budget Speech, he categorically said, “I will take up the matter with the Asian Development Bank and the World Bank”. He presented the Budget on 28th February. Already six months have passed. What is the progress in this regard? I would like to know whether the Minister has already talked to the World Bank or not. I would like to know whether he has taken up the matter with the Asian Development Bank or not. If he has already taken up the matter with the World Bank and the Asian Development Bank, what is the progress? If he has not yet taken up the matter, I hope the Finance Minister will take up the matter with the Asian Development Bank and the World Bank very soon. With these words, I support the Bill. Thank you.

श्री पीयूष गोयल (महाराष्ट्र) : बहुत-बहुत धन्यवाद उपसभाध्यक्ष महोदया। मैं आज सदन में शायद सबसे छोटी इंटरवेंशन दूंगा, समय की पाबंदी है। मैं सिर्फ तीन-चार छोटे और बड़े मुद्दों पर, कम शब्दों में आपका ध्यान आकर्षित करना चाहता हूँ। पहली बात तो बेरोजगारी है, आज जो समाज के सामने, देश के सामने सबसे बड़ा संकट है, वह है बेरोजगारी का। मुझे लगता है कि सरकार को तुरंत कुछ न कुछ कदम उठाने चाहिए, जिससे जो आज बेरोजगारी का माहौल है, युवक-युवती परेशान हैं कि पढ़ाई के बाद हम एजुकेशन लोन कैसे वापस देंगे, हम किस प्रकार से अपनी आगे की जिंदगी बिताएंगे। आपकी यह जो नीति है जिसमें इन्वेस्टमेंट तो घटती जा रही है और लोगों

का कंजम्पशन बढ़ रहा है, लोगों की आकांक्षाएं बढ़ रही हैं aspirations of the people are rising, इस प्रकार की परिस्थिति में मैं समझता हूँ कि सरकार की सबसे बड़ी जिम्मेदारी है कि नौकरियां बचाए और नई नौकरियों का निर्माण करे। जिस प्रकार की फिस्कल पॉलिसीज कुछ वर्षों से लागू हैं, रेट्रोस्पेक्टिव टैक्सेज लाए, आपके ओवर जीनियस टैक्स आफिसर जिस प्रकार से विदेशी कंपनियों के पीछे हाथ धोकर पड़े हैं, उससे लोग आज देश छोड़ कर जा रहे हैं ताकि नया उद्योग भारत में न आए। मैं समझता हूँ कि जो छः करोड़ नौकरियां एन.डी.ए. के 5 वर्षीय शासन काल में 2000 से 2005 के बीच निर्मित हुईं, वैसे ही अगर यू.पी.ए. भी थोड़ी मेहनत करे, तो 27 लाख नौकरियां जो आपके समय में 2005 से 2010 तक, स्वयं निर्मित हुईं, उसके बदले कुछ बड़े पैमाने पर नौकरियों का निर्माण हो और लोगों को अपने पांवों पर खड़े होने की ताकत मिले। इसी संबंध में अगर गुजरात का आंकड़ा देखें, तो गुजरात में आज भारत का सबसे कम बेरोजगारी, अनएम्प्लॉयड का आंकड़ा है। आज गुजरात में सिर्फ एक प्रतिशत लोग अनएम्प्लॉयड है। यह मेरा आंकड़ा नहीं है, यह सरकार के ही डिपार्टमेंट का आंकड़ा है, गुजरात में सिर्फ ten out of thousand, one per cent people are registered as unemployed on Employment Exchanges.

दूसरा विषय, जब-जब कांग्रेस का शासन भारत में आता है तब-तब महंगाई बढ़ती है, ब्याज की दर बढ़ती है और रुपए की कीमत घटती है। यह आपका ट्रैक रिकार्ड है, आज का नहीं, 5 वर्षों का नहीं, 60 वर्षों का है। मैंने पूरे 60 वर्षों का ब्यौरा निकाला है, जब-जब आपका शासन आता है, तब-तब महंगाई बढ़ती है, ब्याज की दर बढ़ती है और रुपए की कीमत घटती है। मैं एक उदाहरण इस बात का रखूंगा कि जब एन.डी.ए. ने 1998 में शासन की बागडोर संभाली, तब ब्याज की दर 12.01 परसेंट थी। हमने जब 2004 में शासन छोड़ा तब ब्याज की दर 5.8 परसेंट थी, लगभग आधे से भी कम पर ले आए थे। फिर आपका 2004 में शासन आया। आपने क्या किया। ब्याज की दर बढ़ते-बढ़ते आज पता नहीं 9, 10 कहां पर जाकर रुकेगी। यह मैं सिर्फ बैंक की ही बात कर रहा हूँ, आम आदमी पर तो उससे भी ज्यादा बोझ है। सिमिलरली इंप्लेशन, जब 1998 में हमारा शासन आया तब लगभग सी.पी.आई. 10 प्रतिशत के आसपास हमें मिली। हमने क्या किया, जब हमने छोड़ा तो दो-तीन प्रतिशत के बीच सी.पी.आई. हमने आपके लिए छोड़ा। फिर आपका शासन 2004 में आया, बढ़-बढ़ करके पिछले 5 वर्षों से डबल डिजिट इंप्लेशन से लोग त्रस्त हैं, दुखी हैं आपके राज से। जहां तक रुपये की कीमत की बात है, जब 1998 में एन.डी.ए. का शासन आया तो कीमत प्रति डॉलर 44 रुपए थी। यह बात आपके स्टेटमेंट में तीन दिन पहले बताई गई है। जब हमने 2004 में शासन छोड़ा तो रुपए की कीमत 45 रुपए थी, छः वर्षों में दो प्रतिशत से घटती थी। और आपने क्या किया सर? आप गत 9 वर्षों में रुपए की कीमत 45 से लेकर आज 67 पर ले आए हो, रुपए की कीमत में 50 प्रतिशत कटौती आपके शासन में हुई है, यह कांग्रेस का ट्रैक रिकार्ड है, रुपए की कीमत गिराओ, महंगाई बढ़ाओ और ब्याज की दर आसमान छुवाओ।...**(व्यवधान)** बेरोजगारी तो बढ़ती ही है और उत्पादन होता ही नहीं।

तीसरी बात, जब भी विकास दर की बात होती है, ग्रोथ, तब हमारे वित्त मंत्री जी, प्रधान मंत्री जी ऐवरेजिज की बात करते हैं। और बाकी प्रधानमंत्री जी का 4 पन्ने का स्टेटमेंट पढ़े, तो हरेक चीज में “trend analysis” है। हर चीज में समझाते हैं कि trend सुधर रहा है, अब ग्रोथ की

[श्री पीयूष गोयल]

रेट सुधरेगी, अब प्याज के रेट कम होंगे और अब महंगाई काबू में आएगी। आप हर चीज में trend बताते हैं और जब विकास की दर बतानी हो, तो ऐवरेज बताते हैं।

वित्त मंत्री जी, हर अर्थ-शास्त्री यह बताता है कि, it is always the trend analysis which matters, not just absolute averages.

चौथी बात, विदेशी डैट या foreign या external debt के बारे में कहना चाहूंगा। जब हमने आपको शासन सौंपा, तो देश के ऊपर 100 बिलियन का डैट था यानी हर व्यक्ति के ऊपर 4 हजार रुपए का फॉरेन डैट था, Per capita external debt on an Indian was Rs. 4,000. आज आप उसे 400 बिलियन डॉलर पर ले आए हैं। सर, नया आंकड़ा उपलब्ध नहीं है, लेकिन कुछ दिनों पहले यह 390 बिलियन था, जिस का मतलब है 24 लाख करोड़।

THE VICE-CHAIRMAN (SHRIMATI RENUKA CHOWDHURY) : Mr. Goyal, your are supposed to be brief.

श्री पीयूष गोयल : सर, 24 लाख करोड़ का मतलब है, 20 हजार रुपए प्रति व्यक्ति फॉरेन डैट हर भारतीय के ऊपर आपने थोप दिया है। मुझे लगता है कि आपको इस बात को स्वीकार करना पड़ेगा। There is an economic lag between action and results. In the Words of Dr. Arvind Panagaria, "UPA-I reap what the NDA saved and UPA-II is reaping what the UPA-I showed."

THE VICE-CHAIRMAN (SHRIMATI RENUKA CHOWDHURY): Please conclude, Mr. Goyal.

श्री पीयूष गोयल : इन सब के बावजूद, मैं आपको बताना चाहता हूँ कि आज देश के सामने आर्थिक संकट है। इस की जिम्मेदारी आपकी हो या किसी और की हो, हम सब सरकार के साथ खड़े रहने को तैयार हैं, बशर्ते आप साफ और खुले दिल से समर्थन लें, हम से चर्चा करें और भ्रष्टाचार रहित एक ईमानदार सरकार दें, तो हम आपके साथ सहयोग करने के लिए तैयार हैं।

SHRI P. RAJEEVE (Kerala): Madam, actually, this is a technical and procedural Constitutional exercise. We did not get a chance to discuss the Budget. Due to disruptions, we laid our speeches on the Table of the House.

Madam, this Appropriation, Budget and all the financial allocation and expenditure are supposed to be a part of the economic policy in accordance with the Twelfth Five Year Plan. I fully agree with my learned and distinguished colleague, Shri N.K. Singh's remarks regarding the Five Year Plan. We did not get an opportunity to discuss the Five Year Plan. The Deputy Chairman of the Planning Commission is the extra-Constitutional authority and has no accountability towards Parliament. That means, he has no accountability towards the masses and society. But that mechanism developed this Plan and all these things are in accordance with that Plan.

The other thing is : This House unanimously returned the Budget and Finance Bill of 2012-13. The other House unanimously passed the Budget and Finance Bill of 2012-13. Thereafter, Mr. Chidambaram has taken over the charge of the Finance Ministry. He had constituted a single-man Tax Expert Committee headed by Parthasarathi Shome. This Committee gave a recommendation to defer retrospective taxation. On the basis of a single-man Expert Committee's Report, the Cabinet deferred the unanimous decision of both the Houses of Parliament! That is the fate of Parliamentary democracy in our system.

There is no legal backing for Aadhar. But for getting LPG subsidy, Aadhar is mandatory. Our hon. Minister of Planning gave an assurance in the House and said that it is not mandatory. They have submitted an Affidavit in the Supreme Court and the High Court saying that it is not mandatory. But, in Kerala, for getting LPG subsidy, it is mandatory. It is also included in the Food Security Bill, Madam. That is the reality facing our Parliamentary democracy.

Madam, the economy is in mess. We have had discussion at the time of economic situation and also at the time of discussion on the price rise. While participating in the discussion on the economic situation, I made a comparison with Bangladesh with regard to social indicators/Human Index matters, such as life expectancy and other things. But, what about the picture regarding economic and financial indicators? Our learned colleague, Javadekarji, has already mentioned about the value of Taka — Bangladesh currency. There is no depreciation of Bangladesh currency. The CAD of Bangladesh is below 1 per cent of the GDP. The Minister had said that Bangladesh is a very small country and its economy is very small. But the issues facing our economy are a result of the international situation. Such small economies must be facing much worse situations. How can they maintain themselves? Talking of foreign direct investment in Bangladesh in the manufacturing sector, they have not opened up their markets for institutional investments.

Madam, there are some good changes now. Somebody mentioned the Rajan effect, the effect of the Reserve Bank Governor. This is just a pain-killer. Without actually diagnosing the disease, just peripheral treatment would not be enough to address the root cause of the problem. Whenever you try to solve a problem in the system, it opens the door to a deep crisis. It is like a parabolic graph – up and down, from crisis to crisis. The policies must be revised to address the root cause of the problem.

[Shri P. Rajeeve]

Madam, we have entered into a Free Trade Agreement with the European Union. What would be the fate of the farmers in our country? I had raised a question regarding the status of trade balances after entering into Free Trade Agreements. In most cases, after entering into Free Trade Agreements, there has been deficit in the trade balance, whether it is with ASEAN or other countries. That shows that the Agreements are not in the interest of India, or in the interest of the manufacturing sector and the agrarian sector of India. It only protects the international monopoly capital, and is in the interest of the United States of America and other countries.

THE VICE-CHAIRMAN (SHRIMATI RENUKA CHOWDHURY): You have to try and conclude, Mr. Rajeeve.

SHRI P. RAJEEVE: I am concluding, Madam. There is a cut of Rs. 96,000 crores in the Plan expenditure. There is a 10 per cent cut in the Non-Plan expenditure. By imposing a cut in the expenditure, the Minister could claim that the fiscal deficit is under control. First you make a large allocation to one Ministry, then you impose a cut in their expenditure and thereafter, tighten the allocation. Such things are not good for our economy. Madam, I would not like to go into more details.

Madam, the present GDP growth rate is 4.27 per cent. The Budget Document of the Ministry states that the 2013-14 Budget was made on the assumption that the GDP would grow at the rate of 6.1 per cent to 6.7 per cent. Now, it is being estimated that it would be only 4.27 per cent. This would result in unemployment and have serious repercussions. The root cause, the basic problem, should be addressed by the Minister. I would request the hon. Minister to have a rethink on the policies to control prices.

THE VICE-CHAIRMAN (SHRIMATI RENUKA CHOWDHURY): Please conclude now.

SHRI P. RAJEEVE: I have just one small point, Madam. This is regarding currency depreciation.

THE VICE-CHAIRMAN (SHRIMATI RENUKA CHOWDHURY): Mr. Rajeeve, you must conclude now.

SHRI P. RAJEEVE: The policy on NDF, that is, Non-Deliverable Forward Market for the Rupee, the offshore market for the rupee, should also be revisited to strengthen our rupee. Thank you.

THE VICE-CHAIRMAN (SHRIMATI RENUKA CHOWDHURY): Thank you, Shri Sabir Ali.

श्री साबिर अली (बिहार) : मैडम, आपका बहुत-बहुत शुक्रिया कि आपने मुझे बोलने का मौका दिया।...(व्यवधान)...

श्री रवि शंकर प्रसाद : साबिर साहब, कोई मैच फिक्सिंग नहीं है, आप आराम से बोलिए।

श्री साबिर अली : जी बिल्कुल, आपके सपोर्ट का बहुत-बहुत शुक्रिया और मैं आपको यकीन दिलाता हूँ कि इस सपोर्ट का आपको जरूर फायदा मिलेगा।

उपसभाध्यक्ष (श्रीमती रेणुका चौधरी) : इसमें आपका एक मिनट चला गया है।

श्री साबिर अली : नहीं, नहीं मैडम।

उपसभाध्यक्ष (श्रीमती रेणुका चौधरी) : ये आपको डिस्ट्रैक्ट करेंगे, आप बोलते जाइए।

श्री साबिर अली : मैडम, मैं अपनी बात शुरू करूँ, इससे पहले मैं आपसे एक गुजारिश करना चाहता हूँ कि यह मेरी maiden स्पीच नहीं है, लेकिन ऑलमोस्ट maiden स्पीच है, क्योंकि मुझे बगैर बोले तीन सेशन बीत चुके हैं, इसलिए मैं आपसे गुजारिश करता हूँ कि आप मुझे थोड़ा सा बोलने का मौका जरूर देंगी। वैसे भी हमारे देश की महिलाएं बड़ी दयालु होती हैं और मुझे उम्मीद है कि आपका यह करम मुझ पर जरूर होगा। खैर मैं अपनी बात शुरू करता हूँ कि यह इश्यू बड़ा सेन्सेशनल है। यह इतना सेन्सेशनल है कि आज इस देश में करोड़ों लोग महंगाई की वजह से चीख रहे हैं। महोदया, मैं अपनी बात को शुरू करूँ, इससे पहले मैं एक शेर कहना चाहता हूँ :

गम की दीवार उदासी के लिए दर्द के ताक,
ऐसे घर में कोई हकदार कहां रहता है?

आज महंगाई के कारण जो हालात हैं, उनसे हम सब लोग वाकिफ हैं कि आज इस देश की आधी से ज्यादा आबादी इस महंगाई के दर्द से कराह रही है, चीख रही है, लेकिन बेहिंसी यह है कि यह सरकार अपने कान में टेप लगाए बैठी है, उसको इस बात का अहसास तक नहीं है कि मेरा देश किस दिशा में जा रहा है। मैडम, बड़ी विडंबना है कि यह देश, जो दुनिया की सबसे बड़ी आबादी है, यह देश, जो किसानों का देश है, जो मजदूरों का देश है, जो ऐसा देश है, जिसमें सबसे ज्यादा नौजवान आज बेरोजगार हैं, उसमें इस तरह के हालात कैसे पैदा हुए? मैं समझता हूँ कि अगर सरकार के अंदर ज़रा सी भी हिलने-डुलने और कुछ करने की क्षमता और सूझबूझ होती, तो आज जिस दहलीज़ पर हम लोग कदम रखे हुए हैं, शायद वह हालत न हुई होती। मैडम, हम लोग जीडीपी और महंगाई की बात करते हैं। मैं आपके माध्यम से मंत्री जी से यह कहना चाहता हूँ कि इस देश में जीडीपी और महंगाई में प्रदेशों में हो रही हर चीज़ का बड़ा अमल-दखल है। इसलिए जब तक आप प्रदेशों को मजबूत नहीं बनाएंगे, खासकर उन प्रदेशों को, जहां पर कृषि मूलभूत आधार है, जहां कृषि हर चीज़ है, तब तक कुछ नहीं हो सकता। जिस अनाज और जिस प्याज की आज हम चर्चा कर रहे हैं, वहां पर उनके उत्पादन के लिए अगर सहूलियतें नहीं दी जाएंगी, उन प्रदेशों को आप प्रोत्साहन नहीं देंगे तो कुछ नहीं हो सकता। महोदया,

[श्री साबिर अली]

फाइनेंस मिनिस्टर साहब यहां बैठे हुए हैं, मैं आपके माध्यम से उनको कहना चाहता हूँ कि बिहार एक ऐसा प्रदेश है जो सिर्फ कृषि पर आधारित है, जिसके साथ कोई समुद्री तट नहीं है। बिहार के चीफ मिनिस्टर नीतीश कुमार जी ने लगातार तीन साल से कड़ी मेहनत और मशक्कत से अपनी आवाज को सदन तक, वित्त मंत्री तक और प्रधान मंत्री तक पहुंचाने का प्रयास किया। महोदया, हमारा प्रदेश छोटा प्रदेश नहीं है। वह ऐसा प्रदेश है जहां साढ़े दस करोड़ की आबादी है। हम समझते हैं कि अगर हमारे प्रदेश को आपने उसका हक अदा कर दिया, हक दे दिया तो वहां के लोग इतने जफाकश हैं, इतने मेहनती हैं कि वे ईमानदारी से अपने काम को निभाना जानते हैं। वे इस देश की तरक्की में योगदान देने का प्रयास करेंगे। इसलिए मैं आपके माध्यम से यह बताना चाहता हूँ कि मेरा प्रदेश एक गरीब प्रदेश है, वहां वर पर बहुत वसायल नहीं है, खनिज नहीं है, उसके बावजूद अगर हमारे यहां सुखाड़ आता है तो हमारे यहां डीज़ल पर सब्सिडी दी जाती है। हमारे यहां अपनी बहुत बड़ी कमाई नहीं है, उसके बावजूद अगर कोई आपदा आती है तो हमारे यहां एक विंक्टल अनाज और 1500 रुपए हमारे चीफ मिनिस्टर देने का काम करते हैं। महोदया, अब मैं मेन मुद्दे पर आता हूँ, जिस पर आपने मुझे बोलने का मौका दिया। इससे पहले कि मैं अपनी बात को आगे बढ़ाऊँ, मैंने लोगों से सुना - आज लोग यह कहने पर मजबूर हैं कि:

मैं अपने घर का अकेला कमाने वाला हूँ,
मुझे तो सांस भी आहिस्तगी से लेना है।

महोदया, मैं आपके माध्यम से यह कहना चाहता हूँ कि हम उन लोगों का फिक्र नहीं कर रहे हैं और न ही उनकी चर्चा कर रहे हैं। अभी तीन दिन पहले आपने फूड सिक्योरिटी बिल पास किया। वह बहुत अच्छा बिल था। उन लोगों के उस हक के लिए, जो उन्हें 65 साल से नहीं मिला, आप यह बिल लेकर आए। हमने उसका स्वागत किया, उसका समर्थन किया, लेकिन साथ-साथ हम यह भी कहना चाहते हैं कि उन लोगों की भी चर्चा होनी चाहिए जो मिडिल क्लास के लोग हैं, जो तीस करोड़ की आबादी रखते हैं, जिन्हें सरकार से सहायता नहीं मिलती, जो किसी से भीख नहीं मांग सकते, किसी के सामने हाथ नहीं फैला सकते, जिन्हें बैंक कर्ज नहीं देता। जिनकी आमदनी 5 हजार या 10 हजार रुपए हो, आप सोचिए कि उनका गुजर-बसर कैसे होता होगा? उनके लिए भी आपको सोचना होगा, सरकार को सोचना होगा। उनके घर के अगर चार बच्चे हैं, तो उनके लिए दूध, उनकी दवाई, उनकी पढ़ाई उनका इलाज कैसे होता होगा? मैडम, आप समझ लीजिए कि उनके ऊपर हर रोज कयामत आती होगी। रात सोने के लिए होती है, लेकिन वे रात भर नहीं सोते, केवल करवट बदलते रहते हैं कि जब अगला दिन आएगा, उसमें मैं ऐसा क्या करूँ कि मेरे बच्चे की रोटी मिल जाए, मेरे बच्चे को दवा मिल जाए, उसका अच्छा इलाज हो जाए, उसकी एजुकेशन हो जाए। मैडम, मैं आपके माध्यम से सरकार से कहना चाहता हूँ कि आज सरकार की यह बेबसी और उन लोगों की, जो सरकार के साथ बड़े अफसर हैं, वे लोग जो बड़े प्रभावशाली हैं, मैं केंद्र सरकार की बेबसी समझता हूँ, जिन्होंने हमारे देश को इस दहलीज़ पर लाकर खड़ा कर दिया है। हम उस समन्दर तट पर खड़े हैं जहां पर एक सुनामी आती हुई दिखाई दे रही है, जिसकी आवाज की सनसनाहट आ चुकी है। अगर वह सुनामी आई तो इस देश में अराजकता पैदा हो जाएगी।

मैडम, मैं आपके माध्यम से कहना चाहता हूँ कि अभी वक्त है, हमें आने वाले दिनों के लिए खबरदार हो जाना चाहिए, हमें चेतना चाहिए कि हमारे देश में आज किस तरह की मजबूरियाँ पैदा हो रही हैं। हमारे देश में इतनी बेरोजगारी है और सरकार के पास अभी भी समय है। अगर सरकार सिर्फ यही देखती है कि आने वाले इलेक्शन में उसको फायदा हो, तो इसका उसे हक है और हर राजनैतिक पार्टी इसका फायदा उठाना चाहती है। इसमें कोई बुराई नहीं है, चाहे विरोधी पक्ष के लोग हों, चाहे सत्ता पक्ष के लोग हों, चाहे बीच में बैठे हुए हमारे जैसे लोग हों। सभी लोग राजनैतिक करते हैं, लेकिन राजनीति के साथ-साथ हमें यह ख्याल रखना होगा, हमको यह बात जेहन में रखनी होगी, यह दिखाना होगा कि यह राजनीतिक किसके लिए है, अगर यह देश ही नहीं रहेगा, देश के नौजवान भूखे रहेंगे, तो अराजकता फैल जाएगी। इसलिए मैं आपके माध्यम से कहता हूँ कि फिर यह सदन नहीं चलेगा। वे दिन दूर नहीं कि सदन के दरवाजे तोड़ दिए जाएंगे और हम लोगों को पनाह लेने के लिए बहुत सी मुश्किल झेलनी पड़ेंगी।...**(समय की घंटी)**...मैडम, मैं आपके माध्यम से यह कहना चाहता हूँ कि आज...

THE VICE-CHAIRMAN (SHRIMATI RENUKA CHOWDHURY): Please conclude.
...(Interruptions)...

SHRI SABIR ALI: I am concluding. *(Time-bell rings)*... I will be very brief. मैं आपके माध्यम से कहना चाहता हूँ, चूंकि यहां पर फाइनेंस मिनिस्टर बैठे हुए हैं, मैं उनकी नॉलेज में लाना चाहता हूँ कि मैं पांच साल से पेट्रोलियम मिनिस्ट्री की स्टैंडिंग कमेटी में हूँ। मैंने कई बार चिट्ठी लिखी, लेकिन मैं उसका जिक्र नहीं करना चाहता हूँ। मैं बड़ी जिम्मेदारी से यह बात कहना चाहता हूँ कि हमारी सबसे बड़ी कंपनी ओएनजीसी है जो इस देश में कूड ऑयल, तेल निकालती है। हमारी जितनी जरूरत है, उसका 24 फीसदी वह पूरा करती है और बाकी हम बाहर से इम्पोर्ट करते हैं। वित्त मंत्री जी, आपको इस बात का इल्म होना चाहिए कि दस साल में इस कंपनी ने अपने उत्पाद में एक फीसदी भी वृद्धि नहीं की है, ऐसा क्यों हुआ? आपको मैं जिम्मेदारी के साथ इस सदन में बताना चाहता हूँ कि दस्तावेज...।

THE VICE-CHAIRMAN (SHRIMATI RENUKA CHOWDHURY): Sabir Aliji, please conclude.

श्री साबिर अली : पिछले दो साल 24 हजार करोड़ ओएनजीसी ने waste कर दिए और बाहर के देशों में डॉलर में दे दिए, जिससे कंपनी की कमाई आज जीरो है। इसलिए इस सरकार को इसका नोटिस लेना होगा। अगर हम इस तरह से पैसे को पानी की तरह बाहर के देशों में बहाते रहे और उन अफसरों पर अंकुश नहीं कसा, तो मैं यह समझता हूँ कि इस अवाम पर आप जो बोझ डालते हैं - आपने एक साल में पेट्रोल और डीजल के दाम 25 फीसदी बढ़ा दिए। करीब 6 रुपये लीटर डीजल पर बढ़ गए और 7 रुपये 50 पैसे पेट्रोल पर बढ़ा दिए।...

THE VICE-CHAIRMAN (SHRIMATI RENUKA CHOWDHURY): Please conclude.
...(Interruptions)...

श्री साबिर अली : पेट्रोलियम मंत्री जी यहां पर मौजूद हैं। मैडम, जो बाई प्रोडक्ट होता है, सिर्फ बाई प्रोडक्ट के एक्सपोर्ट में रिफाइनरीज से 15 हजार करोड़ के डिफरेंसिज हैं। मैं आपके माध्यम से कहना चाहता हूं कि मंत्रालय के मंत्री को बदलने के बजाय मंत्रालय के सिस्टम को बदलना चाहिए।...

THE VICE-CHAIRMAN (SHRIMATI RENUKA CHOWDHURY): Thank you very much. Nothing will go on record. Shri D. Raja.

श्री साबिर अली :*

SHRI D. RAJA (Tamil Nadu): Thank you, Madam. What we witness today are the economic crisis, the depreciation of rupee, high inflation, uncontrolled prices, growing unemployment and these are all the result of the policies pursued by the Government. On the other day, the Prime Minister when he made a statement on the depreciation of rupee categorically stated that there is no question of reversing these policies. This is the problem. Unless the Government reviews these policies and takes course correction our economy cannot be saved. I do not foresee any hope for the revival of economy. The Finance Minister will take note of this. Madam, last night I got an SMS. ...(*Interruptions*).... Ravi Shankarji.. Ravi Shankarji, last night, I got an SMS from a citizen of this country. The SMS reads like this: “May your happiness increase like the petrol prices, may your sorrow fall like the rupee, and may your joy spread in your heart like the corruption in India”. I got this SMS from a citizen of this country. This sums up the growing cynicism and the growing anger of the people because of the wrong policies pursued by the Government. There, I have a problem with the BJP also. My good friend, Shri Ravi Shankar Prasad, should take note of it. I do not find much difference between the Congress and the BJP. Both of them agree on major macro-level economic and Fiscal policies. They do not fight on policy level. This creates further hardships for the country. There, as the Left, we have been talking about alternative policies and alternative programmes in the interest of the common people and in the interest of the country.

Madam, I would like to touch upon the price rise because the discussions on the economy and the price rise have been combined together. Many hon. Members have referred to the onion prices. I would like to raise two points. One, reasons for increase in onion prices have less to do with short supply than the inefficiency in the onion wholesale and the retail market and the loopholes in the Agricultural Produce Marketing

*Not recorded.

3.00 P.M.

Committee Act. The latter permits, this is our experience, collusion and cartelization among the traders. In 2011, we witnessed a situation. But, at that time, the income-tax authorities raided some of the big traders and the prices immediately fell down. We have the Competition Commission of India. The Competition Commission of India ordered an inquiry. What happened to that inquiry? What happened to the recommendations made by the Commission? We have yet to discuss all this. But a report submitted by the Institute of Social and Economic Change, Bangalore, to the CCI concluded that there is a great degree of inefficiency the way the onion market operates, and the last instance of price rise in 2011-12 was less due to supply shortfall and more due to inefficiency, including the collusion and cartelization of big traders. And, Madam, there I find a problem with the Government. This Government lacks political will to act against the big business houses, to act against the corporate houses. There, the Government succumbs to their pressure. It is of no use blaming everything on global factors. What has the Government done at the domestic level? What has the Government done indigenously for revenue generation and resource mobilization, at the domestic level? That's what we should try to ask now. If the Government has failed to control inflation, if Government has failed to control price rise, can you blame it on the US? Can you blame it on Euro or American Dollar or UK Pound? What have we done at the domestic level? The Government is not coming out with any convincing answer. The workers are on the streets. The farmers, all over the country, are agitating. And, it is not only in the organized sector, but in the unorganized sector also people are fighting. The trade unions went on for a countrywide strike during the recent past. And, the trade unions are again organizing a major show of strength and protest action in Delhi in the month of coming December. Why are the working people agitating? They are not simply raising some economic demands. ...*(Time-bell rings)*...

They are fighting on certain policy issues. They say, do not dismantle the public sector undertakings. Do not weaken them. Make them vulnerable by going for disinvestment of public sector undertakings. What is wrong in it? When public sector continues to be the strength of the economy, why do you want to debase public sector and weaken the economy? That is what the workers are asking. The Finance Minister knows...

THE VICE-CHAIRMAN (SHRIMATI RENUKA CHOWDHURY): Mr. Raja, you must conclude now.

SHRI D. RAJA: I am concluding, Madam. What about the growing NPAs in the nationalised banks? The Government is now opening the banking sector. When the Insurance Bill allowing FDI in the insurance sector comes, of course, we will oppose it. These are all certain basic policies, Madam. Unless the Government reviews these policies, you cannot retrieve our economy. It is of no use reiterating all the time 'we stand for faster growth, inclusive growth'. The growth continues to be neither inclusive nor faster. That is the situation today. So, policies must change. I do not know whether the principal Opposition is questioning the policies or questioning the procedures or some kind of functions of the Government. That is where the country is looking for some alternatives. People want some alternatives. They want some change. The onion is synonym to the political change ...(*Interruptions*)....

THE VICE-CHAIRMAN (SHRIMATI RENUKA CHOWDHURY): Mr. Raja, you must conclude now.

SHRI D. RAJA:and even to the change of the Governments. So, Government should take note of all these things and assure the country that we are for reviewing some of the policies which have resulted in this kind of a situation. The Government should assure the nation, then only can the Government carry on. Thanks Madam.

SHRI V.P. SINGH BADNORE (Rajasthan): Madam, my colleagues in the House and from my side have raised lots of points. I do not wish to repeat them. I do wish to start by saying that the Finance Minister, while making a couple of Statements and important ones, said and I quote, "Sir, in the last 12 months, there have been many ups and downs. When I took over on the 1st August, I knew that I was returning to a very difficult pitch. The fiscal deficit limits had been breached. In fact, the Budget Estimates were awry. The Current Account Deficit had swelled." He also said that there are not just external factors, there are also domestic factors. We recognise that there are domestic factors. One of the domestic factors is that we allow the fiscal deficit, and he repeated, to be breached, we allow the Current Account Deficit to swell because of certain decisions that we took, that is, the UPA Government took during 2009 to 2011. I don't know what he was trying to say. Who he was trying to blame? Was he trying to blame the incumbent before him? Or, was he unhappy with the situation and he could not really talk about it in the Cabinet? I don't know; I wish he would explain that. How is he going to right them? So much has been said here that we need more jobs, we need more exports, we want to cut imports, we want to have less oil coming in and we want to shut down petroleum pumps at night. But let me say that, as for the markets, one of the indicators is the stock market and also rupee

devaluation. How is it that India has faced this problem so much? No other country, not even the G-20, not the BRICS — because they would be having similar problems — has faced this problem so much. I don't know if the Finance Minister has some magical wand to really correct them. How is he going to do it? Mr. N.K. Singh had talked about that there should be a Mid-Term Appraisal. But he has not done so. Sir, every country has a different problem. Even the US with all the money that they have — they finance everything, from the IMF to the World Bank and everything — got into a big, big problem. It is very difficult to understand that how America with all the brains got into this real estate problem, the meltdown of the Lehman Brothers, the collapse of the housing mortgage prices —and it had ramifications on the whole economy of that country — and they got out of it. They got out of it by pumping money because they had the money. We can say that we do not have that money, and they were pumping, what is called, the stimulus package through QE — and the Minister knows about it. It was easy finance pumping, 85 billion dollars, and it was easy money which came. That is how the FII into our country, the FDI into our country also got a stimulus. ...(*Time-bell rings*)... I commend the Finance Minister for one thing and that is that in the last few days, there is something which is coming up. The bear market of our stock market is going up and it is becoming bullish, and only one thing happens without doing anything because the markets are sentiment-driven and you have got ..

THE VICE-CHAIRMAN (SHRIMATI RENUKA CHOWDHURY): Mr. Badnore, please conclude.

SHRI V.P. SINGH BADNORE: Madam, I have not started.

THE VICE-CHAIRMAN (SHRIMATI RENUKA CHOWDHURY): Well, I am sorry, then, you have to ask your other colleagues to surrender their time to you because there are other speakers also. ...(*Interruptions*)....

SHRI V.P. SINGH BADNORE: Give me five minutes only.

THE VICE-CHAIRMAN (SHRIMATI RENUKA CHOWDHURY): Please conclude. ...(*Interruptions*).... Please conclude. ...(*Interruptions*)....

SHRI V.P. SINGH BADNORE: Because I thought I had got ...

THE VICE-CHAIRMAN (SHRIMATI RENUKA CHOWDHURY): Mr. Badnore, you are wasting your time talking. Please conclude.

SHRI V.P. SINGH BADNORE: I am wasting my time talking!

THE VICE-CHAIRMAN (SHRIMATI RENUKA CHOWDHURY): On other subjects, not on your actual subject. Please try to conclude.

SHRI V.P. SINGH BADNORE: I can't understand that part of your ...

THE VICE-CHAIRMAN (SHRIMATI RENUKA CHOWDHURY): Doesn't matter. Then, I don't speak good English. But please conclude.

SHRI RAVI SHANKAR PRASAD: Madam, he is a very senior Member. Please go ahead, Mr. Badnore.

SHRI P. CHIDAMBARAM: The 'conversation' is the waste of time. ...*(Interruptions)*....

SHRI RAVI SHANKAR PRASAD: Please go ahead.

SHRI V.P. SINGH BADNORE: I beg your pardon, Madam. I don't know what you are saying. ...*(Interruptions)*....

SHRI RAVI SHANKAR PRASAD: Go ahead. Go ahead.

SHRI V.P. SINGH BADNORE: What can be done? Do you have any idea? It is because, in 1987-88, you had the VDS, and it got you 10,000 crore rupees. I will come straight to the points, Madam. I have just four-five points, if you can allow. You have been a friend of mine.

THE VICE-CHAIRMAN (SHRIMATI RENUKA CHOWDHURY): It has nothing to do with friendship. Please understand.

SHRI V.P. SINGH BADNORE: It is Rs. 10,000 crores. I know the Supreme Court has put a ban on it. It would help your side more than us, but that would be money coming in. Can you again think about it? There are non-recoverable taxes. There are these overdues. Can they be also looked into to get more money? Then, there is the austerity drive that you are talking about. Can you explain that to us also? How can you really cut down on the capital expenditure? What are you thinking about that? These are some of the points that I can put across to you. I wanted to have a longer speech but I have not been able to do it. Thank you very much.

THE VICE-CHAIRMAN (SHRIMATI RENUKA CHOWDHURY): Thank you very much.

[MR. DEPUTY CHAIRMAN in the Chair.]

Re. ZUBIN MEHTA'S CONCERT IN SRINAGAR

SHRI TARUN VIJAY (Uttarakhand): Sir..

MR. DEPUTY CHAIRMAN: No, no. What is the matter?

SHRI TARUN VIJAY: Sir, this is a very important matter.

I rise to convey my appreciation for the Zubin Mehta concert held in Kashmir.

Sir, it is a proud moment for India and for all those who believe in peace. We appreciate Zubin Mehta's Srinagar concert, which symbolizes victory of peace, universal values of humanity and tolerance over demonic elements at a time when extremism and hatred is bleeding the world. Zubin has emerged as the best disciple of Buddha and a great India. Salutes to the real and genuine *Bharat Ratna*.

Sir, Zubin Mehta has been my childhood idol, who weaves a musical fabric of harmony and gives hope for a better planet. Even birds and stones get inspired with his flow of immortal musical notes. His presence in Jammu and Kashmir is historic, heralding a new dawn, creating a brave new world. He should be given the *Bharat Ratna*.

MR. DEPUTY CHAIRMAN: All right. Thank you.

SHRI TARUN VIJAY: We salute him and convey our appreciation. I think, the entire House would join me in conveying our appreciation for him.

MR. DEPUTY CHAIRMAN: Okay. It is a good thing that you have raised. But why did you intervene and say it? I would have allowed you. Anyhow, it is good.

SHRI TARUN VIJAY: Sir, has it gone on record?

MR. DEPUTY CHAIRMAN: Yes, it is on record. Who told you it is not so? Now, Shri Naresh Gujral.

GOVERNMENT BILLS

#The Appropriation (No. 4) Bill, 2013 - Contd.

#SHORT DURATION DISCUSSION

Abnormal rise in the prices of onions and other essential commodities - Contd.

SHRI NARESH GUJRAL (Punjab): Sir, the outgoing Reserve Bank Governor, in his departure speech, said that he was witnessing the worst fiscal policies of his career.

#Discussed together

[Shri Naresh Gujral]

Sir, this Government is playing havoc with our economy by subscribing to more and more populist policies with a view to garnering votes at the cost of our long-term growth and stability, which impacts our youth directly. Sir, six months ago, while presenting the Budget, the hon. Finance Minister was saying that we will grow at six-and-a-half per cent. Nobody was believing him then; all the signs were negative. Yet, he persisted and the entire Budget exercise was done keeping six-and-a-half per cent growth in view. And, obviously, today, when he is not able to raise money by way of taxes, he is standing before us asking for more money.

Sir, the fiscal deficit in the period April-July was Rs. 3.40 lakh crore or 63 per cent of the Budget Estimates. Last year, during the same period, it was only 51.5 per cent. And, going forward, this would only increase, because the hon. Minister had not taken into account that oil prices would rise to 110 dollars and not the 85-90 dollars that he had projected in his Budget Speech. I do not know how he is so optimistic about containing the fiscal deficit at 4.8 per cent of GDP. During the months of April-July, the revenue collections have slowed down to 16.7 per cent of the Budget Estimates as compared to 18 per cent last year.

SHRI RAVI SHANKAR PRASAD: That is a very good point.

SHRI NARESH GUJRAL: However, the total expenditure during the first four months was 31.3 per cent of the Budget Estimates as against 29.3 per cent last year. Will the Finance Minister slash the Plan expenditure, as is being indicated by the Deputy Chairman of the Planning Commission, or will he resort to greater window-dressing of the Budget, as was done last year, to contain the fiscal deficit. Sir, you would recall that last year, Rs.10,000 crores was slashed from the capital expenditure of the Defence. This was according to the Revised Budget. As a Member of the Defence Committee, I was absolutely horrified when I discovered that HAL had made deliveries to the Government of India to the tune of Rs.4,000 crores, but that money was concealed in the balance sheet of HAL. That means, it was shown as 'receivables', so that he could show better fiscal control. I am sure, other ordnance factories were made to do the same, apart from other PSUs.

May I point out that in the first quarter, the nominal GDP growth was only 10.2 per cent, which means that the economy must grow at 14 per cent for the next three quarters, if the Finance Minister's projections are to be met, a highly ambitious target, I daresay. Sir, the Government's fiscal policy is ensuring that it would continue to borrow more and more for wasteful expenditure on populist schemes, thereby pushing

MR. DEPUTY CHAIRMAN: Has the House any objection if he lays it now? No. Okay, you can lay it. His Special Mention is laid on the Table.

SPECIAL MENTIONS*

Demand for reviewing foreign policy of the country and improving relations with Iran and Syria

चौधरी मुनव्वर सलीम (उत्तर प्रदेश) : महोदय, हम भारत के 125 करोड़ लोगों की चिंता सदन की मार्फत सरकार तक पहुंचाना चाहते हैं। हम बताना चाहते हैं कि वह परमाणु संधि, जिसमें भारतवर्ष के ज्यादातर राजनैतिक दलों सहित हम समाजवादियों ने भरपूर साथ दिया था, लेकिन उसके परिणाम कहीं दिखाई नहीं पड़ते। यह एकमात्र संयंत्र रावत भाटा में लगा है और दुष्परिणामों के अंदेश से हमारा कलेजा कांप जाता है।

महोदय, आज पूरी दुनिया में सीरिया पर अमेरिका की बर्बरता की चर्चा हो रही है। हम भी अपने रुपए की गिरती कीमत और तेल की बढ़ती कीमत से परेशान हैं, किंतु हम यह जानना चाहते हैं कि भारत सरकार की ईरान की तरफ दोस्ती का हाथ क्यों नहीं बढ़ाती? वह 1948 से हमारा मित्र है और ईरान से हमारा सांस्कृतिक रिश्ता भी सदियों पुराना है।

महोदय, जब हम भारत की असफल विदेशी नीति की तरफ देखते हैं तब हमें समाजवादी चिंतक डा. लोहिया की 1959 की भविष्यवाणी याद आती है, जो उन्होंने तिब्बत पर चीनी हमने का लेकर की थी और आखिरकार 1962 में हिंदी चीनी भाई-भाई का भ्रम टूट गया था। तब हिंदुस्तान को युद्ध का सामना करना पड़ा था। हम अब माननीय नेता जी को वे भविष्यवाणियां संसद में लगातार कर रहे हैं। मैं उनका जिक्र करते हुए यह कहना चाहता हूँ कि आज भी अनेक प्रदेशों में चीनी घुसपैठ जारी है। चीन हमारी हजारों वर्ग किलोमीटर जमीन व कैलाश मान सरोवर जैसा पवित्र धार्मिक स्थल दबाए हुए है। हम फिर भी मोहब्बत का परवाना लेकर चीन जाते हैं मगर हमें चीन से अपेक्षित परिणाम नहीं मिलता है।

महोदय, इसी तरह बंगलादेश, जिसे भारतवासी अपने प्रयासों और कूटनीति की उत्पत्ति कहते हैं, उससे भी हमारे रिश्ते खराब हैं। पाकिस्तान को हम अमन का परवाना कहते हैं, लेकिन हमें पाकिस्तान की तरफ से अपेक्षित पैगाम नहीं मिलता है।

*Laid on the Table.

مہودے، ہمارا شریلنکا سے सांस्कृतिक रिश्ता होते हुए भी हमें वहां से घृणा की आवाजें सुनाई देती हैं। मैं ऐसी स्थिति में वर्तमान समय में राजनीतिक शक्ति का पर्याय बन चुके अमेरिका के विरोध، सीरिया के मददگار اور ईران کے دوست کے रूप में आगे बढ़ना कूटनीतिज्ञ रूप से भारत के हित में मानता हूँ। मैं उम्मीद करता हूँ कि सरकार विदेशी नीति से संबंधित मेरे विचारों पर राष्ट्रहित में संज्ञान लेगी।

چودھری منور سلیم (ائر پردیش): مہودے، ہم بھارت کے 125 کروڑ لوگوں کی چٹنا سن کی معرفت سرکار تک [پہنچانا چاہتے ہیں۔ ہم بتانا چاہتے ہیں کہ وہ پرمائوسندھی، جس میں بھارت ورش کے زیادہ تر راجنیتک دنوں بہت بد سماج وادیوں نے بھرپور ساتھ دیا تھا، لیکن اس کے پرینام کہیں دکھانی نہیں پڑتے۔ یہ صرف ایک سزینٹر، رات بھاتا میں لگا ہے اور نش پریناموں کے اندیشے سے ہمارا کلچر کاتپ جاتا ہے۔

مہودے، آج پوری دنیا میں سیریا پر امریکہ کی بربرتا کی چرچا ہو رہی ہے۔ ہم بھی اپنے روپے کی گرتی قیمت اور تیل کی بڑھتی قیمت سے پریشان ہیں، لیکن ہم یہ جانتا چاہتے ہیں کہ بھارت سرکار ایران کی طرف دوستی کا ہاتھ کیوں نہیں بڑھاتی؟ وہ 1948 سے ہمارا دوست ہے اور ایران سے ہمارا سانسکر تک رشتہ بھی صدیوں پرانا ہے۔

مہودے، جب ہم بھارت کی اسفل وڈیش نیٹی کی طرف دیکھتے ہیں تب ہمیں سماج وادی چنٹک ڈاکٹر لوبیا کی 1959 کی بیوشے وانی یاد آتی ہے، جو انہوں نے نبت پر چینی حملے کو لے کر کی تھی اور آخر کار 1962 میں بندی چینی بھائی بھائی کا بہرم ٹوٹ گیا تھا۔ تب ہندوستان کو بڑھ کا سامنا کرنا پڑا تھا۔ ہم اب مائٹے نیٹا جی کی وہ بیوشے وانیوں سنسد میں لگاتار کر رہے ہیں۔ میں ان کا ذکر کرنے بونے یہ کہنا چاہتا ہوں کہ آج بھی انیک پردیشوں میں چینی گھس پٹھہ جاری ہے۔ چین ہماری ہزاروں ورگ کلومیٹر زمین اور کیلاش مان-سرورور جیسا پوتر دھار مک اسٹیل دیش بونے ہے۔ ہم پھر بھی محبت کا پروانہ لے کر چین جاتے ہیں مگر ہمیں چین سے اپیکٹ پرینام نہیں ملتا ہے۔

مہودے، اسی طرح بنگلہ دیش، جسے بھارت-وہی اپنے پریناموں اور کوت-نیٹی کی ات چٹی کہتے ہیں، اس سے بھی ہمارے رشتے خراب ہیں۔ پاکستان کو ہم اس کا پروانہ کہتے ہیں، لیکن ہمیں پاکستان کی طرف سے اپیکٹ پیغام نہیں ملتا ہے۔

مہودے، ہمارا سری لنکا سے سانسکر تک رشتہ بونے بونے بھی ہمیں وہاں سے گھرنا کی آوازیں سنائی دیتی ہیں۔ میں ایسی اسٹہنی میں ورتمان وقت میں راج-نیتک شکتی کا پرینامے بن چکے امریکہ کے ورودہ، سیریا کے

مدگار اور ایران کے دوست کے روپ میں آگے بڑھنا، کوٹ-نیتک روپ سے بھارت کے ہت میں ماننا ہوں۔ میں امید کرنا ہوں کہ سرکار بھارتی وڈیش نیٹی سے سمبندھت میرے وچاروں پر رائٹرت میں سنگیل لے گی۔ [

GOVERNMENT BILLS**#The Appropriation (No. 4) Bill, 2013 (Contd.)****#SHORT DURATION DISCUSSION****Abnormal rise in the prices of onion and other essential commodities - Contd.**

श्रीमती बिमला कश्यप सूद (हिमाचल प्रदेश) : उपसभाति महोदय, आपने मुझे महंगाई पर बोलने का जो मौका दिया है, इसके लिए मैं आभार व्यक्त करती हूँ।

सर, हमारे देश में प्याज का उपयोग सभी घरों में होता है। इस प्रकार, प्याज हमारी खाद्य प्रवृत्ति का अभिन्न अंग है। पूरे देश में होटल्स, रेस्टोरेंट्स, ढाबे, चाट स्टालों और प्रत्येक छोटे-बड़े भोजनालयों में ही क्या, शादी-ब्याह या कोई भी मौका हो, प्याज का व्यापक रूप में इस्तेमाल किया जाता है। वैसे तो प्याज सारे देश में होता है, लेकिन महाराष्ट्र में प्याज की खेती बड़े पैमाने पर होती है। इसमें नासिक का प्याज बहुत अच्छा भी माना जाता है। गुजरात, कर्णाटक, राजस्थान भी प्याज उत्पादक राज्य हैं।

प्याज की कीमत जब 80 रुपये प्रति किलो पर पहुंच गई, तो कृषि मंत्री श्री शरद पवार ने कहा कि मैं नहीं बता सकता कि प्याज की कीमत कब नीचे आएगी। इसकी पैदावार करने वाले प्रमुख राज्यों में बारिश की कमी की वजह से प्याज की आपूर्ति कम हुई है। कभी अधिक वर्षा की वजह से तो कभी कम वर्षा की वजह से प्याज की फसल पर विपरीत प्रभाव पड़ता है। परंतु, उपसभापति महोदय, मैं आपके माध्यम से सरकार से पूछना चाहती हूँ कि इसके लिए परमानेंट प्रबंध कब होंगे? कोल्ड स्टोरेज आदि की व्यवस्था क्यों नहीं की जाती है? अब तक 1 करोड़ 50 लाख टन प्याज का भारत में उत्पादन होता रहा है, परंतु सही रख-रखाव न होने से 50 प्रतिशत प्याज प्रतिवर्ष बर्बाद हो जाता है। केवल प्याज ही नहीं, सभी चीजों की कीमतें आसमान छू रही हैं। कोई भी सब्जी 50-60 रुपये प्रति किलो से कम नहीं है। दालें, खाद्य तेल आदि सभी की कीमतें आसमान छू रही हैं। महिलाओं को घर चलाना कठिन हो रहा है। रसोई गैस के सिलेंडर पर पहले से ही राशनिंग की गई है। गैस की कीमतें पहले ही इतनी बढ़ा दी गई है कि गरीब क्या, अब तो मध्यवर्गीय परिवारों की भी इस महंगाई ने कमर तोड़ दी है। किसान को उपज की, उनकी मेहनत की पूरी कीमत नहीं मिलती, उपभोक्ता को चीजें महंगी मिलती हैं, इस तरफ सरकार का ध्यान क्यों नहीं जाता? इसका सीधा-सीधा संबंध कुव्यवस्था और भ्रष्टाचार से है और दूसरा, रुपये का गिरता मूल्य इसका जिम्मेदार है।

बाहर से कच्चा तेल और जो भी खाने-पीने का सामान आयात होगा, उसकी कीमत तो डालर में ही अदा करनी होगी। भारत अपनी कुल जरूरतों का 75 फीसदी तेल आयात करता है, जिससे पेट्रोल-डीजल महंगा होगा। ऐसी स्थिति में माल की दुलाई महंगी होगी तथा खाने-पीने की चीजें भी महंगी होंगी। देश में खाद्य तेल और दालों का भी भारी मात्रा में आयात होता है। 2012-13 में खाद्य तेल के आयात में 15.5 फीसदी का और दाल के आयात में 26.2 फीसदी का इजाफा हुआ

Discussed Together

है। आज डालर 65 रुपए का हो गया है। रुपये के गिरते मूल्य के कारण कीमतें और बढ़ जाएंगी। जब भारतीय जनता पार्टी और सभी अन्य पक्षों ने रुपये की गिरावट रोकने की बात की, तो सरकार ने कहा कि रुपये की हालत से चिंतित होने की जरूरत नहीं है, परंतु हम इसे खतरे की घंटी समझते हैं।

अभी खाद्य सुरक्षा विधेयक पास करने का डिंडोरा पीट रही कांग्रेस से मैं पूछना चाहती हूँ कि 9 वर्षों तक वह क्या करती रही? ऐसे तो कोई भी पार्टी चुनाव आने पर मतदाताओं को लुभाने के लिए उनके बैंक खातों में पैसा जमा करवा देगी। ऐसी कीमतों पर पकड़ होनी चाहिए। वह इस कुव्यवस्था तथा भ्रष्टाचार को खत्म करे, तभी मूल्य वृद्धि रुकेगी और महिलाओं को घर चलाना आसान होगा। धन्यवाद।

MR. DEPUTY CHAIRMAN: Now, Dr. Bharatkumar Raut - not there. Now, Shri Ram Vilas Paswan.

श्री रामविलास पासवान (बिहार) : उपसभापति जी, मैं आपको धन्यवाद देना चाहता हूँ। यह जो पूरक विधेयक आया है, इसको पास करना है, लेकिन मैं दो चीजों की ओर आपका ध्यान आकर्षित करना चाहता हूँ। एक तो प्राइस राइज के संबंध में है और दूसरा बेरोजगारी के संबंध में है। यह जो मूल्य वृद्धि का मामला है, यह सबसे ज्यादा खतरनाक है। जब तक आप इस पर किसी न किसी तरीके से रोक नहीं लगाएंगे, तब तक इस देश में बेचैनी रहेगी। अभी हम लोग चार दिन बाढ़ प्रभावित एरियाज में घूम कर आए हैं। अनाज या अन्य खाद्य पदार्थ की कीमत बढ़ने से गांव के लोग बहुत परेशान हैं। खास करके पेट्रोल और डीजल के दाम के बारे में पता ही नहीं चल पाता है कि यह कब बढ़ेगा और कितना बढ़ेगा। लोगों में हल्ला है कि पार्लियामेंट का सेशन समाप्त होने के बाद पुनः इनके दाम बढ़ेंगे। सरकार कहती है कि यह प्राइवेट कंपनी का मामला है, उसमें हम क्या interfere कर सकते हैं। हम सरकार से एक ही बात कहना चाहते हैं कि आप एक काम कीजिए कि विदेश में जो प्राइस है, विदेश में जिस दर पर पेट्रोल या डीजल मिल रहा है और कब-कब कितना दाम बढ़ रहा है, जिस तरह से आप सेंसेक्स दिखाते हैं, उसी तरह से इसको भी उसमें क्लब कर दीजिए, जिससे लोगों को यह पता चले कि विदेश में किस दर पर पेट्रोल या डीजल मिल रहा है और हमारे यहां किस दर पर पेट्रोल या डीजल मिल रहा है। अब सारा का सारा बोझ सेंट्रल गवर्नमेंट के ऊपर आ जाता है। एक्साइज टैक्स के कारण इसका दाम बढ़ जाता है। राज्य सरकार भी उतना ही टैक्स लगाती है। इसलिए, कम से कम यह तो पता चले कि आप किस दर पर पेट्रोल या डीजल खरीदते हैं और उसमें सेंट्रल गवर्नमेंट के कितने टैक्सेज हैं और कितने राज्य सरकार के टैक्सेज हैं। यह बहुत जरूरी है।

सर, दूसरी समस्या बेरोजगारी की है। इसमें दो मत नहीं है कि जब से यानी 1991 से उदारीकरण की नीति आई है, देश में रोजगार का साधन बिलकुल खत्म हो गया है। पहले कुछ ही युवाओं को नौकरी मिलती थी, मैं यह नहीं कहता हूँ कि पहले सभी लोगों को नौकरी मिल जाती थी, लेकिन लोगों को एक आशा लगी रहती थी कि हमको भी नौकरी मिल सकती है। प्राइवेट सेक्टर में गांव के लड़के नहीं जा पाते हैं। गांव में कोई सुविधा नहीं है। हम यूपीए गवर्नमेंट को धन्यवाद देना चाहते हैं, क्योंकि

[श्री रामविलास पासवान]

इसने चार-पांच अच्छे काम किए हैं और जिनमें “मनरेगा” भी एक अच्छा कार्यक्रम है, लेकिन “मनरेगा” के अंतर्गत उन लोगों को रोजगार मिलता है, जो अनस्किल्ड हैं, जो मजदूर श्रेणी के लोग हैं। जो पढ़े-लिखे लड़के हैं, उनके लिए कोई व्यवस्था नहीं है। सरकार काम के अधिकार को संविधान के मौलिक अधिकार के अंतर्गत नहीं ला सकती है, यह हम जानते हैं। हालांकि हम लोगों ने शुरू से मांग की है कि यूथ कमिशन बनाइए, काम के अधिकार को मौलिक अधिकार में जोड़िए। यदि आप सबको सरकारी नौकरी नहीं दे सकते हैं, तो कम से कम सबको काम तो दीजिए।

सर, 10 करोड़ से ज्यादा लोग आज फुटपाथ पर हैं, जो अपने आप अपना रोजगार चलाते हैं। सरकार उनके लिए कोई व्यवस्था नहीं कर रही है। जो बड़े-बड़े पूंजीपति हैं, वे लोन नहीं चुका पा रहे हैं, लेकिन यदि इसका कुछ प्रतिशत पैसा भी इन लोगों को दिया जाए, जो लोग अपना रोजगार स्वयं चलाते हैं, जैसे चाय की दुकान है, पान की दुकान है, टैक्सी वाला है, तांगे वाला है, खोंचे वाला है, आदि, आप इन लोगों को 15 लाख रुपए दे दें और उनको कह दें कि आपसे हम कोई ब्याज नहीं लेंगे। आप उनसे ब्याज मत लीजिए और उनको कहिए कि आप पैसा लीजिए और दस साल, पंद्रह साल में पैसा रिटर्न कर दीजिए। मैं समझता हूँ कि यदि इसको आप बेस बनाना शुरू करेंगे, तो कम से कम जो बेरोजगार है, वह अपना रोजगार स्वयं चला सकता है। आज होता यह है कि वह महाजन से पैसा लेता है और यदि वह महाजन से एक हजार रुपए लेता है, तो तीन महीने में उसको सूद के रूप में एक हजार रुपए चुकाने पड़ते हैं। यदि सरकार स्वयं उसके लिए पंद्रह लाख रुपए तक कर्ज दे और उसको कहे कि आप काम कीजिए तथा बीस रुपए या पच्चीस रुपए प्रतिदिन पोस्ट ऑफिस में जमा कीजिए, इस तरह से दस साल में आपको कर्ज समाप्त हो जाएगा, उसके बाद आप फिर पैसा लीजिए। यदि ऐसा होगा, तो मैं समझता हूँ कि यह बहुत बड़ी चीज होगी। सर, लास्ट में हम एजुकेशन के संबंध में कहना चाहते हैं। आज पब्लिक स्कूलों की संख्या बढ़ रही है। आज इनकी संख्या 20 गुना बढ़ गई है। जो सरकारी स्कूल हैं, उनकी हालत बदहाल होती जा रही है। यहां हम लोगों में से ऐसे अधिकांश लोग हैं, जो गांव के स्कूल से पढ़ कर यहां आए हैं, लेकिन आज उन स्कूलों की हालत बहुत ज्यादा खराब है। बिहार में जो टीचर्स हैं, उनको प्रति माह छः हजार रुपए दिए जाते हैं।...(व्यवधान)...

श्री शिवानन्द तिवारी (बिहार) : उनके तीन हजार रुपए बढ़ गए हैं।...(व्यवधान)...

श्री रामविलास पासवान : अच्छा। अब उनके तीन हजार रुपए बढ़ गए हैं, तो नौ हजार रुपए हो गए। ये नौ हजार रुपए तो इसी देश में कहीं-कहीं पर मनरेगा के मजदूरों को मजदूरी के रूप में मिलते हैं। हम राज्य सरकार के बारे में कुछ नहीं कहना चाहते हैं, राज्य सरकार के पास पैसे कहां हैं? आपका टोटल रेवेन्यू 14 हजार करोड़ रुपए का है, जबकि वहां 26 हजार करोड़ रुपए सिर्फ सरकारी कर्मचारियों के वेतन और पेंशन के ऊपर दिए जा रहे हैं। (समय की घंटी)

श्री उपसभापति : अब आप समाप्त कीजिए।

श्री रामविलास पासवान : हम अब खत्म कर रहे हैं, सर। हम यह मांग करेंगे कि यह जो एजुकेशन का मामला है, इसके ऊपर ध्यान दिया जाए। अभी हम चार दिनों तक फ्लड एरियाज में घूमकर आए हैं। मैं आपको इस बात के लिए धन्यवाद देना चाहता हूँ कि आपने उसके बारे में मेरे स्पेशल मेशन को मंजूर किया और इसलिए मैं उस संबंध में ज्यादा नहीं कहना चाहूँगा। इसी के साथ, हम सरकार का समर्थन करते हैं और इस बिल का भी समर्थन करते हैं।

श्री उपसभापति : श्री बलविंदर सिंह भुंडर, नहीं हैं। श्रीमती गुन्डु सुधारानी, नहीं हैं। श्री राम कृपाल यादव।

श्री राम कृपाल यादव (बिहार) : महोदय, आज देश अर्थव्यवस्था के संकट से गुजर रहा है। मैं समझता हूँ कि आज हर तरफ हाहाकार है, महंगाई बढ़ रही है, बेरोजगारी बढ़ रही है, गरीबी बढ़ रही है और किसान परेशान है, नौजवान परेशान है, हर जगह परेशानी ही परेशानी है।

सर, महंगाई के संबंध में यह कहना चाहता हूँ कि जब यूपीए-॥ सरकार बनी थी, तब माननीय प्रधान मंत्री जी ने सबसे पहले देश से यह वादा किया था कि हम महंगाई पर नियंत्रण करेंगे, मगर मुझे अफसोस के साथ कहना पड़ रहा है कि माननीय प्रधान मंत्री जी ने देश को जो आश्वासन दिया था कि महंगाई कम होगी, वह कम नहीं हुई। आज प्याज की कीमत बढ़ रही है, दाल की कीमत बढ़ रही है, पेट्रोल की कीमत लगातार बढ़ रही है, जिसका आम लोगों पर बहुत खराब असर पड़ रहा है। आज हालत यह है कि कमाई करने के बाद भी लोगों को दो वक्त की रोटी मिलनी मुश्किल हो गई है। पेट्रोल और डीजल की कीमत, जो कि लगातार बढ़ रही है, उसके कुप्रभाव पड़े हैं और वह महंगाई बढ़ने का सबसे बड़ा कारण है। माननीय वित्त मंत्री जी, मैं समझता हूँ कि जब तक आप उस पर नियंत्रण नहीं करेंगे, तब तक आप चाहकर भी महंगाई पर नियंत्रण नहीं कर सकेंगे।

महोदय, मैं आपको बताऊँ कि आज रुपये का जो अवमूल्यन हो रहा है, लगातार डॉलर की कीमत से हमारे रुपये की जो कीमत घट रही है, उसका भी हमारी अर्थव्यवस्था पर कुप्रभाव पड़ रहा है। हमारे पास जो विदेशी मुद्रा है, उसका 40 प्रतिशत हम बाहर से तेल आयात करने पर खर्च कर रहे हैं और बाकी जो बचता है, उसे हम सोना, दलहन और तिलहन आदि की खरीद पर खर्च कर रहे हैं। मैं समझता हूँ कि उस पर नियंत्रण करने की आज कोई कोशिश नहीं की जा रही है। वित्त मंत्री जी लगातार आश्वासन दे रहे हैं, मगर उसका कोई असर नहीं हो रहा है।

[श्री राम कृपाल यादव]

महोदय, लोगों के उत्थान के लिए भारत सरकार की बहुत सारी योजनाएं हैं। आज इस बिल के माध्यम से पैसा मांगने आए हैं और लोग पैसे देंगे भी, मगर आज सवाल यह है कि उस पैसे का कितना सदुपयोग हो रहा है? मैं आपको बताऊं कि मनरेगा जैसी महत्वपूर्ण योजना के लिए आप बिहार में करोड़ों रुपये दे रहे हैं। वहां अभी सीएजी की रिपोर्ट में कहा गया कि उसमें छः हजार करोड़ रुपये का घपला हुआ। यह सीएजी ने कहा, मैं नहीं कह रहा हूँ। वह किस चीज में हो रहा है? आप व्यवस्था नहीं कर रहे हैं। आपका मॉनिटरिंग सिस्टम ठीक नहीं है। मैं बताना चाहूंगा कि मनरेगा में मजदूरों के रोजगार के लिए जो पैसा दिया जा रहा है, उसका दुरुपयोग यह हो रहा है कि उनके जॉब कार्ड नकली बनाए जा रहे हैं, एसी खरीद रहे हैं, बिल्डिंग्स बना रहे हैं। मनरेगा की जो गाइडलाइन है, उसका डायवर्जन करके बिहार में बड़े पैमाने पर दुरुपयोग किया जा रहा है और वहां कार खरीदी जा रही है। हालत यह है कि उस योजना से आम लोगों को जो फायदा मिलना चाहिए था, उस गड़बड़ी की वजह से वह नहीं मिल पा रहा है। माननीय मंत्री जी, मैं समझता हूँ कि जब केंद्र सरकार इसके लिए पैसे देती है, तो उस पर आप नियंत्रण करने का भी काम कीजिए और इसकी जांच कराइए। इतनी बड़ी राशि की जब लूट हो रही है, मैं यह केवल बिहार में देख रहा हूँ, शायद पूरे देश में हो रही होगी। तो निश्चित तौर पर सरकार को चाहिए कि इस पर कोई नियंत्रण करे, कोई स्टेप उठाए और कोई ठोस उपाय करने का काम करे। महोदय, शिक्षा जो महत्वपूर्ण योजना है, मैं समझता हूँ कि शिक्षा में आप बहुत सारा पैसा खर्च कर रहे हैं। मगर उसकी गुणवत्ता क्या है। बच्चों को पढ़ाने की जो व्यवस्था आपने की है उसकी कितनी गुणवत्ता है? बिहार में जो शिक्षा की व्यवस्था है, वह बिल्कुल ही खराब हो रही है। वहां का बच्चा पढ़कर मजदूर से ज्यादा कुछ नहीं निकलेगा, इस तरह की व्यवस्था है वहां पर। अभी रामविलास पासवान जी बतला रहे थे कि वहां पर टीचरों को 9 हजार रुपए मिल रहे हैं। 9 हजार रुपए में आप कैसे टीचर रखना चाहते हैं? तो ऐसे वहां के हालात हैं। वहां हजारों ऐसे स्कूल हैं जिन पर छत नहीं है वहां पर बेंच और कुर्सी की भी व्यवस्था नहीं है। वहां गरीब के बच्चे और खेत-खलिहान के मजदूरों के भी बच्चे हैं। सर्व शिक्षा अभियान के अंतर्गत स्कूल में जो किताबें वगैरह जाती हैं, उसका भी वितरण ठीक नहीं है। ऐसी जो सारी व्यवस्था है, सरकार को चाहिए कि वह उस पर नियंत्रण करे। बिहार जैसा पिछड़ा प्रदेश, जो गरीबी से गुजर रहा है, अभी हमारे साथी बतला रहे थे कि हमारा बिहार सबसे गरीब प्रदेश है। हमारे वहां कोई उद्योग नहीं है, हम सिर्फ खेती पर निर्भर करते हैं और अगर हम खेती पर निर्भर हैं तो वहां समूची स्थिति खराब है, क्योंकि वहां जल प्रबंधन नहीं है। आज बिहार में बाढ़ और सुखाड़ दोनों आ गए हैं, जिससे तबाही है। वहां के रहने वाले लोग, दस करोड़ से अधिक की आबादी के लोग जो खेती पर निर्भर रहते हैं, आज उनके साथ परेशानी है, जो निश्चित तौर से...**(समय की घंटी)**...बस खत्म कर रहा हूँ।

आप पांच मिनट तो दे ही रहे हैं, एक-दो मिनट मेरे निवेदन करने से दे दीजिए। सर, मैं कह रहा था कि खेत और खलिहान में काम करने वाले मजदूर हैं, उनके लिए उपयुक्त व्यवस्था कीजिए। बिजली की व्यवस्था कीजिए।...**(व्यवधान)**

MR. DEPUTY CHAIRMAN: Okay. Please conclude. Okay. That's all.

श्री राम कृपाल यादव : डीजल महंगा है, जिससे वहां के लोग बहुत परेशानी में हैं। ...**(समय की घंटी)**... सर बोलने तो दीजिए।

श्री उपसभापति : मैं भी परेशानी में हूँ, आप बैठिए।

श्री राम कृपाल यादव : बस, सर, एक-दो मिनट में खत्म कर दूंगा। सर, मुझे बहुत पीड़ा के साथ कहना पड़ रहा है कि बिहार जैसा प्रदेश, जहां आप कह रहे हैं कि हम बिहार जैसे राज्य को विशेष राज्य का दर्जा देंगे, अगर आप ऐसा कर रहे हैं तो बिहार की जनता की डिमांड है। लेकिन निश्चित तौर पर अभी जो व्यवस्था है, उस व्यवस्था को दुरुस्त करने के लिए कोई स्टेप उठाइए। बिहार के खेत और खलिहान में काम करने वाले जो लोग हैं, वे आज भुखमरी की स्थिति में हैं, वहां कोई उद्योग नहीं है...**(व्यवधान)**

MR. DEPUTY CHAIRMAN: You have made your point. बैठिए।

श्री राम कृपाल यादव : कम से कम किसानों को तसल्ली देने का काम करिए, कुछ ऐसी व्यवस्था कीजिए। बिहार जो बाढ़ और सुखाड़ से तबाह हो गया है, उसको सुधारने का काम कीजिए।...**(व्यवधान)**

MR. DEPUTY CHAIRMAN: Okay. Now, Mr. Mohammed Adeb, you please start.

श्री राम कृपाल यादव : मैं इन्हीं चंद शब्दों के साथ, यह कहना चाहता हूँ कि सिर्फ बिहार ही नहीं, देश के किसानों, नौजवानों के लिए रोजगार के अवसर नहीं हैं। आपके उद्योग चौपट हो रहे हैं। बाहर का माल देश में आ रहा है, चाइना यहां डम्प कर रहा है। हम तो सिर्फ बाजार बन कर रह गए हैं। इसका कारण है कि...**(व्यवधान)**

MR. DEPUTY CHAIRMAN : Okay.

श्री राम कृपाल यादव : *

MR. DEPUTY CHAIRMAN: Nothing more will go on record. ...**(Interruptions)**.... Now, Mr. Mohammed Adeb, you please start. ...**(Interruptions)**.... That is not going on record. ...**(Interruptions)**.... Mr. Ram Kripal, it is not going on record. Now, Mr. Mohammed Adeb.

श्री मोहम्मद अदीब (उत्तर प्रदेश) : डिप्टी चेयरमैन साहब, जिस चीज की चर्चा गांव, खलिहान, खेतों, बाजारों, सब तरफ हो रही है, आज हमारे दिल में ख्याल आया कि हम भी इस पर बात

[श्री मोहम्मद अदीब]

कर लें। यह सबसे अहम मसला था। हमारे अग्रवाल साहब ने उस वक्त यह मुद्दा उठाया था, जब प्याज की कीमत 80 रुपए किलो से ऊपर पहुंच गई थी। मैं समझता हूँ कि यह मेन मेड प्रॉब्लम है। किसान बड़ी मेहनत से दो रुपए, तीन रुपए किलो में अपना आलू और अपनी सब्जी को बेचता है। 24 घंटे के बाद वह मंडी में 80 रुपए किलो और 90 रुपए किलो में बिकती है। यहां कमी किस की है, यह एडमिनिस्ट्रेशन की कमी है। लोग मुनाफाखोरी करते हैं। किसान को उसका हक नहीं मिलता, जो लोग मिडिल मेन हैं, वे इसको लूटते हैं, यह बात सरकार को मालूम है। मैं जानता हूँ कि लखनऊ में महाजन लोगों ने महाजनी का काम बंद कर के गांवों, देहातों में मजदूरों व काश्तकारों को पैसा देना शुरू किया है। वे पैसा देकर उनकी खड़ी फसल खरीद लेते हैं। फिर उसे अपने गोदामों में रख देते हैं और अपनी मर्जी से मंडी में लाते हैं।

सर, इस मुल्क में दो चीजें हैं – एसेंशियल कमोडिटीज व लक्जरी कमोडिटीज। सर, उर्दू में एसेंशियल कमोडिटीज को जरूरियातें जिंदगी कहते हैं और जरूरियातें जिंदगी में खाने-पीने से जुड़ी चीजें हैं। उन से जुड़े गैर-कानूनी धंधा करने वालों के खिलाफ सरकार को कोई मुर्बत नहीं करनी चाहिए। खाने-पीने की चीजों में कानून की खिलाफवर्जी करने वाले लोगों को सख्त-से-सख्त सजा देनी चाहिए। ऐसा भी नहीं है कि सरकार को इनकी गैर-कानूनी हरकतों का पता नहीं है। जो आसाइश-ए-जिंदगी या लक्जरी की चीजें हैं, उन पर हम इतने ज्यादा मेहरबान हो गए हैं कि शराब से लेकर चॉकलेट तक इम्पोर्ट करने को मजबूर हैं और हमारी अपनी इंडस्ट्रीज को बिठाने पर तुले हुए हैं।

मैंने दुनिया देखी है और दुनिया में किसी भी कैपिटल के 50 किलोमीटर के अंदर इतना बड़ा इंडस्ट्रियल डेवलपमेंट नहीं हुआ। हमारे यहां चाहे नोएडा हो, गुडगांव हो, फर्रुखाबाद हो, गाजियाबाद हो, यहां सुई से लेकर कारें तक बनती थीं। अब नोएडा डेवलपमेंट अथॉरिटी बनाई गई है, लेकिन वह हाउसिंग डेवलपमेंट अथॉरिटी में बदल गई है। आज यहां जमीन के सौदे होते हैं, जमीन की कीमतें बढ़ाई जाती हैं और उसमें नंबर दो के पैसे बनते हैं। वहां बड़ी संख्या में मकान बनाए जा रहे हैं। आज एक-एक फेमिली 10-10 मकान खरीद कर रखती है और ये ज्यादातर सरकारी मुलाजिम व ऑफिसर्स हैं। उनके खानदान के लोग उन्हें खरीदते हैं। क्या सरकार इस पर सख्ती नहीं कर सकती? सरकार को चाहिए कि जिन्होंने एक से ज्यादा घर खरीदे हैं, उन पर टैक्स बढ़ा दें। उसे चाहिए कि जो लैंड इंडस्ट्रियल परपज के लिए अलॉट हुई थी, वहां इंडस्ट्रीज को बढ़ावा दें, लेकिन हो यह रहा है कि हमारे हाथ की इंडस्ट्रीज, हमारी छोटी इंडस्ट्रीज इस देश से खत्म हो गई हैं। हम इम्पोर्ट करने पर dependent हो गए हैं। सर, इम्पोर्ट उन मुल्कों के लिए सही है, जिन की आबादी 1-2 करोड़ होती है, लेकिन जहां 125 करोड़ लोग हों, वहां हमें उन्हें रोजगार भी देना पड़ता है, जोकि छोटी इंडस्ट्रीज से डवलप होता है। इस का इल्जाम हम सब के ऊपर भी आता है। हमारे नेताओं में भी एक फैशन पैदा हो गया है। हम लोग भी काली-पीली सेक्युरिटी के

لوگ لے کر چلتے ہیں، جس پر لاکھوں-کروڑوں روپے خرچ کیے جاتے ہیں۔ اگر नेता इस काबिल नहीं है कि अपनी वाम के पास जाए तो उसे सेक्युरिटी की जरूरत क्या है? उसके ऊपर भी करोड़ों रुपए खर्च किए जाते हैं। गवर्नमेंट को चाहिए कि वह इस बारे में measures ले। हम सब के ऊपर उसकी जिम्मेदारी है। यह देश एक बड़े खतरे में पड़ा हुआ है। इस देश पर यह मुसीबत आ गई है कि जो सब लोग इस का इल्जाम देते हैं, वही टोपी लगाकर टेलीविजन के सामने कहते हैं कि महंगाई मार गई। हकीकत यह है कि हम सब लोग इस के लिए जिम्मेदार हैं। गवर्नमेंट की पॉलिसीज सही नहीं हैं, कहीं-न-कहीं इन पॉलिसीज के implementation में कमी है। गवर्नमेंट अगर होर्डिंग को रोकना चाहे, तो रोक सकती है, गवर्नमेंट अगर स्मॉल इंडस्ट्रीज को प्रमोट करना चाहे, तो कर सकती है, गवर्नमेंट अगर चाहे तो फाजिल चीजों के इम्पोर्ट पर रोक लगा सकती हैं और eessential commodities के लिए परमिशन दे सकती है। अगर हम ऐसा नहीं करेंगे, तो डॉलर 65 से 100 पर पहुंच जाएगा। सन् 1980 में मुझे अमेरिका में कहा गया था कि India will be on the top of the world. आज मुझे यह लगता है कि हम कहां-से-कहां पहुंच गए हैं? इसमें हमारी पॉलिसीज के Implementation में गलती है। यहां फाइनेंस मिनिस्टर और खाद्य मंत्री मौजूद हैं, मैं उन से कहना चाहता हूँ कि आप implementation को सख्त कीजिए, होर्डिंग को रोकिए, नहीं तो यह सब रूकने वाला नहीं है। बहुत-बहुत शुक्रिया।

جناب محمد ادیب (اترپردیش) : ڈیٹی جنیر مین صاحب، جس چیز کی چرچا گلوں، کھلیان، کھینوں، بازاروں، سب طرف †

پوری ہے، آج ہمارے دل میں خیال آیا کہ ہم بھی اس پر بات کر لیں۔ یہ سب سے اہم مسئلہ تھا، ہمارے اگروال صاحب نے اس وقت یہ مدعا اٹھایا تھا، جب پیاز کی قیمت اسی روپے کلو سے اوپر پہنچ گئی تھی۔ میں سمجھتا ہوں کہ یہ مین میڈ پرابلمس ہیں۔ کسان بڑی محنت سے دو روپے، تین روپے کلو میں اپنا آلو اور اپنی سبزی کو بیچتا ہے۔ چوبیس گھنٹے بعد وہ منڈی میں اسی روپے اور نوے روپے میں بکتی ہے۔ یہاں کمی کس کی ہے، یہ ایڈمنسٹریشن کی کمی ہے۔ جو لوگ منافع خوری کرتے ہیں، کسانوں کو اس کا حق نہیں ملتا، جو لوگ بیٹل مین ہیں، وہ اس کو لوٹتے ہیں۔ یہ بات سرکار کو معلوم ہے۔ میں جانتا ہوں لکھنؤ میں مہاجن لوگوں نے مہاجنی کا کام بند کر کے گاؤں، دیہاتوں میں مزدوروں و کاشتکاروں کو پیسہ دینا شروع کیا ہے۔ وہ پیسہ دیکر ان کی کھڑی فصل خرید لیتے ہیں۔ پھر اسے اپنے گوداموں میں رکھ دیتے ہیں اور اپنی مرضی سے منڈی میں لاتے ہیں۔

سر، اس ملک میں نو چیزیں ہیں۔ ایسینٹینل کمیڈیٹیز و لگژری کمیڈیٹیز کو ضروریات زندگی کہتے ہیں اور ضروریات زندگی میں کھانے پینے سے جڑی چیزیں ہیں۔ ان سے جڑے غیر قانونی دھندا کرنے والوں کے خلاف سرکار کو کوئی مروّت نہیں کرنی چاہئے۔ کھانے پینے کی چیزوں میں قانون کی خلاف ورزی کرنے والے لوگوں کو سخت سے سخت سزا دینی چاہئے۔ ایسا بھی نہیں ہے کہ سرکار کو ان کی غیر قانونی حرکتوں کا پتہ نہیں ہے۔ جو آسائش

†Transliteration in Urdu Script.

زندگی یا لگژری کی چیزیں ہیں، ان پر ہم اتنے زیادہ مہربان ہو گئے ہیں کہ شراب سے لیکر چاکلیٹ تک امپورٹ کرنے کو مجبور ہیں اور ہماری اپنی انٹسٹری کو بٹھانے پر تلے ہوئے ہیں۔

میں نے دنیا دیکھی ہے اور دنیا میں کسی بھی کیپٹل کے پچاس کلومیٹر کے اندر اتنا بڑا انٹسٹریل ڈیولپمنٹ نہیں ہوا ہے۔ ہمارے یہاں چاہے نوئیڈا ہو، گڑگاؤں ہو، فرخ آباد ہو، غازی آباد ہو، یہاں سونی سے لیکر کاریں تک بنتی تھیں۔ اب نوئیڈا ڈیولپمنٹ اتھارٹی بنائی گئی ہے، لیکن وہ ہاؤسنگ ڈیولپمنٹ اتھارٹی میں بدل گئی ہے۔ آج وہاں زمین کے سودے ہوتے ہیں، زمین کی قیمتیں بڑھانی جاتی ہیں اور اس میں نمبر دو کے پیسے بنتے ہیں۔ وہاں بڑی تعداد میں مکان بنائے جا رہے ہیں۔ آج ایک ایک فیملی 10-10 مکان خرید کر رکھتی ہے اور یہ زیادہ تر سرکاری ملازمین و آفیسرز ہیں۔ ان کے خاندان کے لوگ انہیں خریدتے ہیں۔ کیا سرکار اس پر سختی نہیں کر سکتی؟ سرکار کو چاہئے کہ جنہوں نے ایک سے زیادہ گھر خریدے ہیں، ان پر ٹیکس بڑھا دیں۔ اسے چاہئے کہ جو لینڈ انٹسٹریل پریز کے لئے الاٹ ہوئی تھی، وہاں انٹسٹریز کو بڑھاوا دیں، لیکن ہو یہ رہا ہے کہ ہمارے ہاتھ کی انٹسٹریز، ہماری چھوٹی انٹسٹریز اس دیش سے ختم ہو گئی ہے۔ ہم امپورٹ کرنے پر ڈیپنڈینٹ ہو گئے ہیں۔ سر، امپورٹ ان ملکوں کے لئے صحیح ہے، جن کی آبادی ایک-دو کروڑ ہوتی ہے، لیکن جہاں 125 کروڑ لوگ ہوں، وہاں ہمیں انہیں روزگار بھی دینا پڑتا ہے، جو کہ چھوٹی انٹسٹریز سے ڈیولپ ہوتا ہے۔ اس کا الزام ہم سب کے اوپر بھی آتا ہے۔ ہمارے نیناؤں میں بھی ایک فیشن پیدا ہو گیا ہے۔ ہم لوگ بھی کالی-پیلی سیکورٹی کے لوگ لے کر چلتے ہیں، جس پر لاکھوں-کروڑوں روپے خرچ کئے جاتے ہیں۔ اگر نینا اس قابل نہیں ہے کہ اپنی عوام کے پاس جائے تو اسے سیکورٹی کی ضرورت کیا ہے؟ اس کے اوپر بھی کروڑوں روپے خرچ کئے جاتے ہیں۔ گورنمنٹ کو چاہئے کہ وہ اس بارے میں میزرس لے۔ ہم سب کے اوپر اس کی ذمہ داری ہے۔ یہ دیش ایک بڑے خطرے میں پڑا ہوا ہے۔ اس دیش پر یہ مصیبت آگئی ہے کہ جو سب لوگ اس کا الزام دیتے ہیں، وہی ٹوپی لگا کر ٹیلی-ویژن کے سامنے کہتے ہیں کہ مہنگائی مار گئی۔ حقیقت یہ ہے کہ ہم سب لوگ اس کے لئے ذمہ دار ہیں۔ گورنمنٹ کی پالیسیز صحیح نہیں ہیں، کہیں نہ کہیں اس پالیسیز کے امپلی-مینٹیشن میں کمی ہے۔ گورنمنٹ اگر بورڈنگ کو روکنا چاہے، تو روک سکتی ہے، گورنمنٹ اگر اسمال انٹسٹریز کو پرموٹ کرنا چاہے، تو کر سکتی ہے essential commodities کے گورنمنٹ اگر چاہے تو فاضل چیزوں کے امپورٹ پر روک لگا سکتی ہے اور لئے پرمیشن دے سکتی ہے۔ اگر ہم ایسا نہیں کریں گے، تو ڈالر 65 سے 100 پر پہنچ جائے گا۔ سن 1980 میں مجھے آج مجھے یہ لگتا ہے کہ ہم کہاں سے کہاں۔ India will be on the top of the world امریکہ میں کہا گیا تھا کہ پہنچ گئے ہیں؟ اس میں ہماری پالیسیز کے امپلی-مینٹیشن میں غلطی ہے۔ یہاں فائننس منسٹر اور کھاد منتری موجود ہیں، میں ان سے کہنا چاہتا ہوں کہ آپ امپلی-مینٹیشن کو سخت کیجئے، بورڈنگ کو روکنے، نہیں تو یہ سب رکنے والا نہیں ہے۔ بہت بہت شکریہ۔

میں ان سے کہنا چاہتا ہوں کہ آپ کو سخت کیجئے، بورڈنگ کو روکنے، نہیں تو یہ سب رکنے والا نہیں ہے۔ بہت بہت

شکریہ۔]

श्री मनसुख एल. मांडविया (गुजरात) : सर, मैं गुजरात से आता हूँ। गुजरात का भावनगर डिस्ट्रिक्ट और महाराष्ट्र का नासिक डिस्ट्रिक्ट - इन दोनों डिस्ट्रिक्ट्स की टेरेटरीज से हिंदुस्तान के प्याज के कुल उत्पादन का 50 प्रतिशत उत्पादन होता है। माननीय उपसभापति जी, जब किसान अपने यहां प्याज का उत्पादन करते हैं और उन्हें प्याज का पूरा पैसा नहीं मिलता, तो किसान रोते हैं और जब प्याज का भाव बढ़ जाता है, तो गरीब लोग रोते हैं।

महीने का उनका जो बजट है, वह डिस्टर्ब हो जाता है। महोदय, मैं गुजरात एग्री इंडस्ट्रीज कॉरपोरेशन का चेयरमैन रहा था, इसलिए मुझे मालूम है कि भारत सरकार की जो आयात-निकास की नीति है, वह कैसी है। सर, किसान के यहां जो कुछ पैदा होता है, वह कितना पैदा हुआ, उसका कोई असेसमेंट नहीं रहता है। हमारे यहां जब माल पैदा होता है और आवश्यकता से ज्यादा माल पैदा हो जाता है, उस वक्त निकास नहीं होता है, लेकिन जब कम माल का उत्पादन होता है, तो निकास होता है, ऐसी स्थिति में आयात-निकास स्थिति का बैलेंस न होने की वजह से देश में प्राइस राइज होता है। प्याज का अभी जो प्राइस राइज हुआ है, प्याज की जो कीमत बढ़ी है, उसका मूल कारण वही है। सर, कुल मिलाकर देश में अभी जो सरकार चल रही है, उसकी आयात-निकास नीति भी ऐसी हो रही है। हमारे यहां जब उत्पादन होता है, उसमें किसान को सबसे शेयर करना होता है। पिछले साल हिंदुस्तान में कॉटन का सबसे ज्यादा उत्पादन हुआ था और जब ज्यादा उत्पादन हुआ था, तो उस वक्त सरकार को एक्सपोर्ट करना चाहिए था। सरकार ने एक्सपोर्ट करना शुरू किया, लेकिन तत्काल ऐसी कौन सी घटना घटी, किसके हित में, किसके लिए डिंजीन लिया गया कि कपास, कॉटन के निकास पर प्रतिबंध लगा दिया गया? जब किसान के कपास के निकास पर, एक्सपोर्ट पर प्रतिबंध लगा दिया, तो उसकी कीमत इतनी घट गई कि किसानों को मुश्किलें होने लगीं। हमारे यहां जो उत्पादन होता है, हमारे गोदामों में जब गेहूं और अनाज का भंडार होता है, उस वक्त निकास नहीं होता है, लेकिन जब हमारे यहां सूखे जैसी स्थिति का निर्माण होता है, जब हमारे यहां उत्पादन नहीं होता है, वैसी स्थिति में इन गोदामों से निकास होता है, यह कैसी नीति है? हिंदुस्तान में ऐसी परिस्थिति का निर्माण क्यों हो रहा है? इसलिए प्राइस राइज का effect गरीब के ऊपर, किसान के ऊपर सबसे ज्यादा होता है। आज से दस साल पहले अगर कोई सामान्य व्यक्ति होता था, सामान्य किसान होता था और अगर उसको मकान बनाना होता था, तो वह बना सकता था। शायद उसको बैंक से थोड़ा सा कर्ज लेना होता था, लेकिन अभी स्थिति ऐसी हो गई है कि सामान्य व्यक्ति अपना घर भी नहीं बना सकता है। क्या फायदा है बड़ी-बड़ी योजनाएं बनाने से? इस हाउस में कोई बिल लाने से क्या फायदा? आप एक बिल लाए कि सौ दिन का रोजगार देंगे, लेकिन कैग की रिपोर्ट आई है कि सौ दिन नहीं, आप एक वर्ष में दस दिन भी रोजगार नहीं दे पाए हैं, तो बिल लाने से क्या होगा? हमारे देश के युवाओं के हाथ में रोजगार आना चाहिए। उनके हाथ में जो रोजगार आएगा, उससे स्किल डेवलप होगा। वे पैसा तो कमा लेंगे, अपना घर तो बना लेंगे और पैसा कैसे कमाना है, उसका स्किल डेवलप कर लेंगे। मेरी गुजरात गवर्नमेंट ने वह करके दिखाया है। आज हिंदुस्तान में जो सौ लोगों को नौकरी मिलती है, भारत सरकार की रिपोर्ट कहती है कि उसमें से 72 युवाओं को गुजरात में रोजगार मिल रहा है। उसका कारण क्या है? कारण है कि वहां स्किल डेवलपमेंट के लिए अच्छी तरह से व्यवस्था की गई है। तहसील पर आई.टी.आई. खोले गए हैं, ट्रेनिंग सेंटर्स खोले गए हैं, उनमें स्किल डेवलप

[श्री मनसुख एल. मांडविया]

करके युवा रोजी कमाते हैं। सर, स्किल डेवलपमेंट के लिए भारत सरकार का बजट 1000 करोड़ रुपए का है, जबकि मेरी गुजरात गवर्नमेंट का, एक स्टेट गवर्नमेंट का स्किल डेवलपमेंट के लिए 800 करोड़ रुपए का बजट है। जब ऐसा होगा, तभी आप युवाओं को रोजगार दे पाएंगे। उनके स्किल्स बढ़ाने चाहिए, तभी वे आगे बढ़ पाएंगे।

माननीय उपसभापति महोदय, यह डेवलपमेंट कैसा होना चाहिए? डेवलपमेंट sustainable होना चाहिए, सर्वांगीण विकास होना चाहिए। गांवों की हालत कैसी है? हमारे हुनरमंदों की हालत कैसी है? आजादी के बाद लगातार कांग्रेस की सरकार रही है, कैसी नीतियों को उन्होंने इम्प्लिमेंट किया कि हमारे यहां गांवों में जो हुनर था, वह हुनर अब नहीं रहा। बड़ी-बड़ी इंडस्ट्रीज लगा दी गईं।...**(समय की घंटी)**...आपने यूरोप की तरफ देखा, लेकिन विश्व में जो हो रहा है, वह हमारे देश में करना आवश्यक नहीं है। हमारे देश का जो स्किल है, जो हमारा ट्रेडिशनल सिस्टम है, उसके आधार पर अगर विकास होता, तो ऐसी स्थिति नहीं होती। महोदय, आपने मुझे बोलने के लिए समय दिया, इसके लिए धन्यवाद।

MR. DEPUTY CHAIRMAN: Now, Dr. Janardhan Waghmare. Take only two to three minutes.

DR. JANARDHAN WAGHMARE (Maharashtra): Sir, thank you for giving me two minutes. Sir, India aspires to be a great world economy. But the harsh reality is that our economy is in a bad shape. It is in a shambles. Prices are rising. The prices of diesel and petrol have gone beyond our imagination. Inflation is on the increase. Our rupee is devalued to a great extent. Common man does not have any purchasing power at all. So, we are facing hard times. Despite our efforts, the growth rate is declining and, that is why, people are not in a mood to invest. Investors are not coming. Our exports have declined. A country, which simply depends upon imports, cannot strengthen its economy.

Sir, the youth of this country constitutes 50 per cent of its population. But there is unemployment. Young people are wandering here and there in search of jobs, and their education cannot help them. Our education is also in a shambles. Nearly 40 per cent vacant seats are there in universities. We are talking about the standard of education. Our Universities are not Centres of Excellence. And when there is no standard of education, you cannot train the manpower in the country. One good thing is there. In agriculture, our country has attained self-sufficiency, and that is the reason why we have been able to pass the Food Security Bill. This is, in fact, a very heartening thing. But farmers are still in peril. Thousands of farmers have committed suicides. What is the reason for this? The reasons are poverty and indebtedness. So, these are the problems. We should leave no stone unturned to improve our economy.

Sir, there was a time, during 60s and 70s, when Food Ministers used to visit advanced countries with begging bowls. Today we are self-sufficient in foodgrains. That is a very good sign. But there are other problems. Our agriculture sector is in difficulties today. Eighty-one per cent of our farmers are marginal farmers. Their holdings are not more than two-and-a-half acres of land, and in the coming generation, it will, perhaps, come to down to one acre or half-an-acre. That is why we have to give financial help to these marginal farmers. There is labour crisis in agriculture. If you visit villages, you will find that no labourers are available. Even if they are available, the small farmers cannot pay their daily wages. Why don't we implement the NREGA in the farms of farmers so that we can help them to some extent? We have to, of course, find various solutions, various ways out, to solve the problems of the economy? If the economy is strengthened, then, the country is strengthened. With these words, I conclude.

MR. DEPUTY CHAIRMAN: Prof. K.V. Thomas, would you like to intervene?
..(Interruptions)..

श्री नरेश अग्रवाल : माननीय उपसभापति महोदय, उस दिन मोशन हमने शुरू किया था इसलिए जवाब भी हमें ही देना पड़ेगा।..(व्यवधान)...हम उसका जवाब देंगे, तब मंत्री जी इंटरवीन करेंगे। तरीका यही है, यह परंपरा कैसे टूट जाएगी?

MR. DEPUTY CHAIRMAN: It is a Short Duration Discussion.

श्री नरेश अग्रवाल : एप्रोप्रिएशन बिल भी है, दोनों हैं।

DR. NAJMA A. HEPTULLA: Sir, we were told in the morning that both the private Member's business, that is, the Short Duration Discussion and the Government business, that is, the Appropriation Bill would be taken up together. That is why two Ministers, the Minister of Finance and the Minister of Consumer Affairs, Food and Public Distribution, are here. So, as we started, the private Member's business ahead of Appropriation, let him briefly say something to maintain the tradition. That is it. And, then the hon. Minister can reply.

MR. DEPUTY CHAIRMAN: Now, see, Najmaji took the decision from there. Can I object to Najmaji's decision? I cannot do that.

SHRI RAVI SHANKAR PRASAD: In deference to the fraternity of the Deputy Chairpersons, it is important for you to accept that.

DR. NAJMA A. HEPTULLA: Sir, I wish I had that authority.

श्री नरेश अग्रवाल : उपसभापति जी, हम जल्दी खत्म करेंगे।

MR. DEPUTY CHAIRMAN: See, why I said, Najmaji, is that it is a Short Duration Discussion. She is very much knows that in Short Duration Discussion the mover has no right to reply. But, however, since you want to say in 2-3 sentences, you can say that.

SHRI NARESH AGARWAL: Sir, it is long duration discussion, not Short Duration Discussion. We have discussed it for more than 3 hours.

MR. DEPUTY CHAIRMAN: Take only 2-3 minutes. It is not a reply. Don't take it as a reply.

श्री नरेश अग्रवाल : माननीय उपसभापति जी, मैं सभी माननीय सदस्यों का धन्यवाद अदा करूंगा जिन्होंने इसमें भाग लिया और मुझे खुशी है कि सभी दल चाहे सत्ता पक्ष के हों या प्रतिपक्ष के हों, सभी ने महंगाई पर चिंता व्यक्त की। इसलिए मैं समझता हूँ कि माननीय मंत्री जी आप आंकड़ों पर न जाकर अगर सत्यता पर रहेंगे, तो जो परेशानी हमारे सामने, देश के सामने हैं, जिस पर हम चिंता व्यक्त कर रहे हैं, उसका कुछ समाधान हो सकेगा। माननीय वित्त मंत्री जी बैठे हैं, एप्रोप्रिएशन बिल था। माननीय वित्त मंत्री जी मैं जानता हूँ कि आपने जो दिया होगा, उसमें उत्तर प्रदेश के लिए ज्यादा हिस्सा नहीं होगा। चलिए, अब चुनाव आ रहे हैं, हम ज्यादा मांगना भी नहीं चाहते हैं, लेकिन मैं आपसे इतना कहना चाहता हूँ कि इस वक्त उत्तर प्रदेश को केंद्र सरकार से करीब 44 हजार करोड़ रुपये मिलने थे, पांच महीने में कुल 7401 करोड़ रुपये मिलें हैं और 37369 करोड़ रुपये अभी उत्तर प्रदेश के बाकी हैं। मैं चाहूंगा कि उत्तर प्रदेश का यह रुपया जल्दी अवमुक्त हो जाए जिससे कि उत्तर प्रदेश का विकास रुक न जाए और उत्तर प्रदेश अपने विकास की ओर आगे बढ़ता जाए।

मैं माननीय वित्त मंत्री जी को इसके लिए बधाई दूंगा कि रिजर्व बैंक में नए गवर्नर आए हैं और कहीं न कहीं रुपया थमा है। इसका मतलब है कि रिजर्व बैंक की पिछली नीतियां अच्छी नहीं थीं। अगर रिजर्व बैंक की नीति सही रही होती, तो शायद रुपये की हालत ऐसी नहीं होती, क्योंकि जैस ही नए गवर्नर आए अर्थ-व्यवस्था सुधरी, रुपया मजबूत हुआ, रुपये का गिरना बंद हुआ। ऐसा प्रतीत होता है कि अब जो रिफॉर्म होंगे, अब जो निर्णय होंगे, वे निर्णय जरूर देश के लिए अच्छे होंगे। अगर इसी बीच सीरिया पर युद्ध हो गया, तो देश के सामने यह समस्या खड़ी हो रही है कि देश को फास्फेट मिलना बंद हो जाएगा। हिंदुस्तान कृषि प्रधान देश है अगर एनपीके और डीएपी की कमी इस देश में हो गई, अगर हमारा एग्रीकल्चर प्रभावित हो गया, क्योंकि हमारी अर्थव्यवस्था का जो सुधार है, वह कृषि पर आधारित है। अगर हमारी अर्थव्यवस्था कहीं चरमरा गई? तो मैं चाहूंगा कि इस पर सरकार को एक ठोस निर्णय लेना चाहिए, क्योंकि अमेरिका जिस तरह से जिद कर रहा है, जी-20 में भी अमेरिका और रूस के बीच में टकराव हो रहा है, लेकिन उस पर अमेरिका राजी नहीं हो रहा है। सीरिया सबसे बड़ा तेल उत्पादक देश है। अगर सीरिया पर अमेरिका ने कब्जा कर लिया, तो हिंदुस्तान की इकोनामी पर और प्रभाव पड़ेगा, हिंदुस्तान की अर्थ-व्यवस्था पर और प्रभाव पड़ेगा। मैं चाहूंगा कि इस बारे में भी मंत्री जी कुछ जवाब दे दें कि रबी की फसल

का जो चालू सीजन आएगा, उस सीजन में डीएपी की और एनपीके की कमी तो नहीं होगी, इस देश के किसानों के सामने कोई समस्या पैदा तो नहीं होगी? मैं समझता हूँ कि यह ज्यादा उचित होगा - इससे किसानों में एक आत्मविश्वास पैदा होगा। अगर कहीं होर्डिंग शुरू हो गई, मीडिया ने लिखना शुरू कर दिया और होर्डिंग शुरू हो गई, तो किसानों को परेशानी हो जाएगी। मैं आज अखबार में पढ़ रहा था कि प्रधान मंत्री जी ने हिंदुस्तान की अर्थ-व्यवस्था को सही करने के लिए जापान के साथ एक समझौता किया है। मैं कल इकोनामिक टाइम्स में देख रहा था, इकोनामिक टाइम्स ने एक सर्वे कराया कि देश का कारपोरेट जगत क्या चाहता है? उनका चोंकाने वाला सर्वे आया। मैं माननीय मंत्री जी से कहूंगा कि आप उस सर्वे के आधार पर जरूर कोई न कोई निर्णय लीजिए क्योंकि वह बहुत चोंकाने वाला है।...**(समय की घंटी)**...इसकी हमने कभी कल्पना भी नहीं की थी। मैंने तो कह दिया कि उद्योगपति जिसके साथ होते हैं उसको जनता कभी नहीं चुन सकती।

देश की जनता ने कभी किसी उद्योगपति को अपना नेता नहीं माना है। देश में कभी भी ऐसे वाला आदमी पॉपुलर नहीं हो सकता है। जिसके साथ उद्योगपति हैं, वह कभी देश में नेता नहीं बन सकता है और वह कभी आगे नहीं बढ़ सकता है। यही जीवन का सत्य है और यही हिंदुस्तान का सत्य है, चाहे आप हिंदुस्तान का इतिहास उठाकर देख लें। हमारा अर्थजगत, जिसको हम पूंजीपति कहते हैं, अगर उनकी यह सोच है, तो कहीं न कहीं आपकी पॉलिसी में कमी है और कहीं न कहीं अर्थव्यवस्था को चोट पहुंची है, इसलिए उद्योग की ग्रोथ रुकी है, उत्पादन घटा है और हमारा फिस्कल डेफिसिट बढ़ा है। हमारा एक्सपोर्ट घटा है और हमारे पास डॉलर की कमी होती जा रही है। हमारे पास सिर्फ तीन महीने का रिजर्व डॉलर है। हम लोगों के सामने यह स्थिति है।...**(समय की घंटी)**...मैं चाहूंगा कि हमें इस स्थिति पर चिंता करनी चाहिए। मैं यहां केवल प्याज की बात नहीं कर रहा हूँ। हमारे देश में एक कमी है कि मांग और मौजूदा स्थिति दोनों का हमारे पास कोई अध्ययन नहीं है कि किस सीजन में कितनी मांग होगी?...**(समय की घंटी)**...मैं समझता हूँ कि इन सब बातों को गंभीरता से लेते हुए, आप जवाब देंगे। पूरे देश की जनता इसको सुन रही है और जनता को लगेगा कि यह सरकार महंगाई से चिंतित है और इस सरकार ने कुछ कदम उठाए हैं। यदि आप ऐसा कुछ करेंगे तो देश की जनता को राहत मिल सकेगी। बहुत-बहुत धन्यवाद।

MR. DEPUTY CHAIRMAN: Now, the Minister. And I would like to repeat that it is not his reply on the Short Duration Discussion. It is his intervention on the Appropriation Bill. This is just to put it on record.

SHRI NARESH AGRAWAL: No. It is on both.

MR. DEPUTY CHAIRMAN: No. I have already said it that this is not the reply. Yes, Prof. Thomas.

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K. V. THOMAS): Sir, the discussion on the

4.00 P.M.

abnormal rise in the prices of onion and other essential commodities was started by the hon. Member, Shri Naresh Agrawal, on the 27th of August. It continued today. We are also discussing the Appropriation Bill.

Sir, altogether, 24 Members have participated in this discussion. I appreciate the concern of all the hon. Members who have raised issues relating to price-rise, especially the rise in prices of onion and other essential commodities.

Keeping prices under control and ensuring adequate availability of essential commodities is the commitment of the Government. We have taken a large number of administrative and fiscal measures.

Before getting into the details, I wish to refer to an analysis of the Wholesale Price Index (WPI), which gives an indication of the inflation for the last three years. It may not be very rosy, but it does not give a grim picture. Sir, the overall rate of inflation for all the commodities declined to 5.79 per cent during the month of July, 2013, when compared to 7.52 per cent during the month of July, 2012, a year ago.

SHRI RAVI SHANKAR PRASAD: Wholesale or Consumer Price Index?

PROF. K. V. THOMAS: I am talking about the WPI. I have got the details. I have got the details on the fiscal side also. Now, I am talking about the WPI. Fluctuation has been a regular feature in the rate of inflation in respect of food articles, even though, on the whole, I admit that it has been slightly on the rise.

The rate of inflation of this group, which was 10.17 per cent in July, 2012, was on the decline till October. There was, after that, an upward movement till this year January. This was followed by dips till this April, and again, it has gone up. So, there has been a widely an up and down movement of WPI, but it is one thing which gives signal that we are coming to a stable situation.

Sir, onion is one of the issues which has caused tears in the eyes of the nation. Sir, when I assumed the independent charge of this Ministry, one issue was the onion price rise, which was going up like anything. So, actually, Sir, in the case of onion, there are some historical facts. Sir, there is Rabi season, from March to June, which gives 60 per cent production in the country. Then there is Kharif season, from October to December, and late Kharif from January to March, which gives the remaining 40 per cent production. So, usually, the lean period is July to September to October. It is the period

we find the prices are shooting up. So, after a lot of consultations because of our experience in 2011, the Agriculture Ministry and our Ministry have started some measures. Sir, it is true that we are exporting onions because we have got a bumper production, and we have more onions being produced than what we need. But, as I said, in the lean months, from July to September and October, naturally, when the availability is less, the prices shoot up. So, what we have done is, we have constituted an Inter-Ministrial Committee with Joint Secretary (Commerce) as Chairman and Members from Agriculture, Consumer Affairs and NAFED and that Committee reviews every month, and we decide the Minimum Export Price, MEP. Because it was consciously a decision taken by Chief Ministers, and hon. Modi was Chairman of one of the Committees. So, one decision is we should not abruptly stop export or abruptly start import. That was the decision we have taken. So, this Committee will monitor the export and production and minimum export will be monitored in such a fashion that during the lean period of July to September and October, a meeting will be held. This is what we have done this year also. So, this year also, we have raised the MEP; so export is being cut.

Sir, in another 15-20 days, the production will go better. Now, the signs have come from many States because the new crop from Karnataka, Andhra and other States is now coming to the market. But, seeing this situation, during the last two years, the Ministry of Agriculture, through the NAFED, is writing to every State that NAFED is prepared to procure onions during the bumper production in a State and keep in storages, and when the lean season starts, NAFED is prepared to supply this stored onion to the deficient regions. Sir, this year also, we have sent the letter. We have called on the Agriculture Ministers, through NAFED, and have sent a letter in advance to all the consuming States that the NAFED is ready. We wrote that letter on 21.6.2013. Sir, before that, we have sent communications also. Unfortunately, during the last two years, the consuming States are not that much interested. That is one of the reasons. But still we are pursuing them. Sir, along with that, we have a Vegetable Initiative in Urban Clusters. Sir, very often the price rise is seriously felt in our metro cities. So, in 2011-12, the Agriculture Ministry with the assistance of the Finance Ministry moved a scheme called VIUC, Vegetable Initiative for Urban Clusters — it was in 2011-12— with an outlay of Rs.300 crores. This comes under the RKVY for which the Government of India is giving 100 per cent grant to States. This scheme aims to cover one city in each State. It was in 2011-12. The States can decide one city with ten lakh population or, maybe, less than that. This is in operation. So far for 2012-13 the outlay is Rs.300

[Prof. K.V. Thomas]

crores and for 2013-14 another Rs.200 hundred crores have been given. So, Sir, this is now in operation. What we have done under the scheme is that baseline survey is completed by engaging resource institutions, through small farmers, agri-business consortiums in all the metros and capital cities identified under the scheme to study such supply scheme and the only State which has not yet started it, is Karnataka. It has to start it. During 2012-13, BLS were conducted in the States of Haryana, Kerala, Odisha and Rajasthan. About 1.55 lakh farmers have been mobilized. Then we have 8036 farmers' interest groups and 64 farmers' producer organisations and 35 FPOs, which are in the process of legislation. Market aggregators have been identified in 17 States. Vegetable cultivation has been taken in 51,435 hectares covering open pollinated and hybrid vegetables. Besides, vegetable cultivation also has been taken up under protected cover, greenhouse and shade net house in 573 hectare area. Sir, Rs.290.71 crores has been released to the States in 2011-12 and Rs.192.63 crores in 2012-13 and in the coming years, it will be increased slowly depending upon the requirement of the States. This is a positive step which we have taken. This is one of the suggestions by the Modi Committee itself. So, we are taking care of that and this process is on. Sir, we also have a Market Intervention Scheme which has been under the Ministry of Agriculture. Sir, this Market Intervention Scheme, MIS, is being implemented on the request of a large number of States for procurement of agricultural and horticultural commodities. This may be for West Bengal. Tamil Nadu is also there. In the MIS the sharing is 75:25. If there is a loss, then 75 is shared by the Central Government and 25 by the State Government. So, the Government has taken a large number of steps so that we are able to control the prices of vegetables especially onion. Sir, this year our onion production has come down by about nine lakh tonnes, not much more than that. Sir, the difference between last year and this year export is about 1.5 lakh tonnes April to August. That is all. So, we also know that during this lean period some traders are making use of this opportunity to make some money. To implement the Essential Commodities Act is the duty of the State Governments. We are, along with State Governments, monitoring the situation, especially during this lean period. I have got a list of all the 35 States and UTs. Some of them have taken very strong actions. For example, Andhra Pradesh has conducted 9,847 raids and 45 people have been arrested; Gujarat has conducted 21,868 raids and 67 people have been arrested; Maharashtra has conducted 1,515 raids and has arrested 2,234 people; Uttar Pradesh has conducted 25,524 raids and has arrested 273 people. So, the main responsibility of implementing the Essential Commodities Act lies with the State Governments. I am not claiming that the implementation of the Essential Commodities Act is quite perfect. But, every year,

we have a discussion with the State Governments, especially before the lean season, so that effective steps can be taken by the State Governments. Fortunately, India is one of the agricultural countries, which produce a large quantity of agricultural products. We are also one of the largest consumers. Our agricultural sector is slowly growing now. Our farmers want a reasonable MSP. ...(*Interruptions*)....

श्री राम कृपाल यादव : सर, दूसरे बिल पर भी हम लोगों को चर्चा करनी है, फिर हम लोगों को जाना भी है।...(*व्यवधान*)...

MR. DEPUTY CHAIRMAN: He is concluding. ...(*Interruptions*).... You wanted a reply to price rise also. ...(*Interruptions*)....

PROF. K.V. THOMAS: Sir, my point is that the Government has taken all possible steps to control the rising prices. At the same time, our agricultural production is enhancing. And, we are one of the agricultural countries in the world where we have started exporting.

MR. DEPUTY CHAIRMAN: Okay. Thank you very much. Now, the hon. Finance Minister.

SHRI P. CHIDAMBARAM: Mr. Deputy Chairman, Sir, there has been a wide-ranging discussion on both, the price rise and on the Supplementary Demands in the Appropriation Bill. As many Members pointed out, the demands are very modest demands. In fact, the cash outflow is a very small amount. Most of the allocations are out of Rs. 5,000 crores, which were set apart in the Budget itself and made available to the Planning Commission in the expectation that some schemes will be announced in the Budget Speech and the Government may be required to announce some schemes post-Budget also. So, in anticipation of that, we had set aside Rs. 5,000 crores. And, most of the allocations to various schemes have been out of those 5,000 crores of rupees. So, there is really nothing new in those allocations; for example, for the women's bank, we are appropriating Rs. 1,000 crores, for the Nirbhaya Fund, we are appropriating Rs. 1,000 crores, for the Skill Development Mission, we are appropriating Rs. 1,000 crores. We are giving Rs. 100 crores to the Aligarh Muslim University and the Banaras Hindu University. These were all in the Budget Speech. The additional cash allocation is very small. And, the hon. Members have seen it in the Appropriation Bill. I won't take much time in going into the details of the Supplementary Demands in the Appropriation Bill. My colleague, Prof. Thomas, has explained you the situation regarding prices, with special reference to onion prices. As I said on another occasion, we are going through a period of stress. And, one of the causes of the economic stress is inflation.

[Shri P. Chidambaram]

It is true that in the last 15 or 16 years, we have had periods of low inflation; we have had periods of low inflation and low growth; we have had periods of low inflation and high growth and we also have had periods of high inflation and high growth. One could go into a theoretical explanation of why there is inflation. There are a number of factors that give rise to inflation. I do not wish to take the time of the House in explaining these factors. Some are factors that are the result of conscious policies. For example, if you increase, through a number of measures, farm wages, which is a good thing to do, it will have an inflationary impact. If you increase farm prices which I strongly believe is a good thing to do, it will have an impact on prices. You cannot have a high price for paddy and a low price for rice. You cannot have a high price for wheat and a low price for *aata*. So, in a country where the farm wages are low and farm prices are low, yet, about 60 per cent of the people of the country depend, in one way or another, on agriculture, I think it is a good economic policy to increase farm wages and to increase farm prices. We can debate that. But I think it is good economic policy to increase farm wages and farm prices. When we do that, we will have to bear with a little inflation as a consequence of that.

There is another set of factors which are beyond our control. For example, when oil prices increase, it is completely out of our control. We do not fix oil prices. We had a period of low inflation, but let us also recall that that period witnessed the lowest oil prices in any five or six years period in recent times. Crude oil never crossed 32 dollars a barrel. I envy those who were in office at that time, because they were lucky. Crude oil was 32 dollars a barrel. But there was a point about seven years ago when crude oil went to 147 dollars a barrel. Until about 15 days ago, crude oil was in the range of about 100 to 103 dollars a barrel. Yesterday, it went to 115 dollars a barrel. We don't fix prices of crude oil. Therefore, that is a matter beyond our control. Likewise, edible oil and pulses. If a country is deficient in edible oil and pulses with regard to its requirements, there is no option but to import them. In fact, our policies have resulted in a very substantial increase in the production of edible oil and pulses domestically. But, still, there is a gap. Prices, again, are fixed by the countries which have exportable surpluses of edible oil and pulses. So, sometimes, and I say this with respect, we import some commodities which have a huge impact on inflation, the prices of which are beyond our control; therefore, we have to bear a price for that.

Then, there is a third set of factors. The third set of factors is what we do, what policies we follow and that is decided, largely, by the context. For example, Mr. V.P. Singh Badnore quoted me as saying that we allowed the fiscal deficit to breach the

target. We allowed the Current Account Deficit to swell. We took certain decisions in 2009 and 2011. And, he asked me who are you blaming? I say, "I am blaming nobody." The words I chose were very simple words. I said, 'We allowed the fiscal deficit target to be breached. We allowed the current account deficit to swell. We took some decisions in 2009-11.' Where is the blame in those three sentences? Look at the record. 'We' includes 'all of us' in Government, and, in a sense, 'all of us' in Parliament. Now, why did we do that? We had to do it at that time because there was a global crisis triggered by the collapse of the financial system in the US, and stimulus packages were considered the correct way to ensure that the growth was anchored and that growth did not collapse. Many countries adopted stimulus packages. India also adopted the policy of stimulus packages. The stimulus packages did anchor our growth rate. It didn't collapse like in Europe. In Europe, growth collapsed, and even today, the most powerful economic engine of Europe, Germany, is struggling to show positive growth. Barring two or three countries in Europe, all other countries are in recession. We staved off a recession. A recession will hurt a developing country very badly. We adopted consciously stimulus packages and we anchored our growth, but that resulted in some consequences. The fiscal deficit went beyond what, I would think, was acceptable limit. The current account deficit swelled and this also caused inflation.

Now, as I said, it is not my purpose to enter into an elaborate discussion on what happened. Now we have to look at what can be done to contain inflation. Obviously, what we can do is, focus on the supply side. I have got the figures of inflation before me. My learned friend read it. The WPI inflation is under control. It is roughly between 5 and 6 per cent. The WPI inflation is under control. In fact, core inflation, WPI manufacturing, is well under control. It is between 2 and 3 per cent. It is the Consumer Price Index, the CPI, the consumer inflation, which is very high, and, in consumer inflation, it is the food articles which are contributing to overall inflation.

The first answer is to focus on the supply side. In fact, we have done very well in foodgrains. We have increased production of fruits and vegetables and many other commodities, yet our distribution system is quite antiquated. There are too many inter-State and intra-State barriers and we do not have an efficient logistic system that brings produce to the stores and to the market place. We have to focus on the supply side and we have to focus on the distribution system. The second thing that we have to do is, to the extent possible, without constraining overall growth, we have to constrain demand which is why wasteful expenditure has to be curbed. Now, you can call it austerity measures, you can call it cut in non-Plan expenditure, but wasteful expenditure

[Shri P. Chidambaram]

must be curbed because that contributes to aggregate demand. While we must continue to spend and continue to find money for productive investment, any investment that is not productive, any investment that does not have any outcomes, is wasteful expenditure. So, some wasteful expenditure has to be curbed and, especially, when you are facing a rather grim inflation situation, wasteful expenditure has to be curbed.

The third thing that we have to do is to ensure that all inessential imports are curbed. When you have the money and when you are on a roll, you can import anything and it does not really make a big difference to the economy, but when you are facing a stressful situation, you have to curb inessential exports. We took a very small step; we said, high-end television sets of a certain size cannot be imported under personal baggage, because the very same set is produced in India and if a million sets are imported, that means, we lose foreign exchange, we lose customs duty and we lose the opportunity to produce a million sets in India. But there are citizens in this country who will complain against that measure. One of my friends here quoted a citizen's SMS. I respect that citizen and I don't know who he is, but there are citizens in this country who will mock at the Food Security Bill; there are citizens in this country who would say that MNERGA is a total waste. We are a plural society and there is space for every voice and every view, but we have to take some hard decisions to curb inessential imports. Essential imports that would keep the engine of the economy growing must be allowed, but inessential imports must be curbed. For example, why do we import coal? We have abundance of coal; we have tied ourselves up in knots; some other institutions have also tied strings around our hands and feet and, as a result, we have to import coal. Why do we import coal? Why should we import so much of metal scrap? Why do we not export the iron ore fines? Over a 100 lakh tons are lying on pit-heads and we don't export the iron ore fines, bulk of which is of no use in India. Therefore, we have to take some hard decisions. We have to speak to authorities, institutions and find ways in which we can curb import of inessential items and increase our exports. Many of these measures are being taken. Many more measures will be announced in the next few days and weeks. Some measures to curb inessential imports will also be announced, and I hope that all these measures taken together will have a beneficial impact on inflation. I am very concerned about inflation. It has often been said, I am not the author of this statement, but inflation is a tax on all sections of the people. In fact, it is an unequal tax on the very poor. Therefore, it is important that we contain inflation, and we will take measures to contain inflation. I have outlined some of them. My colleague has outlined some of them. We will take more measures to see to it that inflation is moderated.

There was some question about fuel prices fuelling inflation. True, fuel prices do fuel inflation. If crude oil prices go beyond a sustainable level of subsidies, some price-rise has to be passed through petrol and diesel and that, indeed, adds to inflation. No one in the Government can be happy increasing petrol prices or diesel prices. If we can afford the subsidy, we should provide the subsidy. To the extent that we can afford the subsidy, we are providing a subsidy, but when it reaches a point where the subsidy burden become very high and it is wrecking the balance sheets of oil companies or they cannot import any more crude oil nor will they get any credit from the banks, they tell us, there is no option but to pass on the prices. No decision has been taken and no decision will be taken hastily, and certainly, no decision will be taken without weighing the pros and cons and the larger public interest. What does the Government gain by taking a hasty decision that will put extra burdens on the poor? And, we are not fools on this side. Some decision has to be taken, but these are painful decisions which have to be taken keeping in view the larger interest. But, no decision has been taken so far.

The suggestion was made as to why we don't cut taxes. It is a very good suggestion. We can cut taxes. But, who is 'we'? 'We' is both, the Central Government and the State Governments. I don't think you should point a finger at the Central Government. However, if you point a finger, there are other fingers pointing to yourself. Look at what is collected by way of taxes. In 2011-12, the Central Government collected Rs.95,349 crore as taxes on crude oil and petroleum products. All the State Governments, put together, collected Rs.1,05,384 crore. In 2012-13, the Central Government collected Rs.98,592 crore. All the State Governments, put together, collected Rs.1,18,292 crore. If taxes must be cut, the Central Government must cut taxes. Equally, the State Governments also must cut taxes. And, there is another point. Out of the Rs.98,592 crore, that the Central Government collects, one-sixth goes to the States. So, you will have to add one-sixth of that to the States' kitty, and if you do that, the Central Government's stake, out of taxes from petroleum products, is only about Rs.82,000 crore and the State Governments' stake is about Rs.1,35,000 crore. Therefore, all of us can sit down together. If all of us decide that all right, even if it means sacrifice of revenue, let's cut some taxes, I am willing to sit down. We can look at how much we can cut, given our Budget requirements. But, if the Central Government cuts taxes, equally the State Governments also must cut taxes.

Sir, there was some question about the rupee. Again, without going into any theoretical exercise, I would like to submit that rupee does not have a fixed exchange

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rate in India. We moved away from the fixed exchange rate to a market-determined exchange rate. And, I think that has been beneficial for the country. In fact, since 1991, all successive Governments have accepted that a market-determined exchange rate is a correct policy and we cannot go back to the pre-1991 fixed exchange rate policy. Let's look at the situation since 1998. In 1998, the value of the rupee was Rs.40 a dollar. It went down to Rs.44 a dollar in 2004, but it came back to Rs.40 a dollar in 2008. In an eight-year period, it moved from Rs.40 to Rs.44 and came back to Rs.40. Then, it went down to Rs.50 a dollar in 2009, but came back to Rs.44 a dollar in 2010. In one year - August 2011 to August 2012 - it depreciated from about Rs.45 a dollar to Rs.55 a dollar, but nobody noticed it because the ten rupee depreciation took place over a period of twelve months. When I took over in August, it was Rs.55 a dollar, and it remained at Rs.55 a dollar, or lower, for ten months - from August to May. I was very pleased with myself that the rupee was remaining stable for nearly ten months. Then came a policy statement by the U.S. Fed on May 22 that caused havoc in all emerging markets. Now, what does the G-20 say? Please read the communique. The G-20 leaders have all admitted and said that when the developed countries withdraw the policy followed by them — They call it 'quantitative easing'. We call it 'stimulus'. America calls it 'unconventional monetary policy' — it must be carefully calibrated and properly communicated to the markets. What happened on May 22 was a complete bolt from the blue. Without any kind of regard for what will happen to emerging markets and without proper communication, a decision was announced by the US FED, yes, acting in their own self-interest, which has created turmoil in the emerging markets. All large emerging markets are affected, and, these are only half-a-dozen countries, Brazil, South Africa, Turkey, India and Indonesia. These are the countries which are affected, and, countries with a Current Account Deficit are, indeed, affected but in this turmoil, even a country with a Current Account Surplus is affected, like Malaysia. We are fighting many unknown factors in the currency market. Yes, the currency has appreciated in the last three, four days. It has gone back from 68.75 to about 65.24, but I keep my fingers crossed. I look at the NDF market at 7o' clock in the morning. The NDF market is 20 times larger than the Indian currency market. It is an off-shore market. We have no control over it. But measures are being taken, measures will be taken to increase the inflows of dollars into the country, and, one of the measures that we have taken, which many Members applauded, was that our friendly country, Japan, has agreed to a \$50 billion swap with India, and, I take this opportunity to thank Japan for it. Japan is a true friend. BRICS have also agreed to create a \$100 billion facility, with China taking the lead with \$41 bn. I thank China, and, I thank all other countries for setting up this fund.

We have to look after ourselves. No developed country is going to look after our interests. We have to look after ourselves. The emerging economies, the developed countries have to get together. In BRICS, which is multi-lateral, India-Japan, which is bilateral, and we are looking at some other arrangements of a similar nature, not the same nature, but of a similar nature that will give us a much greater degree of comfort on the foreign exchange side.

Sir, we have had good times, we are going through a lean time. We have had the highest growth in UPA-I at an average of 8.6 per cent over a period of five years. We have had a slightly lower growth in UPA-II but, without meaning to score a point, the average growth rate during four years of UPA-II is still higher than the average growth rate of the NDA regime, and, I am not scoring a political point.

SHRI RAVI SHANKAR PRASAD: Mr. Minister, you built upon our legacy of 8 per cent in 2003. *..(Interruptions)..*

SHRI P. CHIDAMBARAM: I did not want to score a point but you are trying to score a point, and, I don't want to get into an argument. Yes, you had one year of growth that followed the lowest growth rate since the turn of the century. The two years which witnessed the lowest growth rate, 4.3 per cent in 2000-2001, and, 4.0 per cent in 2002-2003, still remain the two dark spots since 2000.

SHRI RAVI SHANKAR PRASAD: That was due to international sanctions and nuclear explosion. Please say that also. *..(Interruptions)..*

SHRI P. CHIDAMBARAM: You are right. I am going to say. *..(Interruptions)..*

SHRI RAVI SHANKAR PRASAD: I am not going for a debate. *..(Interruptions)..*

SHRI P. CHIDAMBARAM: If you sit down, I will say it. You faced a certain international situation, sanctions. We also face a similar international situation, namely, tapering, high crude oil prices and the European economy in doldrums. Every Government has to face a situation as it finds. You don't get an ideal situation. We are not playing this match on an astroturf. An astroturf is common at all times. Wherever you play the match, on the astroturf, the ground is common. We are playing this on a real turf, real ground, real pitch. Sometimes, the pitch enables a fast bowler; sometimes, the pitch enables a spin bowler, and, sometimes, the pitch enables a batsman. We are playing on a real pitch. You faced a pitch, you went through a period of pain, and in the last year of your Government, you showed growth of 7.5 per cent.

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In the five years, as I said, although oil prices rose from 32 dollars to 147 dollars, we delivered 8.6 per cent growth, the highest ever since India got Independence. Never before did India witness 8.6 per cent growth for five years. In the first two years of the UPA-II, we were cruising along when the European crisis hit us. We are trying to find a way to brave the European crisis, the crisis of tapering of quantitative easing, and I want your support. All of us have to understand that we are more globalised, than we are willing to admit it. Every country is globalised today. We are more globalised, and we are willing to admit it. Financialisation of world markets will affect every country. Small countries are affected in a small way. Large economies are affected in a large way. But I have no doubt in my mind that we will emerge out of this lean period; we will emerge stronger. We must keep faith. We must not spread gloom or pessimism. We will emerge stronger just as you emerged after two years of pain. We will emerge stronger. I request this hon. House to keep faith in this country, its policies and vote the Appropriation Bill.

MR. DEPUTY CHAIRMAN: Now, the Short Duration Discussion is over. I am now putting the motion moved by the hon. Minister to vote.

The question is:

That the Bill to authorize payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 2013-14, as passed by Lok Sabha, be taken into consideration.

The motion was adopted.

MR. DEPUTY CHAIRMAN: We shall now take up clause-by-clause consideration of the Bill.

Clauses 2 and 3 and the Title were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI P. CHIDAMBARAM: Sir, I beg to move:

That the Bill be returned.

The question was put and the motion was adopted.

MR. DEPUTY CHAIRMAN: Now, we shall take up Supplementary List of Business. The Minister wants to say something.

SHRI RAJEEV SHUKLA: Sir, Dr. Girija Vyas is in consultation with certain Members over the Street Vendors Bill. In the meanwhile, I want item Nos.2 and 3 to be taken up. I would request to pass the Rajiv Gandhi National Aviation University Bill which is given at Item No.2 .

श्री नरेश अग्रवाल : सर, स्ट्रीट वेंडर्स स्टेट का सब्जेक्ट है।...**(व्यवधान)**...हम लोग इसमें सहमत नहीं हैं।...**(व्यवधान)**

MR. DEPUTY CHAIRMAN: That is what he said. नरेश जी, वही कहा।

श्री राजीव शुक्ल : आप सुनिए तो सही कि मैंने कहा क्या है?

श्री उपसभापति : नरेश जी, उन्होंने वही कहा।

श्री राजीव शुक्ल : गिरिजा जी अभी बात कर रही हैं, तब तक हम आइटम नंबर दो और तीन ले लेते हैं, जिसमें राजीव गांधी नेशनल एविएशन यूनिवर्सिटी वाला बिल है और मैनुअल स्कैवेंजर्स, जो मलबा उठाते हैं, मैला ढोते हैं, वह वाला है।...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: Not two hours. It will take only half an hour. ...**(Interruptions)**.....

श्री राजीव शुक्ल : तो हम रिक्वेस्ट करेंगे कि अगर नंबर दो बिना डिस्कशन के कर लें तो...**(व्यवधान)**...

श्री नरेश अग्रवाल : हम सहमत हैं।

श्री रवि शंकर प्रसाद : सर, इस पर मैं एक रिक्वेस्ट करना चाहूंगा कि बहुत से मेम्बर्स ने मुझसे आग्रह किया है कि नंबर तीन पर आप बहस करा लें, बहुत लोगों को प्लेन पकड़ना है, आज अंतिम दिन है और उसके बाद नंबर दो को आप बिना बहस के पास करा लें, हमें कोई दिक्कत नहीं है।

श्री उपसभापति : तो ठीक है। See, as suggested by hon. Minister and agreed to by all of you, we will first take up the Rajiv Gandhi National Aviation University Bill and pass it without discussion. ...**(Interruptions)**...

SHRI RAVI SHANKAR PRASAD: Sir, I said, take up item No.3 first, because we have to speak on it. We will pass Item No.2 without discussion. ...**(Interruptions)**...

SHRI RAJEEV SHUKLA: It will take only two minutes. ...**(Interruptions)**.....

MR. DEPUTY CHAIRMAN: The Bill at item No.2 will be passed without discussion. ...**(Interruptions)**.....

SHRI RAVI SHANKAR PRASAD: Sir, clause-by-clause discussion will take time.

MR. DEPUTY CHAIRMAN: The Bill at item No.2 will be passed without discussion. It will take only five minutes. ...*(Interruptions)*.....Not even five minutes. ...*(Interruptions)*..... It will take only two minutes. ...*(Interruptions)*..... Second one will take only minutes.

SHRI P. CHIDAMBARAM: Sir, there are three Bills. Whether you pass this first or that second, that does not matter. Let us agree which are the two Bills that you are willing to pass without discussion. ...*(Interruptions)*... Tell us frankly. ...*(Interruptions)*...

SHRI RAVI SHANKAR PRASAD: On the first Bill, we have reservations. Second one we are willing to pass without discussion. On third one, we want some discussion.

SHRI P. CHIDAMBARAM: Then let us pass the second one first and then the third one. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: That is what I said. First we will pass second one without discussion. On the third Bill, there will be a brief discussion. So, now, Shri K.C. Venugopal.

The Rajiv Gandhi National Aviation University Bill, 2013

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI K.C. VENUGOPAL): Sir, I beg to move:

That the Bill to establish and incorporate a national aviation University to facilitate and promote aviation studies and research to achieve excellence in areas of aviation management, policy, science and technology, aviation environment, training in governing fields of safety and security regulations on aviation and other related fields to produce quality human resources to cater to the needs of the aviation sector and to provide for matters connected therewith or incidental thereto, as passed by Lok Sabha, be taken into consideration.

The question was put and the motion was adopted.

MR. DEPUTY CHAIRMAN: Now, we shall take up Clause-by-Clause consideration of the Bill.

Clauses 2 to 48 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI K.C. VENUGOPAL: Sir, I beg to move:

That the Bill be passed.

The question was put and the motion was adopted.

The Prohibition of Employment as Manual Scavengers and their Rehabilitation Bill, 2013

MR. DEPUTY CHAIRMAN: Now, we will take up the Prohibition of Employment as Manual Scavengers and their Rehabilitation Bill, 2013. Hon. Deputy Leader of the Opposition has requested that there should be a brief discussion. How much time you need? Okay. We will have half-an-hour discussion. Now, Kumari Selja.

THE MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT (KUMARI SELJA):
Sir, I beg to move:

That the Bill to provide for the prohibition of employment as manual scavengers, rehabilitation of manual scavengers and their families, and for matters connected therewith or incidental thereto, as passed by Lok Sabha, be taken into consideration.

Sir, the Prohibition of Employment as Manual Scavengers and their Rehabilitation Bill, 2012 was introduced in Lok Sabha on 3rd of September, 2012. The Bill was referred to the Department-related Standing Committee on 9th of September, 2012 by the hon. Speaker, Lok Sabha for examination and report. The Committee laid its Report on the Table of the House on 4th of March, 2013. After careful consideration, it was considered appropriate to introduce certain amendments to the Bill. Elimination of dry latrines and manual scavenging, and the rehabilitation of manual scavengers in alternative occupations has been an area of high priority for the Government. Despite concerted efforts made in the past to eliminate the dehumanising practice of manual scavenging, the practice still persists in various parts of the country. Existing laws have not proved adequate in eliminating the twin evils of insanitary latrines and manual scavenging. These evils are inconsistent with the right to live with dignity, which is an essence of the Fundamental Rights guaranteed in Part III of the Constitution. It is also felt that the existing laws are not stringent enough to eliminate these evil practices.

In view of the above, there is a need to make comprehensive and stringent provisions for the prohibition of insanitary latrines and employment of persons as manual scavengers, rehabilitation of manual scavengers and their families, and to discontinue the hazardous manual cleaning of sewage and septic tanks by use of technology and for matters connected therewith. With a view to eliminate manual scavenging and insanitary latrines, and to provide for the rehabilitation of manual

[Kumari Selja]

scavengers, a multi-pronged strategy has been worked out in the provisions of the Bill which consists of legislative as well as programmatic interventions. Lok Sabha has passed the Bill with official amendments on 6th September, 2013. Sir, I would like to request the hon. Members of this august House to pass this Bill.

The question was proposed.

MR. DEPUTY CHAIRMAN: Okay. Now, Mr. Gehlot.

श्री थावर चंद गहलोट (मध्य प्रदेश) : धन्यवाद उपसभापति जी। मैं हाथ से मैला उठाने वाले कर्मियों के नियोजन का प्रतिषेध और उनका पुनर्वास विधेयक, 2013 का समर्थन करता हूँ। काफी लंबे समय से इस प्रकार के प्रावधानों की आवश्यकता थी और उन आवश्यकताओं की पूर्ति की दृष्टि से यह बिल लाया गया है। मौलिक अधिकारों की उपलब्धता, पात्रता प्राप्त करने की दृष्टि से इसमें बहुत सारे प्रावधान किए गए हैं, इनका मैं समर्थन करता हूँ। जो-जो प्रावधान इसमें हैं, उनमें से कुछ प्रावधानों के संबंध में मैं यह निवेदन करना चाहता हूँ कि जम्मू-कश्मीर जैसे राज्य में धारा 370 के कारण यह लागू नहीं होता, इसलिए ऐसे मामले में तो कम से कम छूट मिलनी चाहिए। वहां अनुसूचित जाति और सफाई कर्मचारी अगर परेशानी उठाएंगे और वहां की राज्य सरकार अगर इसको स्वीकार नहीं करेगी, तो यह तकलीफदायक होगा, इसलिए मैं अनुरोध करूंगा कि वहां की सरकार से बात करके इसको वहां भी जल्दी लागू कराएं।

सर, केंद्रीय स्तर पर सफाई कर्मचारी आयोग बना हुआ है। इसी प्रकार के आयोग राज्यों में भी होने चाहिए। आप राज्य सरकारों से विचार-विमर्श करके इस बारे में सहमति बनाइए। आप उनके साथ बैठक करें। अगर आप इस तरह के कदम उठाएंगी, तो यह अच्छा होगा। जब हम इन प्रावधानों को लागू कर रहे हैं, तो निश्चित रूप से बहुत सारे कर्मचारी प्रभावित होंगे और उनकी नौकरी भी खतरे में पड़ेगी। आपने उनके लिए इस बारे में कुछ आंशिक प्रावधान किए हैं, मैं आपसे निवेदन करना चाहूंगा कि आप कोई ऐसी व्यवस्था करें कि इसके कारण उनकी नौकरी खतरे में न पड़े। मैं एक निवेदन और करना चाहता हूँ कि आज भी कई गांव ऐसे हैं जहां वे अगर इस प्रकार का काम नहीं करते हैं, तो उन लोगों को उस गांव में कोई दूसरा काम नहीं मिलता है। सब लोग उनसे मिलकर कहते हैं कि यह काम करोगे तभी दूसरा काम मिलेगा। वरना नहीं मिलेगा। फिर वे बेरोजगार हो जाते हैं। आप इस दिशा में कुछ कदम उठाने का प्रयास करेंगी, तो अच्छा होगा। मैं आपसे निवेदन करना चाहूंगा कि इस बिल में सफाई कर्मचारियों को सफाई भत्ता देने का प्रावधान नहीं है। मेरी आपसे मांग है कि आप सफाई भत्ता देने का प्रावधान इसमें करें। जब सफाई कर्मचारी गंदगी में रहते हैं, गंदगी की सफाई करते हैं, तो इसके लिए उनको उपकरण मिलने चाहिए उनके लिए मास्क की व्यवस्था हो जाए, गणवेश की व्यवस्था हो जाए। गणवेश में शूज भी उपलब्ध कराने की व्यवस्था हो तो अच्छा रहेगा। आज सफाई कर्मचारी के नाम पर ठेकेदारी प्रथा भी चल रही है। वे कर्मचारियों से 8 घंटे काम कराते हैं और 4 घंटे के पैसे देते हैं। कभी-कभी ऐसा भी

होता है कि कोई व्यक्ति सफाई कर्मचारी की नौकरी पर लग जाता है, परंतु वह स्वयं काम नहीं करता, वह दूसरा काम करता रहता है और उसको जो वेतन मिलता है, उस वेतन में से आधा-अधूरा वेतन देकर दूसरे कर्मचारी को ठेके पर लगा दिया जाता है। इस बात को भी देखने की आवश्यकता है।

मैं आपसे एक और महत्वपूर्ण निवेदन करना चाहूंगा कि सफाई के काम में लगे हुए सभी कर्मचारियों को सरकार के द्वारा स्वास्थ्य बीमा योजना की सुविधा उपलब्ध कराई जानी चाहिए। आप स्वास्थ्य बीमा योजना के लिए राज्य सरकारों से आग्रह करें। उसमें कुछ हिस्सा केंद्र सरकार दे और कुछ हिस्सा राज्य सरकार भी दे। इस प्रकार की व्यवस्था करने की आवश्यकता है। आपने मॉनिटरिंग सिस्टम लागू किया है।...**(समय की घंटी)**...

MR. DEPUTY CHAIRMAN: We have allotted only half-an-hour for this Bill.

श्री थावर चंद गहलोत : वर्तमान में जो शुष्क शौचालय बने हैं, उनको आप तुड़वा रहे हैं।

MR. DEPUTY CHAIRMAN: Now, conclude please. Okay.

श्री थावर चंद गहलोत : वहां पर फ्रेश टॉयलेट्स बनवाए जाएं।

MR. DEPUTY CHAIRMAN: Okay.

श्री थावर चंद गहलोत : इसका सरख्ती से पालन करना पड़ेगा। अगर ऐसा नहीं होगा तो हम इस दिशा में आगे नहीं बढ़ पाएंगे।...**(समय की घंटी)**...

MR. DEPUTY CHAIRMAN: Okay, maximum five minutes. Okay, okay.

श्री थावर चंद गहलोत : सर, अभी पांच मिनट नहीं हुए हैं।...

श्री उपसभापति : मैं क्या करूं? 30 मिनट का समय है।

श्री थावर चंद गहलोत : सर, आपने पांच मिनट का समय बोलने के लिए दिया है।

MR. DEPUTY CHAIRMAN: Okay, take five minutes.

श्री थावर चंद गहलोत : सर, मैं एक उदाहरण देना चाहता हूँ। मध्य प्रदेश में सैलाना नगर पालिका और नागदा नगर-पालिका जहां पर मैं रहता हूँ, वहां पर इस प्रकार की व्यवस्था पहले से है। वहां पर वाहन उपलब्ध कराए गए हैं, वाहन घरों के सामने जाते हैं, सीटी और हॉर्न बजाते हुए जाते हैं और घर पर जो कचरा इकट्ठा होता है, चाहे सड़क का या इधर-उधर का, उसको वाहन में डाल देते हैं।

MR. DEPUTY CHAIRMAN: That's all.

श्री थावर चंद गहलोत : इस प्रकार की व्यवस्था सारे देश में करनी चाहिए।...

MR. DEPUTY CHAIRMAN: Okay. That's all. Take your seat. *...(Interruptions)..*
Next is Mr. Baghel. *...(Interruptions)...* Please, it is not going on record.

श्री थावर चंद गहलोत : *

MR. DEPUTY CHAIRMAN: Mr. Baghel, take only two minutes. No, no. Not going on record. No, no, only thirty minutes have been allotted for this Bill. You can't do that.

प्रो. एस. पी. सिंह बघेल (उत्तर प्रदेश) : उपसभापति महोदय, मैं इस विधेयक के पक्ष में अपनी बात कहने के लिए खड़ा हुआ हूँ।...**(व्यवधान)**... मैं मंत्री महोदया से यह निवेदन करना चाहूंगा कि जब मैं 1980 में बीएससी का छात्र था, मैंने अपने कॉलेज के सेमिनार में “सिर पर मैला ढोने की प्रथा” का अंत विषय पर भाषण दिया था। मुझे आज 34 सालों के बाद देश की सर्वोच्च सभा में मेम्बर ऑफ पार्लियामेंट के रूप में, इसी विषय पर बहस के दौरान अपने विचार व्यक्त करने का मौका मिल रहा है। इसका मतलब यह है कि 34 सालों में कोई सुधार नहीं हुआ है, तो इसके लिए आपको धन्यवाद। लेकिन जहां पर समाज के कुछ वर्ग अपने नवजात शिशुओं की शौच को सफाई के लिए अथवा जो बुजुर्ग लोग बीमार हैं, उनकी शौच की सफाई के लिए मेड, नर्स या आया रखते हैं, वहीं पर हिंदुस्तान में एक ऐसा वर्ग है, जो दूसरे लोगों की शौच को उठाने का काम सदियों से करता है, तो क्या वह सिर पर मैला रखकर इस काम को करेगा, कमर पर रखकर करेगा? आप कानूनी रूप से स्वच्छ शौचालय ला जरूर रहे हैं, प्रैक्टिकली ये ग्राम सभाओं में, गांवों में, देहात में और टाउन एरिया में संभव नहीं है। जब कोई व्यक्ति एक बार शौच के लिए जाता है, फ्लश चलाएगा तो उसको दस से पंद्रह लीटर तक पानी की व्यवस्था करनी पड़ती है। जब आप प्रत्येक शौचालय के ऊपर एक सिंटेक्स की टंकी रखवाएंगे और समरसिबल होगा तथा उसका फ्लश सिस्टम ठीक होगा तब जाकर आप इस सिस्टम को समाप्त कर पाएंगे। आप महिला अथवा पुरुष को हाथ से खींचने वाली गाड़ी दे देते हैं। उसके बैरल इतने खराब होते हैं कि महीने दो महीने चलाने के बाद उसको खींचने के लिए इतनी ज्यादा ताकत लगानी पड़ती है कि पुरुष अथवा महिला उस गाड़ी से मैला खींचने के लिए बजाए अपने सिर व कमर पर मैला रखकर काम करने का प्रयास करते हैं। ये लोग महर्षि वाल्मीकि जी के वंशज हैं। वे आदि कवि थे, आदि कवि का मतलब है कि उनसे पहले कोई कवि नहीं हुआ था। वे इतने सक्षम थे कि उन्होंने भगवान राम के पुत्र लव-कुश को शस्त्र विद्या में इतना पारंगत किया कि उनको रामायण याद हो गई और उन्होंने अश्वमेध का घोड़ा पकड़ा। आज उनके वंशज सिर पर मैला ढोकर इस कुप्रथा के शिकार हो रहे हैं।...**(समय की घंटी)**...मंत्री महोदय, मेरा आपसे निवेदन है कि आप जो उपकरण सप्लाई करें, अच्छी क्वालिटी के करें। उन उपकरणों के खराब होने की स्थिति में वे सिर पर ही मैला ढोने का काम

*Not recorded.

5.00 P.M.

करेंगे।...**(व्यवधान)**...अगर 21वीं सदी में मैला ढोने की प्रथा चलती है तो हम...**(व्यवधान)**...अपने को समाज की गिनती में कतई शामिल नहीं कर सकते हैं। जब तक आखिरी व्यक्ति के चेहरे पर मुस्कान नहीं आएगी तो हम अपने को सभ्य नहीं कह पाएंगे। धन्यवाद।

डा. टी. एन. सीमा (केरल) : सर, इसमें कोई संदेह नहीं है, यह ऐतिहासिक कानून है, क्योंकि यह सोशल डिस्क्रिमेनेशन और स्लेवरी को खत्म करेगा। बड़े अफसोस की बात है कि देश की आजादी को 67 साल हो गए हैं, लेकिन हम इस कानून को लागू नहीं कर पाए हैं। Sir, manual scavenging is connected to sanitation. In our country, the largest numbers of people are forced to do open defecation, and 53 per cent people do not have latrines. We are implementing many schemes for total sanitation, but we are still far behind the target. This is a very important issue which needs to be addressed. This Bill is for prohibiting manual scavenging, but unfortunately, it does not assure financial help to States to ensure sanitary latrine for all. I would request the Minister to address this issue of sanitary latrine. In our country, only Kerala, Tripura and Sikkim have been able to ensure latrines for more than 80 per cent of the people. We are moving some amendments. One Amendment is regarding identification of insanitary latrines.

We are moving an amendment to delete clause 4 (1) (b), which says, "...demolish insanitary latrines". Now, without ensuring proper latrine facilities, how can we ask them to demolish existing latrines? We are also moving an amendment to clause 5 which says, "The State Government may give assistance to conversion of insanitary latrines..." Here, we want to move an amendment to replace the word 'may' to 'shall', because State Governments are responsible to provide proper sanitation to people. Sir, anyway, we are moving the Amendments.

MR. DEPUTY CHAIRMAN: Now, Shri Bandyopadhyay. Take two minutes only.

SHRI D. BANDYOPADHYAY (West Bengal): I always abide by the time.

MR. DEPUTY CHAIRMAN: I know that.

SHRI D. BANDYOPADHYAY: Sir, I rise to support the Bill. But three issues come up immediately, namely, issues of identification, liberation, — liberation from the ugly and dehumanizing task — and rehabilitation. the Census data of the country on Manual Scavengers is not correct. The reason is aversion of data collectors to the whole thing. Since there is a stigma attached to it, many sufferers themselves do not admit it.

Sir, it is not that we do not have any law. The Manual Scavengers Act, 1993, has been in the Statute Book for the last twenty years. But, unfortunately, no prosecution

[Shri D. Bandyopadhyay]

has taken place so far even though this is being practised in various ways in various parts of the country. It only shows that the law is not at all implemented. So, it raises a doubt that even if you have a much better law, whether that will also be implemented or remain only as an embellishment in the Statute Book of India. But whatever figures are available show that implementation of the National Scheme for Liberation and Rehabilitation of Scavengers has been extremely poor. In about 646 districts of the country, authorities in-charge failed to disburse the allocated funds. In the Scheme, there seems to be no accountability.

Sir, I have got three infirmities to point out. These are (i) the Bill fails to classify manual scavengers properly; (ii) according to some activists, the definition of manual scavengers has been narrowed down; and (iii) the Indian Railways have been exempted. The law should be applicable to all public sector authorities. They should be given some time to implement this law. All public institutions should act as model implementors.

श्री उपसभापति : शिवानन्द तिवारी जी, क्या आप बोलना चाहते हैं? अगर आप बोलना चाहते हैं तो मेरी आपसे प्रार्थना है कि सिर्फ दो मिनट बोलिए।

श्री शिवानन्द तिवारी (बिहार) : उपसभापति जी, मैंने पहली दफा इस समस्या के बारे में मुल्क राज आनन्द द्वारा लिखी गई एक किताब “अनटचेबल” पढ़ी थी। उस किताब से ही हमें यह जो समाज है, इस समाज के बारे में विस्तार से जानकारी मिली थी। यह आश्चर्य की बात है कि आजादी के इतने दिनों के बाद भी हमारे देश में यह प्रथा अभी भी चल रही है। मुझे इससे बहुत आश्चर्य हुआ है। मैंने 2007 या 2008 में टाइम्स ऑफ इंडिया में एक खबर पढ़ी थी कि हमारे देश के एक राज्य के मुख्य मंत्री हैं, उनको शौक है, वे अपने राज्य के अफसरों के बीच महीने में एक बार भाषण देते हैं। उन्होंने उस भाषण के दरम्यान इस मसले पर जो बयान दिया है, वह एक चिंताजनक स्थिति को दर्शाता है। उन्होंने भाषण दिया है कि मैं इस बात को मानने के लिए तैयार नहीं हूँ कि ये जो सफाई वाले कामगार हैं, माथे पर मैला ढोने वाले लोग हैं, जो पुश्त दर पुश्त इस काम को करते चले आ रहे हैं, ये किसी मजबूरी से ऐसा काम करते हैं। उन्होंने कहा है कि मैं इस बात को मानने के लिए तैयार नहीं हूँ कि ये लोग पीढ़ी दर पीढ़ी इस काम को इसलिए कर रहे हैं क्योंकि उन्हें कोई अल्टरनेटिव काम नहीं मिला या ये लोग मजबूरी में यह काम कर रहे हैं। ऐसा उन माननीय मुख्य मंत्री जी ने कहा है। उन्होंने यह कहा है कि वे लोग यह काम इसलिए करते हैं, क्योंकि उनको इस काम में आध्यात्मिक आनंद मिलता है, स्प्रिचुअल प्लेजर मिलती है। उनको लगता है कि शायद भगवान ने सफाई का यह काम उनके जिम्मे सौंपा है। आपको आश्चर्य होगा कि वह मुख्य मंत्री कौन हैं? यह खबर 2007 या 2008 में टाइम्स ऑफ इंडिया में छपी थी। उस खबर के छपने के बाद तमिलनाडु वगैरह में शैड्यूल्ड कास्ट के संगठन के लोगों उस मुख्य मंत्री का पुतला जलाया। उनके जितने इस तरह के भाषण थे, उनको एक किताब में छपवाया गया था। उसको बाजार से उन्होंने वापस लिया। वे मुख्यमंत्री हैं - * उन्होंने इस तरह का भाषण दिया है। **(समय की घंटी)** टाइम्स ऑफ इंडिया में इस तरह की खबर छपी है।

* Expunged as ordered by the Chair.

MR. DEPUTY CHAIRMAN: Please conclude.

श्री शिवानन्द तिवारी : खबर के बाद हंगामा मचा। उसके बाद हमारे मित्र, गहलोत साहब 370 को लेकर कश्मीर के बारे में चिंता कर रहे हैं। जहां 370 नहीं है, वहां इस तरह का चिंतन करने वाले लोग मौजूद हैं।

श्री उपसभापति : तिवारी जी, बस, हो गया।

श्री शिवानन्द तिवारी : बताइए, अगर ऐसे दिमाग के लोग देश में कहीं गलती से (समय की घंटी) उस कुर्सी पर बैठ गए, तो क्या होगा?

श्री उपसभापति : तिवारी जी, बस, हो गया। आप बैठिए। धन्यवाद।

श्री शिवानन्द तिवारी : मैं इस बिल का समर्थन करता हूँ।

SHRIMATI VASANTHI STANLEY (Tamil Nadu): Sir, you are speaking for two minutes now.

Thank you for allowing me to speak on this important Bill — the Prohibition of Employment as Manual Scavengers and their Rehabilitation Bill, 2013. Sir, a few days back, a small school girl, her name is Moni, came all the way from her village to Jantar Mantar to fight for the manual scavengers. It is because she lost her father a month ago at the Indira Gandhi National Centre for the Arts, right in the heart of Delhi. She lost her father, along with two others, due to gas leakage. This is also like a Delhi Rape Case. Only this case has come to limelight. There is similar untold miseries everyday happening in one corner or the other of the country. I can, very shortly, put their miseries in four lines

* “Don’t you know us, the scavengers, who do the menial job of cleaning the sewage?

Don’t you understand the human beings who collect the excreta of other human beings?

We die due to the emission of poisonous gases.

We die suffering from all kinds of diseases.

Where is the law?

Where is the Scheme?

Where are the learned authorities?

Where are they? Where are they?”

*English translation of the Tamil portion.

[Shrimati Vasanthi Stanley]

It means, 'we are scavengers. We are cleaning sewage. We are also human beings. We are cleaning the excreta of others. Why don't you take care of us? We are suffering sometimes due to poisonous gases and sometimes due to infections, what you are going to do for us. What laws you have to protect us. Who are those educated people making all the schemes for us?' This is how they are asking. They are not given of anything. But, just think of a minute. All of us feel disgusted to turn back and see our own excreta. But, we are expecting other people to do that. By doing this, we are violating their self-respect.

Without abolishing this, how can you protect human right? This is prevalent only in India, not by their education, but by their birth, they are expected do such things. Without abolishing this kind of human rights violation, how can we fight for their self-respect?...*(Time-bell rings)*...Sir, you have to give me some more time.

MR. DEPUTY CHAIRMAN: No, no.

SHRIMATI VASANTHI STANLEY: How to abolish caste system when we are glorifying untouchability and we are doing atrocity on our own humankind? How can we ever teach untouchability? This is not at all possible in our country unless and until we do this.

After sixty-five years of Independence, we are again, after 1993, coming forward with this Bill.

MR. DEPUTY CHAIRMAN: Okay. Now, conclude.

SHRIMATI VASANTHI STANLEY: Sir, just two more minutes.

MR. DEPUTY CHAIRMAN: No, no. Not possible.

SHRIMATI VASANTHI STANLEY: We even fight for stray dogs, but we are not fighting for our own fellow people. Sir, so far, the Bill proposed...*(Time-bell rings)*...Just four points on the Bill.

MR. DEPUTY CHAIRMAN: Now, Janardhan Waghmare. No, no, please.

SHRIMATI VASANTHI STANLEY: In our Kalaingar's regime, we have already created a Welfare Board for these people and the manual scavenging is already abolished in our State.

MR. DEPUTY CHAIRMAN: No, no. Mr. Waghmare.

SHRIMATI VASANTHI STANLEY: Sir, please.

MR. DEPUTY CHAIRMAN: Please stop.

SHRIMATI VASANTHI STANLEY: Sir, please; one more minute. Just one minute. Just one more minute.

MR. DEPUTY CHAIRMAN: No, it cannot be. It is not possible. Please stop. Mr. Waghmare. It is not possible.

SHRIMATI VASANTHI STANLEY: Sir, one minute.

MR. DEPUTY CHAIRMAN: No, no. Everybody is equal. It is not going on record. I have allowed only two minutes to everybody. Not going on record. No special treatment for anybody. Now, Dr. Waghmare.

SHRIMATI VASANTHI STANLEY: *

MR. DEPUTY CHAIRMAN: Dr. Waghmare. *...(Interruptions)....* Dr. Waghmare, do you want to speak? *...(Interruptions)....* Okay, your name is not there. Shri Ram Kripal Yadav.

SHRIMATI VASANTHI STANLEY: *

MR. DEPUTY CHAIRMAN: It is not going on record. *...(Interruptions)....* It is not going on record.

SHRIMATI VASANTHI STANLEY: *

MR. DEPUTY CHAIRMAN: No one more minute. I am telling you. *...(Interruptions)....* I cannot.

SHRIMATI VASANTHI STANLEY:*

MR. DEPUTY CHAIRMAN: No, no. Everybody has to take only two minutes. *...(Interruptions)....*

SHRIMATI VASANTHI STANLEY:* *...(Interruptions)....*

MR. DEPUTY CHAIRMAN: What are you saying? *...(Interruptions)....* You want to finish in thirty minutes, but you don't want me to control! What do I do? *...(Interruptions)....* No. You could have given your name earlier. Now, I will not accept any name. *...(Interruptions)....*

*Not recorded.

SHRIMATI VASANTHI STANLEY:*

MR. DEPUTY CHAIRMAN: No. It is not going on record, Shrimati Vasanthi. What is the use of your saying it? ...*(Interruptions)*.... It is not going on record. ...*(Interruptions)*.... No. ...*(Interruptions)*.... Shrimati Vasanthi.

SHRIMATI VASANTHI STANLEY:*

MR. DEPUTY CHAIRMAN: I told you that you have only two minutes. You are my sister, Shrimati Vasanthi. ...*(Interruptions)*.... You are my dear sister. Please. ...*(Interruptions)*.... Please cooperate with me. ...*(Interruptions)*.... No. I have given two minutes to everybody, except the BJP Member who got more time. I have given two minutes to all the others. ...*(Interruptions)*....

SHRIMATI VASANTHI STANLEY:*

MR. DEPUTY CHAIRMAN: No. ...*(Interruptions)*.... No. ...*(Interruptions)*....

श्री ईश्वर सिंह (हरियाणा) : सर, मुझे भी...*(व्यवधान)*

MR. DEPUTY CHAIRMAN: You are a Congress Member. You should know it. You should have given your name on time. I cannot allow you. You take your seat. You want this Bill to be passed! And you also want me to violate the rules! ...*(Interruptions)*....

श्री नरेश अग्रवाल (उत्तर प्रदेश) : उपसभापति जी, इसमें 50 अमेंडमेंट्स हैं।...*(व्यवधान)* अब मिनिस्टर रिप्लाई करें।...*(व्यवधान)*

श्री उपसभापति : इसीलिए मैं सभी को बोल रहा हूँ।...*(व्यवधान)* मिनिस्टर यहां बैठे हैं।...*(व्यवधान)*

SHRIMATI VASANTHI STANLEY:*

MR. DEPUTY CHAIRMAN: Shrimati Vasanthi, this is not going on record. Take your seat. ...*(Interruptions)*.... Mr. Ram Kripal Yadav, you stand and speak. Do you want to speak?

SHRI RAM KRIPAL YADAV (Bihar): Yes, Sir.

SHRIMATI VASANTHI STANLEY: *

MR. DEPUTY CHAIRMAN: This is not going on record. You are my dear sister. Sit down. ...*(Interruptions)*....

*Not recorded.

श्री रवि शंकर प्रसाद (बिहार) : सर, माननीय शिवानन्द तिवारी जी ने गुजरात के मुद्दे पर अभी बहुत सी बेबुनियाद बातें कहीं हैं, उनको आप रिकॉर्ड से एक्सपंज करवा दीजिए।...**(व्यवधान)** शिवानन्द तिवारी जी ने अपने भाषण में, on the issue of scavengers, he has spoken about the**.
Please see that it is expunged.

MR. DEPUTY CHAIRMAN: I will go through the record and if there is anything unparliamentary and requires expunction, I will expunge it. Shri Ram Kripal Yadav now.

SHRIMATI VASANTHI STANLEY: *

MR. DEPUTY CHAIRMAN: Vasanthiji, please. You are my sister. Don't fight with me. ...**(Interruptions)**..... I will go through the record and... ...**(Interruptions)**.....

श्री राम कृपाल यादव : माननीय उपसभापति जी, ...**(व्यवधान)**

श्री शिवानन्द तिवारी : महोदय, मैंने अभी जो कुछ भी कहा है, वह बिल्कुल रिकॉर्डिड है।...**(व्यवधान)** उसमें कोई भी गलत बात नहीं है।...**(व्यवधान)**

श्री उपसभापति : मैं रिकॉर्ड देखूंगा।...**(व्यवधान)** I only said that I will go through the record. मैं रिकॉर्ड देखूंगा।...**(व्यवधान)** मैं रिकॉर्ड देखूंगा।...**(व्यवधान)**

श्री राम कृपाल यादव : मैं माननीय उपसभापति जी के प्रति आभार व्यक्त करना चाहता हूँ, जिन्होंने “हाथ से मैला उठाने वाले कर्मियों के नियोजन का प्रतिषेध और उनका पुनर्वास विधेयक, 2013 ला करके एक बहुत ही उत्तम काम किया है।...**(व्यवधान)**

श्री शिवानन्द तिवारी : मैंने जो कुछ भी कहा है उसमें कोई गलत बात नहीं है।...**(व्यवधान)** इस इश्यू पर उनका जो भाषण है, मैंने उसी को quote किया है।...**(व्यवधान)**

MR. DEPUTY CHAIRMAN: I will go through the record. ...**(Interruptions)**..... Have faith in me. I will go through the record. ...**(Interruptions)**..... Have faith in me. I will go through the record. ...**(Interruptions)**.....

श्री राम कृपाल यादव : आज 65 साल की आजादी के बाद, जो हाथ से मैला ढोने वाले लोग हैं...**(व्यवधान)** वे गरीबी, बदहाली और अशिक्षा में जी रहे हैं।...**(व्यवधान)** उनके लिए हेल्थ सेंटर नहीं है, वे गंदी बस्ती में रहते हैं, रहने को घर नहीं है और उन लोगों के हालात बहुत खराब हैं।

DR. NAJMA A. HEPTULLA (Madhya Pradesh): He is not a Member of this House, Sir. How can he take his name? ...**(Interruptions)**.....

MR. DEPUTY CHAIRMAN: I said I will go through the record. ...**(Interruptions)**..... I will do that.

*Not recorded.

**Expunged as ordered by the Chair.

श्री राम कृपाल यादव : मैं समझता हूँ कि आजादी के 65 वर्षों के बाद भी अगर कोई मेला ढो रहा है, तो निश्चित तौर पर यह देश के लिए शर्म की बात है।...(व्यवधान) हम सब लोगों के लिए यह शर्म की बात है।...(व्यवधान) महोदय, मैं समझता हूँ कि यह चिंता का विषय है।...(व्यवधान)

MR. DEPUTY CHAIRMAN: I will go through the record. I said only that much. ...(Interruptions)..... I have not expunged it. आप लोग बैठिए।...(व्यवधान)

श्री राम कृपाल यादव : वे लोग जो दूसरे की सफाई करने का काम करते हैं, वे खुद गंदगी में रहते हैं।...(व्यवधान) मैं आपके माध्यम से मंत्री जी से निवेदन करना चाहूंगा कि उनका जीवन-स्तर ऊंचा हो, लिविंग स्टैंडर्ड ठीक हो, उसके लिए उचित कदम उठाने की जरूरत है।

श्री शिवानन्द तिवारी : मैं चुनौती देता हूँ कि जो मैंने कहा है, वह गलत नहीं है।...(व्यवधान)

श्री सत्यव्रत चतुर्वेदी (मध्य प्रदेश) : तिवारी जी ने जो कहा है, ठीक कहा है।...(व्यवधान)

श्री उपसभापति : चतुर्वेदी जी, आप बैठिए।...(व्यवधान) Sit down. ...(Interruptions)..... Sit down. ...(Interruptions).....

श्री राम कृपाल यादव : मैं सरकार से निवेदन करूंगा कि जो उनके जीवन का शोषण हो रहा है, बड़े पैमाने पर जो सफाई कर्मचारी हैं, उनको ठेके पर रखने का काम किया जाता है।...(व्यवधान)

श्री उपसभापति : आप लोग बैठिए।...(व्यवधान) मैडम, आप बैठिए।...(व्यवधान) आप लोग बैठिए।...(व्यवधान)... मैंने एक्सपंज नहीं किया है, मैंने कहा है कि मैं देखूंगा।...(व्यवधान) I will go through the record.

श्री राम कृपाल यादव : जो मेहनतकश कर्मचारी हैं, उनको उचित।...(व्यवधान) नगर निगमों में उनके नाम पर दूसरे लोग काम करते हैं।...(व्यवधान) उनका शोषण बंद किया जाना चाहिए।...(व्यवधान)

MR. DEPUTY CHAIRMAN: I will go through the record.

श्री राम कृपाल यादव : उनके बच्चों के लिए उचित शिक्षा की व्यवस्था करने का काम किया जाए, ...(व्यवधान) उनके लिए हेल्थ सेंटर खोलने का काम किया जाए, ...(व्यवधान) उनके रहने की व्यवस्था करने का काम किया जाए, तभी उनका जीवन स्तर ऊंचा उठ सकेगा। स्वाभाविक है यह काम वे स्वयं नहीं कर पाएंगे।...(व्यवधान)

MR. DEPUTY CHAIRMAN: We will do what is required. ...(Interruptions).....

श्री राम कृपाल यादव : देश में एक अच्छी व्यवस्था होगी।...(व्यवधान) मैं माननीय मंत्री जी से निवेदन करूंगा कि उनके जीवन स्तर को सुधारने के लिए आवश्यक कदम उठाइए।...(समय की घंटी)

श्री उपसभापति : आप बैठिए।...(व्यवधान)

श्री राम कृपाल यादव : उनका शोषण बंद कीजिए। इन शब्दों के साथ इस विधेयक का समर्थन करते हुए मैं अपनी बात समाप्त करता हूँ। धन्यवाद।

SHRI SHASHI BHUSAN BEHERA (Odisha): Sir, I have given my name.

MR. DEPUTY CHAIRMAN: Your name is not there. I have already said that no more names will be accepted. ...*(Interruptions)*.... Now, I cannot. ...*(Interruptions)*.... Nobody spoke from Congress, even then I did not accept. They could have given the name when the Bill started. ...*(Interruptions)*.... You could have given your name in advance. ...*(Interruptions)*.... No, no; I have called Shri D. Raja. ...*(Interruptions)*....

SHRI D. RAJA (Tamil Nadu): Sir, I am really very sad at the way this Bill has been taken up and discussed in the House. Perhaps, I wish this Bill should have been taken up with all seriousness by the House with adequate time to deliberate on various aspects of the legislation. Sir, it is absolutely important that we should have a legislation to put an end to the manual scavenging.

Sir, we, the law-makers, should render a national apology to the most discriminated Scheduled Caste communities, mostly women, for forcing them to manual scavenging and maintaining this *status quo* for the last 66 years.

Sir, how long can this obnoxious system of employing human beings to clean human excreta continue? What is lacking? Is it budget? Do we have no money to provide alternative livelihood to these our beloved sisters and brothers in this country? Then, why still this problem continues? What happened to the 1993 Act? The fact is after passing of the 1993 Act, it took five years for the Government to issue Gazette order. After notification, it has taken 17 years for States to ratify in their respective Legislative Assemblies! This is also because of the Supreme Court's intervention in a PIL filed by Safai Karamchari Andolan in the year 2003. The Ministry of Social Justice and Empowerment allocated a Budget; I quote, Sir, if I am wrong, the Minister can correct me: "In the year 2011-12, the Government sanctioned Rs.100 crores, but they have not spent even a single rupee in the whole financial year. In the year 2012-13, again, Rs.100 crores not spent. In the year 2013-14, again, they allotted Rs.570 crores, but the result is the same."

MR. DEPUTY CHAIRMAN: Okay, please conclude.

SHRI D. RAJA: Sir, I am on the last point. Sir, scavenging is a social calamity. The Government should immediately provide a grant of Rs. 1 lakh...

MR. DEPUTY CHAIRMAN: Now, Shri Ram Vilas Paswan.

SHRI D. RAJA: I am concluding, Sir. The Government should immediately provide a grant of Rs. 1 lakh for each scavenger and Rs. 5 lakh for livelihood development. The Prime Minister should announce a special package for the whole scavenging community for social integration.

MR. DEPUTY CHAIRMAN: Okay; thank you.

SHRI D. RAJA: Sir, there are ten Ministries concerned for liberation and rehabilitation of scavengers.

MR. DEPUTY CHAIRMAN: Okay; no more, please. That is all.

SHRI D. RAJA: There should be a Prime Minister's Coordination Committee for this, Sir. Finally...

MR. DEPUTY CHAIRMAN: No, that is final. Shri Ram Vilas Paswan.

SHRI D. RAJA: Finally, I remind the House the struggle of the scavengers is not a struggle for wealth or power as Dr. Ambedkar said.

MR. DEPUTY CHAIRMAN: That is all. No, please.

SHRI D. RAJA: It is a battle for freedom; it is battle for reclamation of human...
...(Interruptions)....

MR. DEPUTY CHAIRMAN: Okay; now Shri Ram Vilas Paswan.

SHRI D. RAJA: Let this House dedicate itself...

MR. DEPUTY CHAIRMAN: That is what we are doing. ...(Interruptions)....
Shri Ram Vilas Paswan.

SHRI D. RAJA: We will put an end to this obnoxious system of manual scavenging. That is why we are discussing it in this House. ...(Interruptions)....

MR. DEPUTY CHAIRMAN: That is why we are passing this Bill.
...(Interruptions).... पासवान जी, आप बोलिए।

श्री रामविलास पासवान (बिहार) : उपसभापति महोदय, मैं चार-पांच बातें कहना चाहता हूँ।
...(व्यवधान)...

श्री उपसभापति : आपका समय सिर्फ दो मिनट है।

श्री रामविलास पासवान : सर, मैं दो मिनट में ही अपनी बात कह दूंगा। यह कोई controversial bill नहीं है। यह देश के ऊपर एक कलंक है, मैं 1989 में जब मंत्री था, उस समय वी.पी. सिंह की सरकार थी, उस समय हम लोगों ने प्रयास किया था, लेकिन यह नहीं हो पाया। इससे पहले यानी आजादी के बाद से इसके लिए प्रयास हो रहा है, यह कोई नई बात नहीं है। हम सरकार को धन्यवाद देना चाहते हैं कि सरकार यह बिल लेकर आई, हालांकि देर से आई, अगर यह थोड़ा और पहले आता, तो इस पर डिस्कशन हो जाता और डिस्कशन के बाद संशोधन भी हो जाता, लेकिन उसके लिए बहुत समय है। मैं चाहूंगा कि माननीय सदस्यों ने इस पर अपने जो संशोधन दिए हैं, उनको वे press न करें, जैसा बिल है, उसको वैसे ही पास होने दें और फिर बाद में इसमें कुछ करें।...**(व्यवधान)**...

सर, मैं पहली बात यह कहना चाहता हूँ कि देश का यह सबसे गंदा रूल है कि जो गंदा करता है, वह बड़ा आदमी माना जाता है और जो गंदगी को साफ करता है, वह छोटा आदमी माना जाता है। इससे ज्यादा शर्मनाक बात और क्या हो सकती है? मैं तीन-चार सुझाव देना चाहूंगा। पहला सुझाव यह है कि आज जो लोग यह काम कर रहे हैं, वे सिर पर पाखाना उठाते हैं, हाथ में पाखाना उठाते हैं। चूंकि नॉर्मल आदमी यह काम नहीं सकता है, इसलिए जब वह पीता है, तो कहा जाता है कि यह शराबी है। ऐसे लोगों को, जिनकी उम्र 50-55 साल है, पेंशन देकर अच्छे तरीके से रिटैबिलिटी करने का काम किया जाए। दूसरा सुझाव यह है कि जो लोग काम करना चाहें, उनको अच्छे तरीके से ट्रेनिंग देकर, जो फ्लश लैट्रिन है, उसका काम कराएं। तीसरा सुझाव यह है कि इसमें कोई 370 का मामला नहीं है, 370 अपनी जगह कायम रहे, हम लोग उसके पक्ष में हैं, लेकिन इसमें यह देखा जाए कि इसमें कोई भी राज्य छूटने न पाए, चाहे वह जम्मू-कश्मीर हो या कोई और राज्य हो। चौथा सुझाव यह है कि यह जो संसद है, आप यहां भी देखेंगे, तो पाएंगे कि यहां पर जो सफाई कर्मचारी हैं, वे परमानेंट नहीं हैं, बल्कि वे temporary है। जब मैं रेल मिनिस्टर था, कम्युनिकेशन मिनिस्टर था, तो मैंने कहा कि कोई भी सफाई कर्मचारी temporary नहीं रह सकता है। चूंकि उसको काम करना पड़ता है, इसलिए उसको परमानेंट कीजिए।...**(समय की घंटी)**...पांचवां सुझाव यह है कि आपने इसमें जो दंड के विधान की बात कही है, तो आप इसे किस पर लागू करेंगे? आप सफाई कर्मचारी को दंडित करेंगे। चूंकि वह तो बेरोजगार रहेगा ही, सब दिन उसको काम तो मिलेगा नहीं, कहीं न कहीं उससे काम करवाया जाएगा, इसलिए वैसे लोगों के लिए भी दंड का विधान कीजिए, जो लोग उनसे काम करवाते हैं। यह न हो कि जो लोग काम करने जाएं, उन्हीं के ऊपर आप केस कीजिए। मेरा अंतिम सुझाव यह है कि जो सफाई कर्मचारी है, वह थोड़ा-बहुत पैसा कमाता है, लेकिन वह अपने बच्चे को पढ़ा नहीं पाता है। वह अपने बच्चे को इसलिए नहीं पढ़ा पाता है, क्योंकि जब बच्चे को पढ़ने का समय होता है, तब वह सफाई में लगा रहता है और उसका बच्चा वहां बैठा रहता है। विदेश में इस तरह की व्यवस्था है कि सफाई का काम रात में हो जाए और कर्मचारी अपना काम सवेरे शुरू कर दे।...**(व्यवधान)**...हमारे

[श्री रामविलास पासवान]

ये कुछ सुझाव हैं। हम चाहेंगे कि इन सुझावों के ऊपर सरकार गंभीरता से विचार करे। अभी आप इन पर assurance दे दें और बाद में इनको जोड़ने का काम करें। बहुत-बहुत धन्यवाद।

DR. JANARDHAN WAGHMARE (Maharashtra): Sir, manual scavenging is a blot on our society. Scavengers are scavengers by birth. This is the worst form of untouchability. Even though our Constitution abolished untouchability, the society has perpetuated it. Therefore, we have to abolish it altogether. I just congratulate the Minister for bringing this Bill. In fact, after 67 years of Independence still this practice continues. It has dehumanised, it is the worse than apartheid and these scavengers lost their human personality. Through this Bill we will have to resolve to just reclaim their own personality. Sir, the rehabilitation of these people is very important, vitally important indeed. They should be rehabilitated psychologically, socially and physically. Give them education at all levels free of cost, give them housing free of cost, give them employment, every family member should also get employment, then alone you can rehabilitate them. We have to do away with this evil practice. We have to reclaim their human personality. Thank you very much.

SHRI SHASHI BHUSAN BEHERA (Odisha): Sir, I will not take much time. I am not interested in making a speech.

I welcome and support this Bill, though it has come very late. It has come on the last day of this Session. The Chair is in a hurry to pass it. ...(*Interruptions*)....

MR. DEPUTY CHAIRMAN: It is the decision of the House, not the Chair's.

SHRI SHASHI BHUSAN BEHERA: The House is eager to pass it. But, I would like to remind you, it was Mahatama Gandhi who used to clean his latrine himself. He never allowed any other person to clean his latrine. It is a teaching for others, for the whole nation. But even after sixty-six years of Independence, we are not having a law. Dr. Baba Saheb Ambedkar, the main architecture of our Constitution, had provided all sorts of social protections for the Scheduled Castes and the Scheduled Tribes in the Constitution itself. But we failed in this task. This Bill is certainly commendable and I support it. But I have a few suggestions. These people belong to downtrodden classes and come from the lowest strata of the society. This Bill is related to their welfare. I have gone through this Bill very speedily because it came today morning

only. There must be a time-bound survey. In the name of survey, you should not take very long time. Those persons whose jobs will be scrapped by this Bill should be substituted with alternative jobs in a time-bound manner. There must be a speedy mechanization and modernization of sweeping and scavenging system. As other hon. Members have said, the Bill may require further amendments in future. With these words, I support this Bill.

DR. V. MAITREYAN (Tamil Nadu): Sir, the AIADMK Party also supports this Bill wholeheartedly.

श्री रवि शंकर प्रसाद : मंत्री जी, मुझे आपसे दो क्लैरिफिकेशंस पूछने हैं और एक सुझाव देना है। आज हम अपनी विरासत के एक कलंक को समाप्त कर रहे हैं और पूरा हाउस इस मामले में एक साथ है। आपने इसकी धारा 13 में सर्वे के बाद सहयोग की बात की है, ट्रेनिंग की बात की है और मकान के लिए असिस्टेंस देने की बात की है, लेकिन रामविलास जी ने यह बात कही है कि वहां बहुत-सी बूढ़ी माताएं हैं, बूढ़े ताऊ हैं, जो 60-65 साल के हो गए हैं। मेरा भी यह कहना है जब यह काम बंद होगा, तब आप उनकी पेंशन के बारे में सोचिए और इस बारे में विचार कीजिए।

दूसरा, आपको याद होगा कि सुलभ इंटरनेशनल में एक अच्छा कार्यक्रम चलता है, जिसमें वे इनके बच्चों को लेकर यू.एन. जाते हैं, उनकी ड्यूटी परेड कराते हैं और उनकी स्पेशल ट्रेनिंग करते हैं। आपको भी कोई ऐसा वैसा ही एम्पॉवरमेंट का प्रोग्राम चलाना चाहिए।

मुझे एक अंतिम बात कहनी है। माननीय मंत्री जी, हमारे बिहार, पूर्वी उत्तर प्रदेश और मध्य प्रदेश में आप रात में जाइए, तो वहां हमारी माताएं और बहनें शौच के लिए सड़कों पर जाती हैं, जो बहुत पीड़ादायक है। इसके बारे में आप कुछ कार्यक्रम शुरू कीजिए। यह खत्म होना चाहिए। गांवों में शौचालय क्यों नहीं बन रहे हैं? जब इस संबंध में आपके कार्यक्रम हैं और प्रदेशों के भी कार्यक्रम हैं, तो इसको प्राथमिकता से लीजिए, क्योंकि यह हमारे लिए कलेक्टिव शर्म है। वहां हम जब भी सड़कों पर चलते हैं, तो शाम के वक्त महिलाएं और बच्चे दिखाई पड़ते हैं, तो यह खत्म होना चाहिए, यही मेरा आग्रह था। आप हमें कुछ आश्वासन दीजिए कि इस बारे में आप क्या सोच रही हैं। बहुत-बहुत धन्यवाद।

श्री नरेश अग्रवाल : महोदय, मैं रिकॉर्ड पर केवल इतनी बात लाना चाहता हूं कि समाजवादी पार्टी भी इस बिल का समर्थन करती है।

श्री जय प्रकाश नारायण सिंह (झारखंड) : महोदय, मैं भी इसके साथ स्वयं को संबद्ध करता हूं।

प्रो. एस. पी. सिंह बघेल : महोदय, मैं भी इसके साथ स्वयं को संबद्ध करता हूँ।

MR. DEPUTY CHAIRMAN: The Bill is having support of the whole House.

SHRI BIRENDRA PRASAD BAISHYA (Assam): Sir, the AGP also provides its full support to the Bill.

THE MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT(KUMARI SELJA): Mr. Deputy Chairman, Sir, through you, I would like to thank each Member of this House for having supported this Bill. I would like to thank all the parties for having supported this Bill wholeheartedly. I understand that constraints of time have not allowed many hon. Members to express their views, the way they would have liked to. Many Members have not been able to speak at all. But, this is such an important piece of legislation that everybody agreed to support this Bill, not only because of their party positions, but also because they genuinely feel for this, from their heart. We had an earlier Bill in 1993, prohibiting manual scavenging. But that could not prove to be very effective because it was optional for the State Governments to adopt it. Then, we introduced a new Bill, under the Concurrent List, last year, in 2012. It was sent to the Standing Committee. It came back with many suggestions. Sir, today, this is, indeed, a historic day that all of us have got together to pass this Bill after this was passed by the Lok Sabha yesterday. Sir, I would like to place on record here that, without it being taken otherwise by anybody— that is why, I started out by saying that everybody has supported this Bill wholeheartedly— everybody wanted it to come. ...*(Interruptions)*... Many of you have expressed that, may be, it was a bit late in coming. But, Sir, I would also like to place on record that the main inspiration for this has been our UPA Chairperson, Shrimati Sonia Gandhi.

श्री नरेश अग्रवाल : महात्मा गांधी ने शुरुआत की थी। उनका नाम ही भूल गए?

KUMARI SELJA: She actively pursued this. That is why, with the support of everybody, today, we have been able to bring forward this Bill. ...*(Interruptions)*.....हमारे पास ऐसी नेता हैं जो सब के लिए inspiration हैं।

MR. DEPUTY CHAIRMAN: Please continue.

KUMARI SELJA: Sir, a lot of valuable suggestions have come and 13 Members have participated. Each and every Member has expressed his or her support. Gehlotji,

Baghelji, Seemaji, Bandyopadhyayji, Shivanand Tiwariji, Vasanthi Stanleyji, Ram Kripalji, D. Rajaji, Ram Vilas Paswanji, Janardhan Waghmareji, Shashi Bhusan Beheraji, and Ravi Shankar Prasadji.

श्री नरेश अग्रवाल : मैडम, हमने भी सपोर्ट किया है।

कुमारी सैलजा : नरेश जी भी हैं, पूरा सपोर्ट आपने दिया है। I am indeed grateful to you, Sir. Sir, today, all of us admit, all of us recognise that it is a dehumanising practice which has been taking place, आजादी के इतने सालों के बाद भी हम ने कहा, इतने दशक बीत गए, लेकिन क्या कारण है कि हमारे देश में अनेकों जगह आज के दिन यह प्रथा लागू है। लेकिन मुश्किल यह है, वह बात मैं यहां पर जरूर कहना चाहूंगी, आप सब लोग अलग-अलग स्टेट से आते हैं, you are representing your States. जब सुप्रीम कोर्ट में यह मामला गया तो क्या कारण था कि all the States went into a denial mode, वहां पर सबने यह एफेडेविट क्यों दिया है कि हमारे यहां यह प्रथा ही नहीं है। जब हम यह मानने के लिए तैयार नहीं हैं ऑफिशियल लेवल पर कि यह प्रथा है ही नहीं, तो हम उससे कैसे जूझेंगे? उसको eradicate कैसे करेंगे, खत्म कैसे करेंगे और जो लोग इस प्रथा में लगे हुए हैं manual scavengers, the worst of the lot, हमारे समाज का जो सबसे शोषित वर्ग है, सबसे नीचा वर्ग है उनके बारे में बात कहना आसान है और सब दिल से बोलते हैं, सब उनकी पीड़ा को समझते हैं, तो क्यों हम ऑफिशियल लेवल पर उस बात को पहचानने से इंकार करते हैं कि हमारे यहां प्रथा ही नहीं है? We have been forced to recognise this. A lot of people have done good work. My good friends, representatives, MPs have done good work. They cite instances. A lot of NGOs have done good work. They bring us their own surveys. 2011 के सर्वे से हमें पता चला, चौंकाने वाले आंकड़े सामने आए। तो कहीं-न-कहीं कुछ-न-कुछ कमी रही है, हमारी मानसिकता में कमी रही है। Our mindset has to change towards this. That is why, we have brought forward this Bill and that is why, everybody is supporting it. Sir, a lot of suggestions have been given. Everything that has been said by the hon. Members, the suggestions that have been given by them are taken note of. और बेहेरा जी, आपने महात्मा गांधी जी की बात बिल्कुल ठीक कही। अगर हम महात्मा गांधी जी का केवल नाम न लेकर, उनकी बात को मानते और अपने दिल में उतारते, तो यह प्रथा बिल्कुल नहीं चलती। अगर सब लोग अपना काम खुद करते, तो यह प्रथा बिल्कुल नहीं चलती। अगर लोग अपना काम खुद करते, तो यह प्रथा चलनी ही नहीं थी। हम क्यों किसी को एम्प्लॉय करते? And, in many places, it is true कि उनकी फोर्सर्ड एम्प्लॉयमेंट होती है। गांवों में उनको फोर्स किया जाता है कि अगर आप यह काम नहीं करोगे तो हम आपको मारेंगे नहीं या उनका बहिष्कार किया जाता है, हर तरह से प्रताड़ित किया

जाता है। यह प्रथा है। तो हम गांधी जी की इस बात को मानते हैं। सर, केवल कहने या स्लोगंस के लिए गांधी जी नहीं होने चाहिए, मानने के लिए होने चाहिए।...*(व्यवधान)*...

SHRI SHASHI BHUSAN BEHERA: My submission is, there should be complete abolition*(Interruptions)*.....

MR. DEPUTY CHAIRMAN: She is not blaming you. ...*(Interruptions)*.....

KUMARI SELJA: No, no, please understand. मैं आपके ऊपर उंगली नहीं उठा रही हूँ, हम सब के ऊपर उठा रही हूँ। यह हमारी सब की कमी रही है। Please don't take it personally.

MR. DEPUTY CHAIRMAN: It is not against you.

KUMARI SELJA: No, not at all. I apologize if he understood it that way. ...*(Interruptions)*.....

MR. DEPUTY CHAIRMAN: She is making only a general statement, not against you. ...*(Interruptions)*....

कुमारी सैलजा : सर, हमने इस बिल में कोशिश की है कि पूरी तरह से पहले सर्वे किया जाए और सर्वे भी टाइम बाउंड हो। हमने सभी अथॉरिटीज को बाध्य किया है, चाहे वह कोई अथॉरिटी हो, चाहे गांव हो या शहर हो। हर तरह से अथॉरिटीज को यहां डिफाइन किया गया है। हमने मैनुअल स्कैवेंजिंग को डिफाइन किया है कि कौन स्कैवेंजर्स होंगे और हमने गलत काम करने वालों के लिए पीनल प्रोविजंस रखे हैं। मैं यह कहना चाहूंगी कि स्कैवेंजर्स के खिलाफ पीनल प्रोविजंस नहीं होने चाहिए, लेकिन उन्हें एनगेज करने वालों के खिलाफ हमने पीनल प्रोविजंस रखे हैं। हमने उनके लिए सजा और फाइन के पीनल प्रोविजंस रखे हैं।

सर, रिहैबिलिटेशन के बारे में बार-बार लोग कहते हैं। यह बहुत जरूरी है। उनके रिहैबिलिटेशन के लिए हमने सेक्शन 13 और 16 में व्यापक रूप से बात की है। इसके अलावा कुछ हमारे साथियों को डिमॉलिश करने के बारे में शंका है। सर, ये डिमॉलिश करने पड़ेंगे क्योंकि यह भी बात है कि जहां पर मैनुअल स्कैवेंजिंग होती है, वहां उस तरह की लेट्रिस एक्विस्ट करेंगी, तो वहां पर जरूर किसी को एनगेज करेंगे। उन्हें डिमॉलिश करना बहुत जरूरी है। हमें उन्हें डिमॉलिश करना पड़ेगा, लेकिन इसके साथ-साथ मैं यह भी कहना चाहूंगी कि जब हम इन्हें डिमॉलिश करेंगे, तो अगर आप और हम इस तरह का कार्य करते हैं, तो वह गलत है। हम को टाइम दिया जाएगा और अगर उस समय में हम डिमॉलिश नहीं करेंगे, तो उन्हें स्टेट डिमॉलिश करेगी और आपसे उसका पैसा वसूल करेगी। But if there are people who cannot afford to do it — actually, I don't understand it — if the really poor people are engaging scavengers, somehow, it seems contradictory. But if there are poor people who have these kinds

of latrines, we have a scheme for that. We have ILCS; we have *Nirmal Bharat Abhiyan*. हमारे देश का इस स्कीम्स के माध्यम से सेनिटेशन के लिए एक मेजर अभियान है। उसके लिए सब को कार्य करना चाहिए। मैं आशा करती हूँ और सभी साथियों से उम्मीद करती हूँ कि इस के लिए हमें एक कैम्पेन चलाना पड़ेगा। इसके बारे में सभी को बात करनी पड़ेगी। हमें जगह-जगह इस बात को लेकर जाना पड़ेगा ताकि हम इस डिह्यूमिनाइजिंग प्रथा से अपने लोगों को बचा सकें।

MR. DEPUTY CHAIRMAN: Everybody is supporting it.

KUMARI SELJA: All right. Thank you.

सर, इसके अलावा मैं यह भी कहना चाहूंगी कि मेरे पास काफी सजैशंस हैं। मैं जानती हूँ कि समय की कमी है, इसलिए मैं ज्यादा विस्तार में नहीं जा पाई, लेकिन at the time of framing the guidelines, I will consider each one of them very seriously and I will see whatever can be done at our level, at the Central level, and I will try to accommodate them. But all of you have agreed to support it like this. I am indeed very grateful to each Party and to each Member of this House. Thank you very much.

MR. DEPUTY CHAIRMAN: Everybody is supporting the Bill. The question is:

That the Bill to provide for the prohibition of employment as manual scavengers, rehabilitation of manual scavengers and their families, and for matters connected therewith or incidental thereto, as passed by Lok Sabha, be taken into consideration.

The motion was adopted.

MR. DEPUTY CHAIRMAN: Now, we shall take clause-by-clause consideration of the Bill. In clause 2, there are five Amendments (Nos. 1-5) by Shri D. Raja.

Clause 2 - Definitions

SHRI D. RAJA: Sir, I move :

1. That at page 2, for lines 22 to 26, the following be *substituted*, namely:-
'(d) "hazardous cleaning" by an employee, in relation to a sewer or septic tank means manually entering into a septic tank or sewer to manually clean it'.
2. That at page 2, for lines 27 to 30, the following be *substituted*, namely:-
'(e) "insanitary latrine" means a latrine which requires human excreta to be cleaned or otherwise handled manually, *in situ*, in an open drain or pit into which the excreta is discharged or flushed out, before the excreta fully decomposes:'.

3. That at page 2, lines 41 and 42, *for* the words beginning with “at the commencement and ending with the word thereafter” the words “The Employment of Manual Scavengers and Construction of Dry Latrines (Prohibition) Act, 1993 or at the time the States notified the said Act” be *substituted*. 46 of 1993.
4. That at page 3, *for* lines 5 and 6, the following be substituted, namely:-
(a) “engaged or employed” means being engaged or employed on a regular, contract, private, casual or daily wage basis and any other forms of employment;
5. That at page 3, lines 7 to 9, be *deleted*.

The questions were put and the motions were negatived.

Clause 2 was added to the Bill.

Clause 3 was added to the Bill.

MR. DEPUTY CHAIRMAN: Now, we shall take up Clause 4. There is one Amendment (No. 33) by Shri P. Rajeeve, Shri C.P. Narayanan, Dr. T.N. Seema, Shrimati Jharna Das Baidya and Shri T.K. Rangarajan.

Clause 4 - local authorities to survey insanitary latrines and provide sanitary community latrines.

SHRI T.K. RANGARAJAN (Tamil Nadu): Sir, I move:

- (v) That at page 4, line 12, the words “either demolish the insanitary latrine or” be *deleted*.

The question was put and the motion was negatived.

Clause 4 was added to the Bill.

MR. DEPUTY CHAIRMAN: Now, we shall take up Clause 5. There are four Amendments, Amendment (No. 6) by Shri D. Raja, and Amendments (Nos. 34 to 36) by Shri P. Rajeeve, Shri C.P. Narayanan, Dr. T.N. Seema, Shrimati Jharna Das Baidya and Shri T.K. Rangarajan.

Clause 5 - Prohibition of insanitary latrines and employment and engagement of manual scavenger.

SHRI D. RAJA: Sir, I move:

That at pages 4 and 5, *for* the word “occupiers” wherever occurs, the word “owner” be *substituted*.

SHRI T.K. RANGARAJAN: Sir, I move:

(vi) That at page 5, line 2, *for* the word “may” the word “shall” be *substituted*.

(vii) That at page 5, lines 5 and 6 be *deleted*.

(viii) That at page 5, lines 10 and 11, the words “or demolish such insanitary latrine,” be *deleted*.

The questions were put and the motions were negatived.

Clause 5 was added to the Bill.

MR. DEPUTY CHAIRMAN: Now, we shall take up clause 6. There is one Amendment (No. 6) by Shri D. Raja. Are you moving it?

SHRI D. RAJA: Yes, Sir.

Clause 6 – Contract’s agreement, etc., to be void.

SHRI D. RAJA: Sir, I move:

7. That at page 5, line 21, *for* the words “and shall be assigned work other than manual scavenging”, the words “and shall be assigned non-scavenging dignified work” be *substituted*.

The question was put and the motion was negatived.

Clause 6 was added to the Bill.

MR. DEPUTY CHAIRMAN: Now, we shall take up Clause 7. There is one Amendment (No. 8) by Shri D. Raja.

Clause 7 – Prohibition of persons from engagement or employment for hazardous cleaning of sewers and septic tanks.

SHRI D. RAJA: Sir, I move:

8. That at page 5, line 23, *for* the words “one year”, the words “six months” be *substituted*.

The question was put and the motion was negative.

Clause 7 was added to the Bill.

Clauses 8 to 12 were added to the Bill.

MR. DEPUTY CHAIRMAN: Now, we shall take up Clause 13. There are seven Amendments; Amendments (Nos. 9-12) by Shri D. Raja, and Amendments (Nos. 37-39) by Shri P. Rajeeve, Shri C.P. Narayanan, Dr. T.N. Seema, Shrimati Jharna Das Baidya and Shri T.K. Rangarajan.

**Clause 13 - Rehabilitation of persons identified as manual scavengers
by a municipality**

SHRI D. RAJA: Sir, I move:

9. That at page 6, *after* line 38, the following be *inserted*, namely:-

“(iii) compensation of minimum of rupees one lakh as one time cash payment on identification in the survey”.

10. That at page 6, *for* lines 39 and 40, the following be *substituted*, namely:-

“(b) all the children of the manual scavenger shall be entitled to free education from primary to higher education of their choice and include professional, doctoral and post-doctoral for one generation”.

11. That at page 6, *for* lines 45 to 47, the following be *substituted*, namely:-

“(d) she or he and all adult members of her or his family shall be given training in a dignified non-scavenging livelihood skill and shall be paid a monthly stipend of not less than rupees three thousand, during the period of such training”.

12. That at pages 6 and 7, *for* line 48 and lines 1 to 4 respectively, *for* lines 1 to 4, the following be *substituted*, namely:-

“(e) she or he and all adult members of her or his family shall be given subsidy and concessional loan for taking up an alternative occupation of her or his choice on a sustainable basis, in such manner as may be specified in the relevant scheme of the Central Government or the State Government of the concerned local authority”.

The question was put and the motion was negative.

SHRI T.K. RANGARAJAN: Sir, I move:

(ix) That at page 6, line 48, the words “subject to” be *deleted*.

(x) That at page 7, line 1, the words “eligibility and willingness” be *deleted*.

(xi) That at page 7, line 1, *for* the word “subsidy” the words “employment, subsidy” be *substituted*.

The questions were put and the motions were negatived.

Clause 13 was added to the Bill.

Clauses 14 to 16 were added to the Bill.

MR. DEPUTY CHAIRMAN: Now, we shall take up Clause 17. There are two Amendments (Nos. 13 & 14) by Shri D. Raja.

Clause 17 – Responsibility of local authorities to ensure elimination of insanitary latrines

SHRI D. RAJA: Sir, I move:

13. That at page 7, line 33, *for* the words “nine months”, the words “ninety days” be *substituted*.
14. That at page 7, lines 37 and 38, *for* the words, bracket and figures “the occupier under sub-section (3) of section 5”, the words “district authority and owner” be *substituted*.

The questions were put and the motions were negatived.

Clause 17 was added to the Bill.

Clauses 18 and 19 were added to the Bill.

MR. DEPUTY CHAIRMAN: Now, we shall take up clause 20. There is one Amendment (No.15) by Shri D. Raja. Are you moving?

Clause 20 – Appointment of inspectors and their Powers.

SHRI D. RAJA: I move:

15. That at page 8, lines 19 and 20, the words “has reasonable cause to believe”, be *deleted*.

The question was put and the motion was negatived.

Clause 20 was added to the Bill.

Clauses 21 and 22 were added to the Bill.

MR. DEPUTY CHAIRMAN: Now, we shall take up clause 23. There are two Amendments (Nos. 16 and 17) by Shri D. Raja. Are you moving?

Clause 23 – Offences by companies.

SHRI D. RAJA: Sir, I move:

16. That at page 9, *for* lines 6 to 11, the following be *substituted*, namely:-

“(2) Notwithstanding anything contained in sub-section (1), where any offence under this Act has been committed by a company, the director, manager, secretary or other officer of the company, shall be deemed to be guilty of that offence and shall be liable to be proceeded against and punished accordingly”.

17. That at page 9, *after* line 15, the following be *inserted*, namely:-

‘(c) public officials of Central, State and local Government and District Magistrates shall be held accountable for non-implementation of this Act, which shall be construed as dereliction of duty by public officials under this Act and dereliction of duty shall also include in addition to non-implementation of the Act under section 13.

Provided that giving false information on the engagement of manual scavengers and existence of manual scavenging shall be liable for prosecution under this Act.

The questions were put and the motions were negatived.

Clause 23 was added to the Bill.

MR. DEPUTY CHAIRMAN: Now, we shall take up clause 24. There are four Amendments (Nos. 18 to 21) by Shri D. Raja. Are you moving?

Clause 24 - Vigilance Committees.

SHRI D. RAJA: Sir, I move:

18. That at page 9, line 19, the words “and each Sub-Division”, be *deleted*.

19. That at page 9, *for* lines 39 to 42, the following be *substituted*, namely:-

“(f) two of the four social workers representatives shall be from safai karamchari community of which one must be a woman”.

20. That at page 10, *after* line 3, the following be *inserted*, namely:-

“(j) the district vigilance committee shall meet every month and their reports shall be made public”.

21. That at page 10, lines 4 to 34, be *deleted*.

The questions were put and the motions were negatived.

Clause 24 was added to the Bill.

MR. DEPUTY CHAIRMAN: Now, we shall take up clause 25. There is one Amendment (No. 22) by Shri D. Raja. Are you moving?

Clause 25 - Functions of vigilance committee

SHRI D. RAJA: Sir, I move:

22. That at page 10, *after* line 43, the following be *inserted*, namely:-

“(e) liberation of manual scavengers and ensuring their immediate relief, compensation and dignified livelihood in non-scavenging occupation”.

The question was put and the motion was negatived.

Clause 25 was added to the Bill.

MR. DEPUTY CHAIRMAN: Now, we shall take up clause 26. There are two Amendments (Nos. 23-24) by Shri D. Raja. Are you moving?

Clause 26 - State Monitoring Committee.

SHRI D. RAJA: Sir, I move:

23. That at page 11, *for* lines 22 to 25, the following be *substituted*, namely:-

“(i) two of the four social workers representatives shall be from safai karamchari community and one must be a woman”.

24. That at page 11, *for* lines 33 to 35, the following be *substituted*, namely:-

“(2) The State monitoring committee shall meet once every three months and the report shall be made public”.

The questions were put and the motions were negatived.

Clause 26 was added to the Bill.

MR. DEPUTY CHAIRMAN: Now, we shall take up clause 27. There is one Amendment (No.25) By Shri D. Raja. Are you moving?

Clause 27 - Functions of the state monitoring committee

SHRI D. RAJA: Sir, I move:

25. That at page 11, *after* line 41, the following be *inserted*, namely:-.

“(d) liberation of manual scavengers and ensuring their immediate relief, compensation and dignified livelihood in non-scavenging occupation

(e) reports of the committee shall be placed in the respective assemblies of the State”.

The question was put and the motion was negatived.

Clause 27 was added to the Bill.

Clause 28 was added to the Bill.

MR. DEPUTY CHAIRMAN: Now, we shall take up clause 29. There are two Amendments (Nos.26 and 27) by Shri D. Raja. Are you moving?

Clause 29 - Central Monitoring Committee.

SHRI D. RAJA: Sir, I move:

26. That at page 12, *for* lines 3 and 4, the following be *substituted*, namely:-.

“(a) the Prime Minister – Chairperson, ex officio;”

27. That at page 12, *for* lines 28 to 31, the following be *substituted*, namely:.

“(k) three of the six social workers shall be from the safai karamchari community of which one must be a woman”.

The questions were put and the motions were negatived.

Clause 29 was added to the Bill.

MR. DEPUTY CHAIRMAN: Now, we shall take up clause 30. There is one Amendment (No.28) by Shri D. Raja. Are you moving?

Clause 30 - Functions of the Central Monitoring Committee.

SHRI D. RAJA: Sir, I move:

28. That at page 12, *after* line 44, the following be *inserted*, namely:-.

“(d) liberation of manual scavengers and ensuring their immediate relief, compensation and dignified livelihood in non-scavenging occupation in transparent way”.

The question was put and the motion was negated.

Clause 30 was added to the Bill.

MR. DEPUTY CHAIRMAN: Now, we shall take up clause 31. There is one Amendment (No. 29) by Shri D. Raja. Are you moving?

Clause 31 - Functions of National Commission for Safai Karamcharis.

SHRI D. RAJA: Sir, I move:

29. That at page 13, *after* line 9, the following be *inserted*, namely:-

“(e) to prepare mandatory report which contains,-

(i) situation and status prevalence of manual scavenging ,

(ii) review of rehabilitation; and

(iii) the number of prosecutions under this Act in the various States.

(f) to place the report before the Parliament”.

The question was put and the motion was negated.

Clause 31 was added to the Bill.

Clause 32 was added to the Bill.

MR. DEPUTY CHAIRMAN: Now, we shall take up clause 33. There is one Amendment (No.30) by Shri D. Raja. Are you moving?

Clause 33 - Duty of local authorities and other agencies to use modern technology for cleaning of sewers, etc.

SHRI D. RAJA: Sir, I move:

30. That at page 13, *after* line 28, the following be *inserted*, namely:-

“(3) The Central Government shall constitute and establish an institute for research, development and advancement of sanitation technology”.

The question was put and the motion was negated.

Clause 33 was added to the Bill.

Clauses 34 and 35 were added to the Bill.

MR. DEPUTY CHAIRMAN: Now, we shall take up clause 36. There are two Amendments (Nos. 31 and 32) by Shri D. Raja. Are you moving?

SHRI D. RAJA: Yes, Sir.

MR. DEPUTY CHAIRMAN: Mr. Raja is not at all kind, even to me.

SHRI D. RAJA: These are all amendments which should find a place in the records.

MR. DEPUTY CHAIRMAN: I appreciate.

SHRI D. RAJA: Otherwise, these amendments will be forgotten. The Minister can consider them while framing the rules.

SHRI RAVI SHANKAR PRASAD: Mr. Raja, a lighter comment by the Chair should be appreciated.

Clause 36 – Power of appropriate Government to make rules.

SHRI D. RAJA: Sir, I move:

31. That at page 13, *for* lines 42 and 43, the following be *substituted*, namely:-

“(b) identification of insanitary latrines along with identification of manual scavengers;”.

32. That at page 13, *for* lines 46 and 47, the following be *substituted*, namely:-

“(d) content and methodology of the survey, the survey format and methodology already approved by the Ministry of Social Justice and Empowerment as provided in the annexure”.

The questions were put and the motions were negatived.

Clause 36 was added to the Bill.

Clauses 37 to 39 were added to the Bill.

Clause 1, the Enacting Formula, the Preamble and the Title were added to the Bill.

MR. DEPUTY CHAIRMAN: Now, the Minister to move that the Bill be passed.

KUMARI SELJA: Sir, I beg to move:

That the Bill be passed.

The question was put and the motion was adopted.

MR. DEPUTY CHAIRMAN: Now, let us take up... ..(Interruptions)..

श्री नरेश अग्रवाल : सर, अब कोई बिल नहीं लेना है।...(व्यवधान)...

आवास और शहरी गरीबी उपशमन मंत्री (डा. गिरिजा व्यास) : सर, मैं बोलना चाहूंगी।...(व्यवधान)...

संसदीय कार्य मंत्रालय में राज्य मंत्री और योजना मंत्रालय में राज्य मंत्री (श्री राजीव शुक्ल) : सर, इनको दो मिनट का मौका बोलने के लिए दे दीजिए।...(व्यवधान)...

SHRI DEREK O'BRIEN (West Bengal): Sir, please take up Special Mentions. ..(Interruptions)..

SHRI RAJEEV SHUKLA: Sir, please give the Minister only two minutes. ..(Interruptions)..

डा. गिरिजा व्यास : क्योंकि कुछ मेरे नाम को लेकर, बिल को लेकर कहा गया है, मैं उसका जवाब बिल्कुल देना चाहूंगी।...(व्यवधान)...

श्री नरेश अग्रवाल : सर, नहीं।...(व्यवधान)...

श्री रामविलास पासवान : सर, स्पेशल मेंशन्स ले लीजिए।...(व्यवधान)...

डॉ. गिरिजा व्यास : सर, जिस बात को लेकर ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Okay. We are not taking up the Bill but the Minister wants to say something for two minutes. ..(Interruptions).. We are not taking up the Bill but let the Senior Minister say something for two minutes. Please take only two minutes. ..(Interruptions)..

डा. गिरिजा व्यास : सर, मुझे बहुत दुख के साथ कहना पड़ रहा है कि ...(व्यवधान)...

श्री उपसभापति : दो मिनट सुनिए।...(व्यवधान)...

डा. गिरिजा व्यास : एक ऐसे बिल को हम आज यहां टेक अप नहीं कर पाए जिस बिल को लेकर कहीं पर दीवाली मन रही है तो कहीं पर ईद मन रही है। लोगों के मन में, लोगों के विश्वास में और ढाई प्रतिशत जनता जो शहरों में रहने वाली है और जो स्ट्रीट वेंडर्स के काम को कर रही है आज उनके दर्द को हम*

DR. V. MAITREYAN: This is casting aspersions on us. ..(Interruptions)...

श्री रवि शंकर प्रसाद : सर, यह बहुत गलत बात है।...(व्यवधान)...मंत्री जी का यह कहना कि इस सदन...(व्यवधान)...

*Expunged as ordered by the Chair.

MR. DEPUTY CHAIRMAN: That is expunged. *..(Interruptions)..*

डा. गिरिजा व्यास : सर, मैं यह निवेदन कर दूँ कि इस बिल के संबंध में...*(व्यवधान)*...इस बिल के संबंध में...*(व्यवधान)*...सर, इस बिल के संबंध में जो बात कही गई है...*(व्यवधान)*...

MR. DEPUTY CHAIRMAN: No, No. *..(Interruptions)..* You cannot say like this. *..(Interruptions)..* I am expunging that. *..(Interruptions)..*

श्री रवि शंकर प्रसाद : सर, हमने सरकार को पूरा सहयोग दिया है।...*(व्यवधान)*...

डा. गिरिजा व्यास : सर, मैं अपनी बात रखूंगी।...*(व्यवधान)*...मैं गरीबों की आवाज हमेशा उठाती रही हूँ, चाहे वह सदन हो, चाहे सदन के बाहर हो।...*(व्यवधान)*...मैं उनकी आवाज जरूर उठाऊंगी।...*(व्यवधान)*...

DR. NAJMA A. HEPTULLA: Under what rule she is speaking? *..(Interruptions)..*

MR. DEPUTY CHAIRMAN: Madam Minister, you go by the will of the House. *..(Interruptions)..* *..(Interruptions)..*

DR. NAJMA A. HEPTULLA: The Bill has not been moved. *..(Interruptions)..* How can she speak and under what rule? *..(Interruptions)..*

MR. DEPUTY CHAIRMAN: Madam Minister, you have to go by the will of the House. *..(Interruptions)..* You cannot blame the House. It is the will of the House. *..(Interruptions)..* It is the will of the House that the Bill need not be taken up. *..(Interruptions)..* You have to go by that only. You cannot make a comment on that. *..(Interruptions)..* You cannot make a comment on that.

श्री मोहम्मद अली खान (आंध्र प्रदेश) : सर, सरकार गरीबों के लिए बिल लाना चाहती है।...*(व्यवधान)*...यूपीए सरकार गरीबों के लिए बिल लाना चाहती है।...*(व्यवधान)*...

MR. DEPUTY CHAIRMAN: Now, please. *..(Interruptions)..* हो गया।...*(व्यवधान)*...हो गया।...*(व्यवधान)*...

श्री मोहम्मद अली खान : यूपीए सरकार गरीबों के लिए बिल लाना चाहती है।...*(व्यवधान)*...

MR. DEPUTY CHAIRMAN: I have already removed that. *..(Interruptions)..*

श्री रवि शंकर प्रसाद : सर, हमने सरकार को पूरा सहयोग दिया है।...*(व्यवधान)*...

डा. वी. मैत्रेयन : राज्य सभा में जो बिल पास हुआ है, पहले उसे लोक सभा से पास कराओ।...*(व्यवधान)*...

श्री रवि शंकर प्रसाद : कृपा करके मंत्री जी विपक्ष के खिलाफ इस तरह की बातें न करें।...*(व्यवधान)*...

MR. DEPUTY CHAIRMAN: Expunge कर दिया। I have already expunged it. ...*(Interruptions)*... That is already expunged. ...*(Interruptions)*...

डा. नजमा ए. हेपतुल्ला : सर, यह कमेंट गलत है।...*(व्यवधान)*...

श्री सत्यव्रत चतुर्वेदी : यह बिल गरीबों के लिए है।...*(व्यवधान)*...

डा. वी. मैत्रेयन : राज्य सभा ने जो बिल पास किया है, पहले उसे लोक सभा में पास कराओ।...*(व्यवधान)*...

MR. DEPUTY CHAIRMAN : Mr. Maitreyan, I have expunged it. ...*(Interruptions)*.. Now, I proceed with the Special Mentions. ...*(Interruptions)*.. No, no. ...*(Interruptions)*.. I am taking up Special Mentions. Mrs. Bimla Kashyap Sood. Either you can lay the Special Mention or you can read the same.

SPECIAL MENTIONS - Contd.

**Demand for augmenting broadband spectrum capacity
in North-Eastern region**

SHRIMATI WANSUK SYIEM (Meghalaya): Sir, the rapid technological advancements made in the telecom sector have so far remained elusive for the telecom user in the North-Eastern Region. North-Eastern States, especially Meghalaya, have abundant scope for setting up BPO facilities/Call centres with its youth possessing English Communication skills and Western accent demanded of the profession. Many such projects are hamstrung because of poor telecom connectivity.

The largest public sector telecom utility BSNL is unable to upgrade telecom network in the North-East due to inadequate OFC capacity. The initiatives by the Government to prevail upon holders of surplus OFC/broadband spectrum capacity to relinquish a part of the idle capacity to DoT for upgradation of its network in the North-East have so far proved elusive. I understand that at the behest of the PM's office, efforts were made to make available surplus OFC capacity held by the Ministry of Defence and the Power Grid Corporation of India Ltd. to the DoT for the upgradation of telecom network in the North-Eastern region. BSNL being the nation's biggest telecom utility with depleted financial resources is incapable of buying surplus bandwidth from the PGCIL or from the Ministry of Defence.

MR. DEPUTY CHAIRMAN: Please lay it on the Table.

SHRIMATI WANSUK SYIEM: Considering that a kind gesture by PGCIL/Ministry of Defence in making over a part of their surplus OFC capacity available to BSNL for the upgradation of its telecom network in the North-Eastern Region will eventually benefit a large number of telecom users in the region, I urge the Government to initiate action in this direction.

श्री उपसभापति : बघेल जी, आप ले कर दीजिए।...(*Interruptions*)....

**Demand for setting up Bench of the Allahabad High Court in
Western Uttar Pradesh**

प्रो. एस. पी. सिंह बघेल (उत्तर प्रदेश) : महोदय, उत्तर प्रदेश आबादी के अनुसार देश का सबसे बड़ा राज्य है। इलाहाबाद में उच्च न्यायालय है, जो पश्चिमी उत्तर प्रदेश से 800 किलोमीटर की दूरी पर है। मुकदमों की पैरवी में दूर जाने से समय एवं धन का अपव्यय होता है तथा न्याय भी देर से मिलता है। विगत 30 वर्षों से यहां के लोग पश्चिम में हाई कोर्ट की खंडपीठ की मांग को लेकर आंदोलनरत हैं। केंद्रीय सरकार ने जसवंत सिंह आयोग इस संदर्भ में बिठाया था, जिसने अपनी रिपोर्ट सरकार को दी, जो लंबित है। इसमें करोड़ों रुपए भी खर्च हुए। आज भी पश्चिमी उत्तर प्रदेश में अधिवक्ता हड़ताल पर हैं। अपनी मांगों के संदर्भ में कई बार दिल्ली में प्रदर्शन किया गया। प्रधान मंत्री, विधि मंत्री को पश्चिमी उत्तर प्रदेश में खंडपीठ की मांग को लेकर ज्ञापन भी दिया गया, किंतु अभी तक सरकार ने कोई निर्णय नहीं लिया है।

पश्चिमी उत्तर प्रदेश के अधिवक्ताओं की उच्च न्यायालय की खंडपीठ की मांग को लेकर की गई हड़ताल से महीनों अदालतों का काम बंद रहता है, जिससे वादकारियों को गंभीर परेशानी होती है तथा स्थगन आदेश, जमानत, मुकदमों के निर्णयों में विलंब होता है तथा लोग न्याय से वंचित रह जाते हैं।

मेरा सरकार से अनुरोध है कि तुरंत पश्चिमी उत्तर प्रदेश में खंडपीठ की स्थापना हेतु जसवंत सिंह आयोग की रिपोर्ट को अविलंब लागू करके यहां उच्च न्यायालय की खंडपीठ स्थापित करें, ताकि जो करोड़ों मुकदमों लंबित हैं, उनका निपटारा हो सके तथा लोगों को अविलंब सुविधाजनक न्याय मिल सके।

MR. DEPUTY CHAIRMAN: Shri Palvai Govardhan Reddy. Please lay it on the Table. ...(*Interruptions*)....

**Demand for cancelling the tenders for Kanthanapally Irrigation Project in Warangal
District of Andhra Pradesh and preparing new design for the project**

SHRI PALVAI GOVARDHAN REDDY (Andhra Pradesh): Sir, Kanthanapally Project on the Godavari in Warangal District was envisaged to stabilise an ayacut of 7.5 lakh under Sriramsagar Stage 1 and 2 spread over Warangal, Khammam and Nalgonda Districts of Andhra Pradesh. It is one of the key irrigation projects of Telangana region. ...(*Interruptions*)...

6.00 P.M.

MR. DEPUTY CHAIRMAN: Please lay it on the Table.

SHRI PALVAI GOVARDHAN REDDY: Without taking into consideration the sentiments of the people of Telangana, tenders for Kanthanapally Project with an estimated cost of Rs.2,000 crore have been finalized. This has been done in great hurry and without proper planning and looking into the various aspects such as utilisation of water for irrigation in Warangal, Karimnagar and Nalgonda. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Please lay it on the Table.

SHRI PALVAI GOVARDHAN REDDY: Kanthanapally has a capacity to store 50 tmc of water. But, now, it's reduced to 22.5 tmc affecting generation of hydropower of more than 200 MW, and also lift 200 tmc to above-mentioned Districts. There is also apprehension that project may silt up in ten years as the Godavari carries a lot of silt. Secondly, there is a need to have a 50 tmc storage capacity and there is also a need to ensure that silt is not stored. For this purpose, the design of the project needs to be changed. Without looking into these important aspects, Andhra Pradesh is proceeding with project. Hence, I request the Government of India to direct Andhra Pradesh to cancel tenders and an alternative design be prepared for the project and only then should it be allowed to go ahead. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: If you go on reading, it will not go on record.

SHRI ANANDA BHASKAR RAPOLU (Andhra Pradesh): Sir, I associate myself with the Special Mention made by the hon. Member.

SHRI HUSAIN DALWAI (Maharashtra): Sir, I associate myself with the Special Mention made by the hon. Member.

MR. DEPUTY CHAIRMAN: Now, Shri Veer Singh; not here. Smt. Renubala Pradhan; not here. Sardar Sukhdev Singh Dhindsa; not here. Shri Ram Vilas Paswan. Kindly lay it on the Table.

Demand to take urgent relief work in the flood affected areas of Bihar

श्री रामविलास पासवान (बिहार) : उपसभापति जी, चार दिन से सोच रहे हैं, आज इसको पढ़ेंगे।

उपसभापति जी, मैं सदन का ध्यान बिहार में भयंकर बाढ़ की तबाही से उत्पन्न समस्याओं की ओर आकृष्ट करना चाहता हूँ। मौसम विभाग की सूचना के अनुसार बिहार में उत्तराखंड की तबाही की पूर्णावर्ती भविष्यवाणी की गई थी कि बिहार के वैशाली, आरा, भागलपुर, कटिहार, बक्सर, बेगुसराय,

[श्री रामविलास पासवान]

छपरा, गोपालगंज, खगड़िया, पूर्णिया, सहरसा आदि जिले बाढ़ से प्रभावित हैं। वहीं बाढ़ में डूबने से 200 से अधिक लोगों की मृत्यु हुई है, हजारों घर व हजारों की संख्या में मवेशी भी बाढ़ में बह गए हैं। मैंने 3, 4, 5 और 6 सितम्बर, 2013 को रुस्तमपुर, मल्लिपुर, रामपुर, श्यामचंद्रपुर, फतेहपुर, बिशनपुर, चकशिंजार, जुरावनपुर, लहरिया टोला, गोप घाट, हेमतपुर, जफराबाद पंचायत, जहांगीपुर पंचायत, चेक पोस्ट बाजार समिति का दौरा किया है।...(व्यवधान)...

MR. DEPUTY CHAIRMAN: Okay. That's enough. Now, you lay it. खत्म हो गया है।

श्री रामविलास पासवान : हमने इससे पहले 10 अगस्त, 2013 को राघोपुर, बहरामपुर आदि जगहों पर जाकर स्थिति का जायजा भी लिया है, लेकिन चिंताजनक बात यह है कि कहीं पर, कोई भी राहत कार्य नहीं चल रहा है और न ही कहीं पर नाव की व्यवस्था है। बाढ़ पीड़ित लोग 500-1000 रुपये खर्च करके प्राइवेट नाव से सूखे स्थान पर जा रहे हैं। वहां पर मवेशी के चारे की कोई व्यवस्था नहीं है। किसी सरकारी अधिकारी की बात तो दूर, कोई सरकारी कर्मचारी भी बाढ़ग्रस्त इलाकों का दौरा नहीं कर रहा है। वैशाली जिले के राघोपुर प्रखंड के अंतर्गत मल्लिपुर पंचायत की आबादी 7000 है।

MR. DEPUTY CHAIRMAN: Now, please lay it on the Table. श्रीमती बिमला कश्यप सूद। रामविलास जी, ले कर दीजिए...(व्यवधान)...

श्री रामविलास पासवान : उस 7000 आबादी के लिए सिर्फ 100 किलो चूड़ा और 18 किलो शक्कर भेजी गई थी। मैं यह देखकर दंग रह गया, लेकिन दूसरी ओर बिहार सरकार घोषणा कर रही है कि प्रत्येक बाढ़ पीड़ित परिवार को 100 किलो अनाज और 1500 रु. नकद दिए जा रहे हैं, जबकि बाढ़ राहत वितरण कार्य ठीक से नहीं हो रहा है। मैं भारत सरकार से मांग करता हूँ कि वह बिहार में युद्ध स्तर पर राहत कार्य चलाए और इस बात को सुनिश्चित करे कि बिहार दूसरा उत्तराखंड न बने।

Demand to compensate and rehabilitate people affected due to cloud burst in Kinnaur District of Himachal Pradesh

श्रीमती बिमला कश्यप सूद (हिमाचल प्रदेश) : उपसभापति जी, मैं आपके माध्यम से सरकार का ध्यान हिमाचल की तरफ दिलाना चाहती हूँ। जैसी त्रासदी उत्तराखंड में आई है, वैसा ही हिमाचल के किन्नौर जिले में हुआ है। किन्नौर ट्राइबल एरिया है और वहां पर आने-जाने के रास्ते बहुत कठिन हैं। वहां बादल फटने से बहुत अधिक वर्षा होने के कारण सड़कें पानी में बह गईं, लोगों के घर टूट गए और 40, 50 लोग मारे गए। इसके साथ ही लोगों के हजारों पालतू जानवर भी पानी में बह गए।...(व्यवधान)...

श्री उपसभापति : ले कर दीजिए।

श्रीमती विमला कश्यप सूद : चुनाव के दिनों में, हिमाचल के मुख्य मंत्री भी वहां पर फंस गए थे। वहां पर तीन दिन तक हेलीकॉप्टर सेवा भी उपलब्ध नहीं हो पाई थी, इसलिए वे जे.सी.बी. पर बैठकर सड़क तक आ पाए थे। इस आपदा से कुल 1450 करोड़ रुपए का नुकसान हुआ है।

श्री उपसभापति : आपका हो गया है, आप ले कर दीजिए।...(व्यवधान)...

श्रीमती विमला कश्यप सूद : हिमाचल की पूरी विधान सभा ने मिलकर केंद्र सरकार से सहायता की मांग की थी, परंतु अभी तक केंद्र से कोई मदद नहीं मिली है। किन्नौर में सेब और मटर की फसल बहुत अच्छी होती है। इसी से वहां के लोगों का जीवनयापन होता है। वह फसल भी नष्ट हो गई थी, परंतु जो बच गई थी, वह सड़क न होने के कारण मंडी तक नहीं पहुंच पाई।

अतः मेरा आपसे अनुरोध है कि उत्तराखंड की तरह हिमालय प्रदेश पर आई इस त्रासदी की ओर सरकार को ध्यान देना चाहिए। वहां सड़कें बनें, लोगों के आने-जाने की सुविधा हो, जिन के घर गिर गए हैं, भेड़, बकरियां आदि पानी में बह गई हैं, उन्हें उचित मुआवजा मिले। महोदय, मैं आपके माध्यम से सरकार से आग्रह करती हूँ कि इस तरफ ध्यान देने की कृपा करे। धन्यवाद।

MR. DEPUTY CHAIRMAN: Now, Statutory Motion. Shri M.P. Achuthan; not here. Shri Sitaram Yechury; not here. Shri Prakash Javadekar; not here.

I think I should thank all the hon. Members for the kind cooperation they have extended today for passing some important Bills and we are ending on a good note.

[MR. CHAIRMAN in the Chair]

VALEDICTORY REMARKS

MR. CHAIRMAN: Hon. Members, the 229th Session of the Rajya Sabha that commenced on the 5th of August, 2013 is coming to a close today after an extension of a week. Nine Members from the States of Assam, Tamil Nadu and Karnataka including the Leader of the House and Prime Minister, who were elected or re-elected, were welcomed in the House. Substantial Legislative Business with detailed discussions was transacted in 21 sittings. There were spells of calm and fury, particularly noticeable was the cooperation of all sections of the House to transact listed business. The Government introduced 17 Bills and in all, 18 Bills were passed. Apart from Legislative work, other business transacted in the Session included 83 matters of public importance, 164 Special Mentions, three Short Duration Discussions and a Calling Attention. The

[Mr. Chairman]

Private Members had the opportunity of discussing two Resolutions. The Question Hour continues to remain a casualty. It could function only on six of the stipulated 14 days. Only 28 out of the 300 Starred Questions were answered orally while about 2,300 Unstarred Questions were provided written answers. About 44 hours of the scheduled time were lost due to disruption. Greater effort was made by the House collectively to adhere to the Rules of Procedure and norms of etiquette. This needs to be sustained. I have asked the Secretary-General to make available the statistical information relating to this Session. I take this opportunity to thank the Leader of the House, the Leader of the Opposition, the leaders of the various political parties and groups, and Members for the cooperation extended by them in the overall functioning of the House. I thank the Deputy Chairman, the Members of the Panel of Vice-Chairmen, and the Officers and staff of the Secretariat for their help and cooperation. Now, we will have the National Song.

THE NATIONAL SONG

(The National Song, “*Vande Mataram*”, was then played.)

MR. CHAIRMAN: The House stands adjourned *sine die*.

The House then adjourned *sine die* at six minutes past six of the clock.